# LOK SABHA DEBATES

(Tenth Session)



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<sup>\*</sup>The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

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#### LOK SABHA

Monday, November 23, 1964/Agrahayana 2, 1886 (Saka)

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Indo-Pak. Home Ministers' Conference

+
Shri Hem Barua:
Shri Prakash Vir
Shastri:
Shri Jagdev Singh
Siddhanti:
Shri P. C. Borooah:
Shri Dinen Bhattacharya;
Dr. Ranen Sen:
Dr. Saradish Rov:

Will the Minister of External Affairs be pleased to state:

- (a) whether it is a fact that the India-Pakistan Home Ministers' discussions are proposed to be resumed very soon;
- (b) if so, whether Government's attention has been drawn to the statements made by Pakistani leaders to the effect that the main item of discussion on the agenda of the conference will be the repatriation of authorities if they are really inter
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illegal Pakistani infiltrators whom they call Indian nationals from Assam; and

(c) if so, Government's reaction thereto?

The Minister of External Affairs (Shri Swaran Singh): (a) A Conference of the Home Ministers of India and Pakistan was to have taken place at Rawalpindi from the 23rd to 25th November, 1964. It has, however, been postponed at the request of the Government of Pakistan. No fresh date has been suggested by them.

- (b) The attention of the Government of India has been drawn to some press reports appearing in the Pakistani press to this effect. It was expected that the repatriation of illegal immigrants might come up as one of several subjects for discussion at the Conference.
- (c) The Government of India's stand on the matter has already been made clear. No Indian national has been evicted nor is there any question of evicting an Indian national. Only those who are proved to be illegal infiltrants are asked to leave the country, according to the law in force in India.

Shri Hem Barua: The main purpose for which this Indo-Pakistan Home Ministers' Conference was to be summoned was to discuss the question of repatriation of illegal Pakistani infiltrants from our country and that has been achieved, for our Government have stopped the repatriation of illegal Pakistani infiltrants from the eastern States of our country. May I know whether Government have ascertained from the Pakistan authorities if they are really inter-

ested in this conference or not? Mr. Bhutto and President Ayub Khan have made statements to that effect....

Mr. Speaker: I think that the question is sufficiently clear. Now, the hon. Member should stop the question there.

shri Swaran Singh: The conference has been postponed, and we are not happy about this postponement. But in spite of these difficulties, it will be a good thing if the two Home Ministers were to meet and discuss this as well as several other matters.

Shri Hem Barua: My question has not been answered

Mr. Speaker: The hon. Member wants to know whether if they take up the attitude that only this issue is to be discussed, Government would even then carry on with these negotiations and hold a conference, or whether Government have contacted them as to whether other issues also can be discussed.

Shri Swaran Singh: Other issues also are to be discussed, if the Home Ministers' Conference takes place.

Mr. Speaker: When they say that this is the only issue that would be discussed?

Shri Swaran Singh: That does not mean that we shall be precluded from raising other issues. It is our intention to discuss several other issues also.

Shri Hem Barua: May I know whether the attention of Government has been drawn to a statement made by President Ayub Khan of Pakistan to the effect that the proposed Indo-Pakistan Home Ministers' Conference would not yield results of much value, and if so, whether Government have ascertained from President Ayub Khan if he is really interested? If he thinks that it would not be of much value, then what is the use of summoning it and our people going to Rawalpindi for nothing?

Shri Swaran Singh: We have seen the press reports of the speech of the President of Pakistan to which the hon. Member has referred, and that statement was not very helpful because in a sense doubts were expressed about the successful outcome the discussions that were to take place between the two Home Ministers at their conference. But in spite these difficulties, neighbours opportunities discussion at ministers' level should not be abandoned.

Shri Hem Barua: He has not replied to my question. If the other party is not interested in the discussion—and that is what is evident from the statement of President Ayub—is it our Government's intention to seek discussion unilaterally?

Mr. Speaker: They have stated what their attitude is.

श्री प्रकाशवीर शास्त्री: प्रधान मन्त्री जी तटस्य राष्ट्रों के सम्मेलन से लौटते हुए कराची रुके थे तो जनरल श्रयूब से मिलने के बाद उन्होंने यह घोषणा की थी कि दोनों देशों के गृह मन्त्री मिल कर श्रापसी समस्याओं पर बातचीत करेंगे। मैं जानना चाहता हूं कि क्या प्रधान मन्त्री जी ने जनरल श्रयूब के सामने इस बातचीत की भूमिका स्वरूप कुछ विषय उपस्थित किये थे, यदि हां तो उन विषयों पर उनकी प्रतिक्रिया क्या थी?

प्रधान मंत्री तथा अणुशक्ति मंत्री (श्री लाल बहादुर शास्त्री)यह सही है कि मैं उनसे मिला था और मेरी कई विषयों पर, कई बातों पर उनसे बातचीत हुई थी और उनकी भी राय थी उस समय कि होम मिनि-स्टर्ज की मीटिंग होना फायदेमन्द होगा । इसलिए हमने भी कहा था और हमने यहां से भी राय दी थी कि होम मिनिस्टर्ज की मीटिंग होनी चाहिये। उसमें किसी एक अकेले विषय पर बातचीत हो, जिस चीज पर वे चाहें उसी पर हम बात करें, यह सम्भव नहीं हो सकता है। जो जरूरी सवाल है, जिनको हम जरूरी समझते हैं ग्रीर जिनको वे जरूरी समझते हैं उन सभी पर बात हो सकती है।

भी प्रकाशवीर शास्त्रो : मेरा अभिप्राय यह था कि किन किन विषयों की चर्चा आपके साथ आई बी, मोटे रूप में यह बता दिया जाए।

श्री साल बहादुर झास्त्री: जी हां, कुछ चर्चा ग्राई थी। ग्रव उसको यहां कहने की जरूरत नहीं है।

Shri P. C. Borooah: Is it not a fact that the main issue to be discuss at the Home Ministers' conference was the question of cease-fire violations? When our Prime Minister met the Pakistan President at Karachi did the latter indicate his preparedness to discuss all issues? If so, what is the reaction of Government to the Pakistan Government's refusal to discuss the question of cease-fire violations and also...

Mr. Speaker: He should not join so many issues in one question.

**Shri P. C. Borooah:** What is Government's reaction to the refusal of Pakistan to discuss the cease-fire violations question?

Mr. Speaker: When there are many questions mixed up in one supplementary, I will be satisfied if the Minister answers only one.

Shri Swaran Singh: The question of the violations of the cease-fire line and also about the incidents at the international border, particularly in the East Pakistan region, are matters which have been causing grave concern to Government, and these were intended to be discussed between the delegations of the two Governments. Actually, a date had been settled for

the discussion of this matter also, but unfortunately that also had to be cancelled on the request of the Pakistan Government.

Dr. Ranen Sen: Both the Prime Minister and the External Affairs Minister said just now that besides the question of repatriation of illegal infiltrants, there would be other subjects to be discussed. What are the other subjects proposed by the Government to the Pakistan Government for discussion?

Shri Swaran Singh: I mentioned one just moment ago.

Mr. Speaker: Has any agenda been prepared?

Shri Swaran Singh: No.

Shri Ranga: In view of the exigencies of their elections and all that is happening there including the death of a large number of people during their clashes and so on, would it not be in the interest of both Governments to see that there should not be too much of pressure for an early meeting, and we should wait until the elections are over and the door should not be shut for these talks between the two Governments?

Mr. Speaker: Nobody has said that,

Shri Swaran Singh: I am not saying that the door should be closed for any talks; it is not my suggestion at all.

Shri Hem Barua: On a point of order. The External Affairs Minister has just now said that besides this question of repatriation of illegal Pakistani infiltrants from Assam, other things will also be discussed. Now he says he does not have any agenda to discuss. How can this be—two things in the same breath?

Mr. Speaker: He has answered that those things that we want to be discussed would be brought there, and those things that they want to be discussed would also be included.

There is, therefore, nothing that is contradictory.

Shri Hem Barua: But there is no agenda.

Shri Kapur Singh: Are Government aware that it is the rock of Kashmir over which every ship of Indo-Pakistan negotiations eventually flounders, and if so, when do they propose to have a final, clear and irrevocable stand on this question?

Shri Swaran Singh: I cannot peat the very elaborate and fine language which has been used by the hon. Member, but it is a fact that Kashmir has been a problem which has come in the way of satisfactory progress being made towards a mutually acceptable solution of many other differences. It is no doubt correct, but on this question also, if it is a question of stand only, our stand is quite clear. In spite of the stand, we hope that some method may be found to resolve the differences and that this irritant which always comes in the way will be out of the way.

Shri Jaipal Singh: With regard to (b), may we know whether they have given us any figures as to the number of infiltrators who are alleged to have gone from our side to the other side?

Shri Swaran Singh: Figures have been given by the Pakistan Government, though not in any consolidated form; from time to time, they have given figures which, according to our information, were highly exaggerated.

Shri Jaipal Singh: What is the present total?

Mr. Speaker: That is not very material. We are only discussing the subjects that are to be taken up.

Shri R. Ramanathan Chettiar: In view of the delay that is likely to be caused over the Home Ministers' meeting, may I know whether it will not be feasible for our Foreign Minister to meet the Foreign Minister of

Pakistan to thrash out certain petty matters, and also . . .

Mr. Speaker: We have agreed to have a meeting of the Home Ministers. Let that first take place.

Shri J. B. S. Bist: Will Government take up the issue of compensation for the property left behind by East Pakistan refugees?

Shri Swaran Singh: It is a suggestion for action. It is our intention to take up this question also.

#### U.N. Observers in Kashmir

+

\*138. Shri Surendra Pal Singh: Shri R. S. Tiwary:

Will the Minister of External Affairs be pleased to state:

- (a) whether the U. N. has acceded to India's demand to increase the strength of the U. N. Observers along the cease-fire line in Jammu and Kashmir sectors;
- (b) if so, to what extent the strength of the U.N. Observers has been raised upto now; and
- (c) how far that measure has been successful in reducing the number of incidents of cease-fire line violations by Pakistani troops?

The Minister of External Affairs (Shri Swaran Singh): (a) The United Nations Secretariat has agreed in principle to increase the number of U.N. Observers by 5. This increase in addition to the increase of U.N. Observers by 5 persons made in December, 1963—January, 1964.

- (b) No increase has been made since January last, since usual formalities and selection of personnel are expected to take time.
  - (c) Does not arise.

Shri Surendra Pal Singh: May I know if these UN observers ever succeeded in actually stopping or forestalling any of these Pakistani incursions on the border, or their main function is merely to register comp-

laints from both the countries?

Mr. Speaker: That has been replied to so often in this House.

Shri Swaran Singh: Yes, Sir. are right, because this matter been clarified.

Mr. Speaker: It has been explained often what their job is, what do, what the ultimate result is. replies have been given.

Shri Surendra Pal Singh: Have Goernment reasons to believe that the UN Observers have tly impartial on all occasions?

Mr. Speaker: We should hope so.

Shri Swaran Singh: Yes, Sir. you are quite correct. They are expected to bring about an approach impartiality while investigating into these incidents. It is a difficult job for the UN team, and the decision that they give or the result of the investigation that they put forward sometimes is not to our liking, sometimes is not to the liking of Pakistan.

Shrimati Savitri Nigam: Since the strengthening of the UN Observers, may I know if the number of violations has increased or decreased?

Shri Swaran Singh: The number of violations has, of late, shown a tendency to increase, but it will not be correct to say that there is any relationship between the increase of the number of UN Observers and the increase in the cease-fire violations.

Shri S. N. Chaturvedi: So. what was the point in asking for an increase in the number of UN Observers if our protests are merely recorded and no steps are taken stopping these incursions country?

Shri Swaran Singh: I do not want to enter into a debate on this issue. There is a distinct advantage . . . (Interruptions.) in having observers of international stature to see that the cease-fire line is not violated.

Mr. Speaker: If there is a larger number, they would be able to go to a larger number of places: fewer observers would mean that they could go to fewer places.

श्री रा॰ स॰ तिवारें : मैं यह जानना चाहता हं कि पर्यवेक्षकों ने पाकिस्तान के हमलों के बारे में कितनी बार शिकायत की है ग्रौर कितनी बार भारत के विपक्ष में शिकायत की है।

र्श्वा स्वर्ण सिंह : इसके लिये ग्रलाहदा सवाल पूछा जाये तो मैं जवाब दे सकता हं।

श्री यशपाल सिंह: क्या सरकार यह बतला सकती है कि ग्राव्अवंस का खर्च य ० एन० ग्रो० बर्दाक्त करता है या भारत सरकार करती है ?

श्री स्वर्ग सिंह: मुझे इस की इत्तला नहीं है, ग्रगर माननीय सदस्य चाहें तो मैं बाद में दे सकता हं।

Violations of Indian Air Space

\*139. \int Shri Vidya Charan Shukla:
Shri Vishwa Nath Pandey:

Will the Minister of Defence pleased to state:

- (a) whether there have been any cases of violations of Indian air space by Pakistan planes since 1st October, 1964; and
  - (b) if so, the particulars thereof?

The Deputy Minister in the Ministry of Defence (Dr. D. S. Raju): (a) and (b). After 1st October 1964. there were two reports of sound aircraft being heard near our eastern boundary. According to information available so far, it has not been possible to exactly locate the movement of these aircraft. Necessary steps are being taken and it is not in public interest to disclose further details.

Shri Vidya Charan Shukla: May I know whether instructions have been given to our Air Force to shoot down any plane, civil or military which violates our air space?

Dr. D. S. Raju: There are accepted international conventions; if an intruding plane is identified as a military plane, they can shoot it down after giving or warning it to land: if it disobeys the instructions they can shoot down a military plane. There are certain conventions for the civilian planes: they have to go on the scheduled routes, otherwise that becomes a diplomatic question.

Shri Vidya Charan Shukla: the frequency of patrolling on our borders increased of late or it has been decreased?

Shri D. S. Raju: Air violations are not very many, they are few and far between.

Shrı vıdya Charan Shukla: I asking about the frequency of patrolling; has it increased or decreased? What is the position?

Dr. D. S. Raju: I do not think they have increased.

Shri M. R. Krishna: Have these air violations taken place in the sector where we have installed radar?

Dr. D. S. Raju: No, Sir.

Shri Narendra Singh Mahida: May I know whether the Government of India proposes to complain to UNO about the air violations if they are increasing in number?

Dr. D. S. Raju: No, Sir we do not wish to complain.

भारत में परमाणु बम का बनाया जाना

िश्री विश्वाम प्रसाद : श्रीबागड़ी: श्री प्रकाशबीर शास्त्री : श्री जगदेव सिंह सिद्धान्ती :

\*140. ≺ श्री नवल प्रभाकरः

भी बूटा सिंह : भी सोलंकी :

क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि ग्रणशक्ति मायोग के प्रधान ने कहा है कि यदि भारत चाहे तो 18 महीनों में परमाण बम का विस्फोट कर सकता है ; भीर
- (ख) यदि हां, तो इस पर सरकार की क्या प्रतिक्रिया है ?

प्रवान मंत्री के सभा सचिव (श्री ललित सेन): ((क) जी हां।

(ख) सरकार की नीति परमाण शक्ति का प्रयोग केवल शान्तिपूर्ण कार्यों के लिये करने की है।

श्री विश्राम प्रसाद : मैं जानना चाहता हं कि जब सरकार परमाण शवित का प्रयोग सिर्फ शान्ति के लिये करना चाहती है तो यह सबमैरीन, प्लैन्स, टैंक ग्रादि चीजें खरीदने की क्या वजह है, ग्रीर ग्रगर यह खरीद रही है तो ऐटम बम बनाने में क्यों हिचक रही है ?

ग्रध्यक्ष महोदय : ग्रब तो ग्राप बहस करने लगे।

श्री विश्राम प्रसाद : मैं बहस नहीं कर रहा हं। जब हम परमाणु शवित का प्रयोग सिर्फ शान्ति के लिये कर सकते हैं तब यह टैंक और फाइटर ग्रादि खरीदने की क्या जरूरत है।

ग्रध्यक्ष महोदय : जब माननीय सदस्य श्रपना हाथ जोर से पटकते हैं तब यह साबित करता है कि वह बहस कर रहे हैं।

श्री विश्राम प्रसाद : मैं बहुस नहीं कर रहा हं, मैं सवाल कर रहा हूं।

ग्रध्यक्ष महोदय : ग्राप पूछिये क्या इन्कार्मेशन चाहते हैं।

भी विश्राम प्रसाद : मैं जानना चाहता हूं कि ग्राखिर ऐटम बम बनाने में वयों हिन्बक प्रवान मंत्री तथा प्रणु शक्ति मंत्री (श्री लाल बहादुर शास्त्री) : हिचकने की बात नहीं है । एक नीति ग्रीर पालिसी हमारी है, ग्रीर वह कोई नई नीति नहीं है । हमने ऐटिमक एनर्जी कमीशन कायम किया, उसके बाद बराबर इस बात की कोशिश रही कि हम ऐटिमिक एनर्जी को बढ़ायें । मगर वह विनाशकारी काम के लिये हो यह जरूरी नहीं है । उस शक्ति के द्वारा बहुत बड़े काम दुनिया के हो सकते हैं, समाज के हो सकते हैं, इस लिये इस शक्ति को हम बढाना चाहते हैं ग्रीर वहायेंगे ।

श्री विश्व.म प्रताद : मैं यह जानना चाहता हूं कि अगर चीन ने भारत के खिलाफ एटम बम का इस्तैमाल किया, तो क्या भारत उसका मुकाबला करने के लिए अमरीका पर निर्भर करेगा या और कोई तरीका इस्तैमाल करेगा?

ग्रध्यक्ष महोदयः यहं हाइपाधिटिकल सवाल है। ग्राप तो इसमें सारी पालिसी ले ग्राए कि क्या करेंगे।

श्री बड़ें : प्रधान मन्त्री जी ने अपने एक वक्तव्य में कहा था कि हमारा एटम बम न बनाने का एक कारण यह भी है उस पर प्रति बम 24 करोड़ रुपया खर्च होगा । पर डा॰ भाभा ने कहा है कि 25 लाख ही खर्च होगा । मेनन साहब ने कहा है कि चालीस करोड़ खर्च होगा । तो क्या यह भी एक कारण है उसके न बनाने का, या और कौनसा कारण है ?

श्री लाल बहादुर शास्त्री: इसमें प्रभी खर्च का कोई प्रांकड़ा देना ठीक नहीं। मैंने भी कुछ कहा ग्रीर ग्रीरों ने भी कहा है। किसी ने 25 करोड़ कहा है किसी ने 50 करोड़ कहा है। मैं स्वयं भी इस बारे में नहीं जानता। यह नहीं कहा जा सकता कि इनमें से कौन सा ग्राखिरी फिगर है। जो खर्च बम पर होगा उसके ग्रालावा उसके प्रोजैक्ट पर भी बहुत खर्च होगा। ग्रगर ग्राप

सब चीजों को लें तो खर्च काफी बढ़ जाएगा। इन सब बातों को देखते हुए मैं समझता हूं कि किसी के लिए बिल्कुल ग्राखिरी फिगर बता देना सम्भव नहीं है। पूरा विचार करके इस बारे में कुछ कहा जा सकता है।

श्री जगवेब सिंह सिद्धान्ती: प्रधान मन्त्री बार बार यह घोषणा करते हैं कि हम एँटम बम नहीं बनाएंगे। तो इससे क्या भारत की रक्षा के लिए कोई संकट पैदा नहीं होता श्रीर क्या इससे भारतीय जनता निरुत्साहित नहीं हो जाती?

श्री लाल बहादुर शास्त्री : मैं तो ऐसा नहीं समझता ।

श्री जगदेव सिंह सिद्धान्ती : कारण ?

Shri Kapur Singh: We are anxious to know what steps the Government have taken or propose to take to secure for India a realistic and effective protection against the Chinese atomic menace?

Shri Lal Bahadur Shastri: I do not think we can say anything at present in this regard. Naturally, the Government of India. . . .

Shri Kapur Singh: Are you seized of this question?

Shri Lal Bahadur Shastri: They are very much seized of the question and it is for the Government to consider as to what steps should be taken at the appropriate time.

Shri Kapur Singh: It is for the Government to consider it, but is it not for the hon. Members to exercise their privilege to know what the Government are considering?

Mr. Speaker: Sometimes it is the privilege of the Government not to disclose the whole thing.

Shri Kapur Singh: He has not claimed that privilege.

Mr. Speaker: Shri Shukla.

Shri Vidya Charan Shukla: In spite of the fact that our policy of using the

nuclear power for peaceful purposes is old, have the Government taken a decision at the Cabinet level, after the explosion of the Chinese atomic bomb, about the policy which the Government are going to follow in future?

Shri Lal Bahadur Shastri: No. Sir.

Shri S. N. Chaturvedi: Is not the balance of strength among the possible belligerents, so far as the atomic power is concerned, a great contributory factor in maintaining peace in this world, and have the Government considered this aspect?

Mr. Speaker: Policy, opinion and suggestion are all combined. Shri Bhagwat Jha Azad.

Shri Bhagwat Jha Azad: May I know if the decision of the Government stands, even in case when this country is subject to aggression by an atomic power nation like China when the sovereignty of this country is attacked by foreign powers with atomic weapons.

Shri Lal Bahadur Shastri: I could not follow.

Shri Bhagwat Jha Azad: It is very simple. I want to know whether this decision of the Government stands even when the sovereignty of this country is attacked by a foreign power like China with atomic weapons.

Shri Lal Bahadur Shastri: The policy stands; One cannot guarantee or say what will happen in future.

श्री प्रकाशवीर शास्त्री: ग्रभी प्रधान मंत्री जी ने कहा कि हम इस बात का बहुत पहले निर्णय कर चुके हैं कि ग्रणुबम जैसा विनाशकारी बम हम नहीं बनायेंगे। क्या हमने यह निर्णय उस समय नहीं किया था जब कि चीन ने ग्रणुबम नहीं बनाया था। ग्राज जब कि चीन हारा ग्रणु बम के विस्फोट के कारण परिस्थितियां बदल गयी हैं, तो क्या इन बदली हुई परिस्थितियों में भारत

सरकार ऋपने पुराने निर्णय पर फिर से विचार करने के लिये तैयार है ?

श्रध्यक्ष महोदय : ग्राप तो यह दलील दे रहे हैं कि ऐसा क्यों नहीं किया गया । यह तो ग्रारग्युमेंट है।

श्री प्रकाशबीर शास्त्री: मेरा प्रश्न ...

प्रध्यक्ष महोदय : क्वेश्चन आवर में यह नहीं किया जा सकता । डिस्कशन के वक्त ग्राप यह कह सकते हैं । एक्सटरनल एफेयर्स की डिवेट ग्रा रही है, उसमें ग्राप यह सवाल उठा सकते हैं ।

श्री प्रकाशवीर शास्त्री : मैं ग्रपने प्रश्न को दूसरे ढंग से पेश किये देता हूं।

ग्रध्यक्ष महोदय : ग्रव ग्राप सक कीजिये।

Shri Khadilkar: When we signed the test ban treaty, was that signature conditioned to the extent that in case China explodes an atom bomb, we will withdraw our signature?

Mr. Speaker: It is hypothetical. Shri Hem Barua.

Shri Hem Barua: May I know if the decision not to develop atomic power for defence purposes has been taken on the basis of any findings by an enquiry commission of experts into the matter or on the basis of Government's preconceived notions of half-baked morality?

Mr. Speaker: Government says this is the policy of the Government. That information has been given. The Members are trying to argue and change that policy. In their opinion, this is not the correct policy and there ought to be some change.

श्री प्रकाशवीर शास्त्री: यह पालिसी तो तब थी जब चीन ने एटम बम नहीं बनाया था। श्रव जब चीन ने एटम बम बना लिया है तो उस पालिसी को बदलना चाहिए। श्राध्यक्ष महोदय : फिर यह बहस की बात है कि उस वक्त पालिसी क्या थी ग्रीर ग्रब क्या होनी चाहिए।

श्री प्रकाशबीर शास्त्री: हम जानना चाहते हैं कि क्या चीन के एटम बम बनाने के बाद गवनेंमेंट ने ग्रपनी नीति में कोई परिवर्तन करने का निश्चय किया है ?

Shri Hem Barua: About my question, Shri Lal Bahadur Shastri is as much a lay man as I am. Therefore, I just wanted to know whether this decision has been based on any findings by any enquiry commission of experts having gone into the matter.

Mr. Speaker: Policies are to be decided by the Government. If any action is to be taken on that policy, then experts come in.

Shri Kapur Singh: The hon Member, Shri Hem Barua's question is very clear and significant. He wants to know whether this decision is a moral decision or a political decision?

Mr. Speaker: I<sub>S</sub> it a moral decision or a political decision? Does Government want to say something on that?

Shri Lal Bahadur Shastri: Neither committee of moral experts nor of scientific experts nor of professors like Mr. Hem Barua is needed. No committee need be set up; this is a matter un which Government alone can take a decision and will take the necessary secision.

Shri Kapur Singh: He has not unswered whether it is a moral decition or a political decision or a decition based on half-baked morality.

Mr. Speaker: Next question.

शिलांग में पाकिस्तानी सह-उच्चायुक्त का कार्यालय

क्या वैदेशिक-कार्य मंत्री 1 जून, 1964 के तारांकित प्रश्न संख्या 83 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि शिलांग में पाकिस्तानी सह-उच्चायुक्त के कार्यालय को बन्द करने के प्रश्न पर क्या कोई निर्णय कर लिया गया है तथा यदि हां, तो उसकी मुख्य बाते क्या हैं?

वैदेशिक कार्य मंत्री (श्री स्वर्ण सिंह):
पाकिस्तान सरकार के आग्रह पर राजशाही
में भारत का सहायक हाई कमीशन 14-121963 को बन्द कर दिया गया था।
पारस्परिकता के आधार पर यह बिल्कुल
न्यायसंगत होगा यदि भारत सरकार शिलांग
में पाकिस्तान के सहायक हाई कमीशन को
बन्द करने का आदेश दे। राजशाही में
अपना कार्यालय फिर खोलने के सवाल पर
हम पाकिस्तान सरकार के साथ बातचीत
कर रहे हैं।

श्री विभूति मिश्र : मैं जानना चाहता हूं कि एक बार पाकिस्तान सरकार ने राजशाही का हमारा दफ्तर बन्द कर दिया तो अब उसके बारे में कौन सं नया आधार पैदा हो गया कि सरकार फिर बातचीत करना चाहती है? जिस आधार पर उसको बन्द किया गया था क्या उसमें कोई नयी बात पैदा हो गयी है कि हम उस पर फिर बातचीत करने जा रहे हैं ?

श्री स्वर्ण सिंह: हम समझते हैं क हमारा दफ्तर बन्द करने के लिये उनके पास काफी वजह नहीं थी। श्रीर यह दोनों देशों के फायदे की बात है ग्रगर एक ग्रीर ग्रसिस्टेंट हाई किमश्नर का दफ्तर राजशाही म खुल जाए।

श्री विभित्ति मिश्र : क्या यह सही है कि जो शिलांग में पाकिस्तान का हाई कमिश्नर रहता है वह शिलांग में बहत सी बातों में राजनीतिक दांवपंच खेला करता है ? यदि हां, तो इसको देखते हए क्या सरकार ने इस शिलांग के दफ्तर को बन्द करने का निर्णय किया है ?

श्री स्वर्ण सिंह: ऐसी कोई बात खास तौर पर हमारे नोटिस में नहीं ब्राई है। म्रगर कोई ऐसी शिकायत होगी तो जरूर हम उसकी खोज करेंगे ग्रौर मनासिब कार्रवाई करेंगे।

Shri Himatsingka: Is the hon. Minister aware that this office of the Assistant High Commissioner of Pakistan aelps in the infiltration of Pakistanis into Assam?

Shri Swaran Singh: I think, Sir, it will not be quite correct to say that the location of an Assistant High Commissioner's Office in Shillong should in any way facilitate the infiltration of illegal migrants into India. diplomatic missions at various levels are established by mutual consultation and they are expected to work within the norms and the standards that are expected in such international relations.

श्री क ना तिवारी: क्या ग्रसाम गवर्नमेंट ने इस बात की सेंट्रल गवर्नमेंट को कोई रिपोर्ट की थी कि वहां शिलांग में जो ग्रसिस्टेंट हाई कॉमश्नर ग्रौफ़ पाकिस्तान का ग्राफिस है वह वहां मिल कर जासूसी कर रहा है और यदि यह बात सही है तो फिर सरकार को उनके दफ्तर को बन्द कर देने में क्याहिचक है ?

श्री स्वर्ण सिंह : स्पाइंग का कोई शक होगा या उसके बारे में कोई मसाला ग्रथवा मैटीरियल होगा तो सरकार को उस दफ्तर को बिल्कल इन्य कर देने में कोई हिचक नहीं होगी मगर यह स्पाइंग का चार्ज लगाने से पहले मेम्बर साहब को ग्रच्छी तरह से संच लेना चाहिये नशेंकि यह जा उनका

जासूसी करने का चार्ज है यह एक बड़ा सीरियस चार्ज है भ्रौर जब तक कोई उसके लिंगे खास उनके पास सबत न हो तब तक उन के लिये कोई ऐनी बात कहना बिल्कुल वाजिब नहीं है।

Oral Answers

श्री क० ना० तिवारी: क्या यह सही है कि ग्रसम गवर्नमेंट ने कोई रिपोर्ट सेंटल गवर्नमेंट को इस सम्बन्ध में दी थी कि वहां पर इस दफ्तर के द्वारा जासुसी की कार्य-वाहियां होती हैं और ग्रगर यह बात सही हो तो फिर गवर्नमेंट को उसे बद करने में क्या हिचक है ?

श्री स्वर्ण सिंह : माननीय सदस्य ने वही सवाल ५.र रिपीट किया है ग्रब मैं उसका क्या जवाब दे सकता हं?

म्रध्यक्ष महोदय : वे जानना चाहते हैं कि आया असम गर्कनेंगेंट ने कोई रिपोर्ट सेंटल गवर्नमेंट के पास ऐसी भेजी है ?

प्रधान मंत्री तथा ग्रण शक्ति मंत्री (श्री लाल बहादूर शास्त्री) : जी नहीं, वैसी स्पाइंग की बात तो नहीं कही है लेकिन कुछ और शिकायते असम गवनंमेंट ने भारत सरकार को कुछ दिन हए की थीं। वहां के चीफ़ मिनिस्टर ने भी पंडित जी से ग्रीर मुझसे उसके बारे में बातचीत की थी।

Shri P. R. Chakraverti: In view of the fact that Pakistan Government forced the closure of our Assistant High Commissioner's Office in Rajshahi when all the carnage and staughter went on, does not Government feel that the only method bring sense to Pakistan is by closing down their mission in Shillong?

Mr. Speaker: A suggestion for action.

Shri Tridib Kumar Chaudhuri: The hon. Minister just now said that some negotiations are going on with the Pakistan Government for the reopening of the Assistant High Commissioner's Office at Rajshahi. The Assistant High Commissioner's Office was closed because it was charged by the Government of Pakistan that our Assistant High Commissioner there was encouraging the Hindu minorities to evacuate. May I know whether the present negotiations are being carried on keeping that matter in view and all aspects of this question are being gone into?

Shri Swaran Singh: All aspects will certainly be gone into, but I have not been able to follow the import of the question. If the Pakistan Government had certain grievances or certain reasons for closing it, we feel that those reasons were not quite adequate, and it is our intention to make a serious effort for the reopening of the mission.

Some hon. Members rose-

Mr. Speaker: Shri Hem Barua.

Shri Tridib Kumar Chaudhuri: What is the reaction of the Pakistan Government?

Mr. Speaker: I have called Shri Hem Barua

Shri Hem Ba:ua: May I know if Government are by now not convinced of the fact that this Pakistani Assistant High Commissioner's Office in Shillong, Assam, is responsible for establishing contact and arranging for the visit of the Naga hostiles to Pakistan for smuggling of arms? May I remind the hon. Minister of what Shri Nehru said on the floor of this House? He said that he would watch the events and if necessary he would close down their office in Shillong. May I know if Government have not up to now taken any decision and are not convinced of the anti-national activities in which this office is indulging?

Shri Swaran Singh: I would say that the situation is being watched. The choice is between closing an office and asking for the opening of another office. Between the two we would prefer to open another office in East Pakistan rather than compel the closure of this office in Shillong. But if the norms of behaviour or the acti-

vities of the Assistant High Commissioner in Shillong are objectionable, certainly we will take adequate action to see that these activities are not continued. And there are other ways of stopping those activities besides closing the office; we can ask them to take action. But I would request the House to bear this in mind that in a situation like this the attitude that we are taking is that it is worth trying if we could get another office opened. If we do not succeed, the result is quite obvious.

Shri Basumatari: After the holv relic incident various anti-national activities took place in Assam, Home Minister visited Assam and to him various sections of the reported about the anti-national activities by the High Commission Shillong. I would like to know whether he was satisfied with those reports and whether he has reported to the Foreign Minister and Prime Minister about them. After the enquiry of the anti-national activities in Assam, may I know whether he has reported to the Prime Minister ....

Mr. Speaker: Would this speech continue for fifteen minutes?

Shri Basumatari: I have to put my question clearly

Mr. Speaker: If the question is contained in a long statement, how can that question be understood?

Shri Swaran Singh: I have not quite followed the question.

Mr. Speaker: That is quite natural Next question.

#### Diplomatic Relations with African Countries

+142. Shri Yashpal Singh:
\*142. Shri Surendra Pal Singh
Dr. M. S. Aney:

Will the Minister of External Affairs be pleased to state:

(a) whether it is a fact that many newly independent countries of Africa, where India has established and opened diplomatic missions, have not so far opened their missions India;

- (b) if so, the names of those countries; and
- (c) whether Government have tried to ascertain the causes thereof?

#### The Minister of External Affairs (Shri Swaran Singh): (a) Yes, Sir.

- Algeria. Tunisia, Senegal, Congo (Leopoldville), Malawi, Kenya, Madagascar and Somalia.
- (c) The question of opening diplomatic missions abroad falls entirely within the competence of each sovereign State. However, reasons for non-opening of missions generally are the lack of finances and dearth of trained personnel

श्री यशपाल सिंह : क्या सरकार यह बतला सकती है कि वह लोग जो यहां ग्रपने इम्बैसीज कायम नहीं कर रहे हैं क्या इसका कारण यह नहीं है कि वह चाइनीज गवर्न-मेंट के ज्यादा ग्रसर में हैं ?

श्री स्वर्ण सिंह : मैं ऐसा नहीं मानता कि चाइनीज गवर्नमेंट के ग्रसर में होने की वजह से यहां कोई ग्रपने इम्बैसीज न खोले।

श्री यशपाल सिंह : क्या सरकार ने इस. के लिए कोई प्रैक्टिकल स्टैप लिया है कोई सिक्तय कदम उठाया है कि वह लोग यहां पर ग्राकर ग्रपने इम्बैसीज क्रयम करें?

श्री स्वर्ण सिंह : सिकय क़दम ? मैं नहीं कह सकता कि कैसे इसका मैं जवाब दं? यह एक इंटरनेशनल प्रैक्टिस है कि जब कंट्रीज की गवर्नमेंटस रैकगनाइज की जाती है तो दोनों कंटीज को ग्रधिकार है कि वह अपने अपने डिप्लोमैटिक मिशंस दूसरे मुल्क में कायम करें। जितना उन के लिए जरूरी है कि वे यहां पर ग्रपने मिशन क़ायम करें उतना ही मारे लिए भी जरूरी है कि उनके मिशंस हमारे यहां पर क़ायम हों । उन मे यह उम्मीद की जाती है कि वे ग्रपने मिशंस हमारे यहां पर खोलें लेकिन यह कोई रिवाज नहीं है कि उनको हर दफ़े इस के लिए लिखा जाय या उस के लिए हम कोई एक ग्रीवियांस बनायें यह ग्रामतौर पर कोई रिवाज नहीं है

Oral Answers

Shri Surendra Pal Singh: not a fact that the lack of keenness on the part of African countries to establish diplomatic relations with India is due to one basic defect in our diplomacy in African countries, namely, that our diplomats there always lay too much emphasis on anti-China propaganda and they have failed to show proper concern for the real problems facing those developing coun-

Shri Swaran Singh: I do not accept that charge. Our Missions in Africa have done good work. If the countries that are mentioned in this question have not opened their missions in our country, it would be wrong to make the type of insinuation that has been made by the hon Member.

Shri Surendra Pal Singh: have been complaints like that African countries. India is involved more in anti-Chinese propaganda than in helping those countries materially. This is a question which concerns all the countries of Africa,

Shri Joachim Alva: In regard staffing of our Heads of Missions Africa, you are aware that China has sent out very competent men from their Foreign Office to staff the Heads of Mission in Africa which has paid them rich dividends. Are you having a dynamic policy by which to send out active and dynamic men to staff our missions in Africa ....

Some Hon. Members: Yes, yes.

Shri Joachim Alva: ....and not be content with mere ex-IOS men who only want to be at the banks of the Nile, who want to go only to Cairo and not to other parts of Africa?

Mr. Speaker: His purpose is served; it need not be answered.

Dr. Ranen Sen: Is it a fact that due to the critical attitude of some of these African countries towards some aspects of the foreign policy of the Government of India those countries have not set up their embassies in India?

Shri Swaran Singh: No; that is not correct. I do not know wherefrom all these things come. It is a simple thing. Many of the African countries have attained their independence recently. We are anxious to have the best of relations with them. We have worked very consistently and patiently for their liberation; but they are not fully equipped by resources, both financial as well as personnel, to open missions in India. We need not read into this anything by way of criticism against those countries.

Shri P. R. Patel: We have established diplomatic missions in different countries of Africa and yet so many Indians have been thrown out of those countries in Africa. I want to know what our Missions have done to protect the interests of Indians.

Shri Swaran Singh: Generally, in Africa the position is not quite that of anxiety which the hon. Member has hinted at. In fact, in most of the countries of Africa the Indians there are doing reasonably well. Our Missions in those countries are trying their best to safeguard the interests of persons of Indian origin there. They are also doing other works in which both countries are interested for developing friendly relations.

श्री किशन पटनायकः क्या ऐसे देशों का डिप्लोर्मैटिक मिशन हमारे देश में नहीं है, जिन का कि चीन में है ?

श्री स्वर्ण सिंह: ग्रगर माननीय सदस्य इस के लिए नोटिस दें, तो मैं यह वाकफ़ियत हासिल कर सकता हं।

श्री किशन पटनायक : क्या इतनी जान-कारी विदेश मंत्री को नहीं है ?

Shri Nath Pai: The hon, Minister, in reply to an earlier question, claimed

that Indians in those countries in Africa were doing reasonably well. May I know what harmony or consonance he finds with this tall claim of his with the reality that in country after country in Africa Indians are beginning to incur the worst type of hardships and humilitation and that in Zanzibar, which has become a part of Tanganyika, on the filmsiest ground that they did not join a procession Indians were ordered summarily....

Mr. Speaker: Order, order.

Shri Nath Pai: Often they do not know these facts. May I point out that on a point of order I raised the question of Portugal lodging a complaint with the UN and I was told during the last debate that they did not know of a fact which the next day the whole world knew? Therefore I have to specify my question because they are not well-informed. May I know, therefore, how we compare this with the claim that he has made just now, namely, that they are doing reasonably well?

Shri Swaran Singh: I know that in Zanzibar persons of Indian origin did face the difficulty, but I would invite the attention of the hon. Member to the fact that Zanzibar or Tanganyika is not among the countries about which this question has been asked.

Shri Jaipal Singh: May I know that if it is a fact that on grounds finance and lack of proper trained personnel for these purposes they cannot open their legations here, whether any request or representation has been made that they be represented here by proxy, or, vicariously as we have done in regard to a particular country where we are not represented because we have cut off diplomatic relations, but our task is done by another country? That will save money.

Mr. Speaker: The answer has been given. The Minister has said that it is not for this Government to ask them by letters or communications...

Shri Swaran Singh: You are quite right. The initiative has to come from the country who want to make any other arrangement besides having a full-fledged mission with an amoassador or another diplomat.

Shri Ansar Harvani: Is the Minister aware that before liberation both Algeria and Tunisia had their representatives in this country? If they could afford their representation before liberation, why can't they afford it after the liberation? What is threason that they cannot have it now?

Shri Swaran Singh: I cannot answer for them. What I said was in a general way. These are the general reasons.

#### Agenda of U.N. General Assembly

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\*143. 

Shri Bhagwat Jha Azad:
Shri Hari Vishnu Kamath:

Will the Minister of External Affairs be pleased to state whether Government have requested the United Nations to include in the agenda of the United Nations General Assembly an item as to how to keep nuclear weapons out of the hands of countries not possessing them now?

The Minister of External Affairs (Shri Swaran Singh): An item on "non-proliferation of nuclear weapons" has been included in the agenda of the 19th session of the United Nations General Assembly, at the request of the Government of India.

Shri Bhagwat Jha Azad: May I know whether the Government of India is prepared to press upon the United Nations that unless new nations which have acquired the atomic weapons are brought under the purview of the United Nations, it will be difficult to bring them round either for the partial or full nuclear test ban treaty?

Shri Swaran Singh: This is one of the arguments and a valid consideration which could be kept in view. Shri Bhagwat Jha Azad: May I know whether the Government of India is mooting any proposal that those nations which have no atomic weapons or do not intend to have them shall have the guarantee from the United Nations and of protection of those which have the power against the atomic attack?

Shri Swaran Singh: We have at the moment no such plan.

Shri Hem Barua: Since China is not a member of the UNO and not a single country has so far condemned China for developing atomic weapons for destructive purposes and even the Soviet Union has hailed it as a major event, may I know what purpose Government do propose to serve by instituting a discussion of the subject in the UNO?

Shri Swaran Singh: The discussion in the UNO is important because it will be in the interest of maintaining peace in the world and to prevent the escalation of tention if non-proliferation is accepted as the objective. There are many other countries besides China.

Shri Hem Barua: What a lame excuse he has offered!

Mr. Speaker: He has to hear the answer.

Shri Hem Barua: We are being fed with lame excuses throughout the session by this Minister.

Mr. Speaker: He has to hear him even if he considers it a lame excuse.

Shri Hem Barua: I have heard him; he has finished.

Mr. Speaker: Then I am calling another Member.

Shri Hem Barua: Before you came down on me, he had finished.

Dr. Ranen Sen: A few days ago, the Prime Minister of India openly stated in the course of a public meeting that the Government of India is in favour of total prohibition of nuclear weapons and banning of nuclear tests, underground, overground and outer space. What actual steps have the Government of India taken in recent period to press this agenda in the UNO?

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): As my colleague has just now said, this item has been included in the agenda of the United Nations and the United Nations is the proper forum to discuss this matter. As I have said, our general attitude is that we want to create necessary public opinion.

Shri Hem Barua: Which you have failed to create so far on any problem.

shri Lal Bahadur Shastri: .... against the manufacture or use of atomic power for nuclear devices and I hope that if the United Nations consider this matter, they will do so taking everything into consideration, specially the threat on India.

Shri S. M. Banerjee: Since the hon. Prime Minister has said that this has been included in the agenda of the UN General Assembly, I would like to know what steps have been taken by Government, before this item is discussed, to mobilise the support of all the nations for total ban on atom bomb, whether produced by China or by any other country, eastern or western.

Shri Lal Bahadur Shastri: We are doing something in that regard. We have made a move, but I would not like to disclose it here just now.

Shri Hem Barua: On a point of order. The Prime Minister can take shelter and say that he is not going to divulge an information to the House in public interest, because you have ruled like that before. But here the Prime Minister goes on saying that he is not going to divulge because he does not want to divulge it. What is this kind of thing? He has not used the words 'in public interest'.

Mr. Speaker: He means the same thing. I suppose

Shri Lal Bahadur Shastri: I thought that Shri Hem Barua, who is one of our ablest Members in this House, could understand its implications. It is obvious that whatever I do not disclose here is not being disclosed in public interest.

Shri Hem Barua: I am slightly foolish also. . .

Shri Lal Bahadur Shastri: I am very sorry indeed.

Shri S. M. Banerjee: The hon. Prime Minister has asked for protection in public interest. But after all, this House is eager to know about it. I only wanted to know this. Since this has been included in the agenda, may I know what steps have been taken to mobilise public opinion in the other countries? That was the question that I had asked. The Prime Minister says that Government have something in mind which he does not want to disclose.

Mr. Speaker: He has said that Government are doing something in that direction, but what has been done is not to be disclosed.

Shri S. M. Banerjee: There are countries which are blasting their bombs, and yet we are not to be told what is being done.

श्री रामेडबरानन्द: भारत सरकार इसके विरुद्ध है कि परमाणु बम बनाया जाए। इसके दो कारण हो सकते हैं। एक तो यह कि वह इसको बनाने में ग्रसमर्थ हो ग्रीर दूसरा यह है कि वह बहुत समझदार श्रीर बलवान हो गईं है ग्रीर समझने लग गई है कि इसका प्रयोग नहीं किया जाना चाहिये। इन दोनों बातों में से कौन सी बात सही है, यह मैं जानना चाहता हं।

ग्रध्यक्ष महोदय: इस से पहले इसी का तो जवाब दियागया था ।

Shri Kapur Singh: Since China already has an atom bomb, may we know in what conceivable manner further non-proliferation of atom bambs

is going to help Indian national interests?

Shri Swaran Singh: I think that maintenance of peace is in the interests of the world and also in the interests of India. If non-proliferation prevents the world from the catastrophe of international conflicts, certainly, it is a thing in which India is very much interested.

Mr. Speaker: What he means to say is that China is our immediate enemy, and we have the immediate threat from that country alone. When that country has already got it and exploded it. . .

Shri Kapur Singh: . . . why are we wasting our time and energy?

Shri Swaran Singh: Even in that case, after all, in a matter like this, an effort in that direction is worth the while, because those countries also which have got even a much larger number of bombs than China are being persuaded to stop the undertaking of tests or increasing the number of bombs.

Shri Kapur Singh: Has the question been answered? He has just side-tracked it. What conceivable national interests of India are served by wasting time, money and energy on this fruitless wild-goose-chase of having further non-proliferation of atom bombs secured at the UN General Assembly?

Shri Swaran Singh: All that I say is that I do not accept that analysis. It is an incorrect analysis.

Shri Kapur Singh: Where is the question of any analysis here? I have only asked for information as to what national interests are to be served by this.

Mr. Speaker: If two hon. Members differ, I cannot resolve it now.

Shri Nath Pai: The hon. Prime Minister has stated that it will be the endeavour of the Indian Delegation or the Government of India to have this

item for discussion on the agenda of the United Nations. Will our effort be limited to a discussion or will our delegation be mandated to try to get China censured for so contemptuously defying the provisions of the Moscow treaty and carrying on their atomic tests in utter contempt of world public opinion, or shall we be worried that China may be offended if we do some such thing?

Shri Swaran Singh: There is no question of our being worried.

Shri Nath Pai: Normally you are.

Shri Swaran Singh: It is not correct to suggest that that is the reason or that that could be any consideration for not pressing, if we feel that there is enough support or we can persuade others to accept a course which we suggest.

Shri Hem Barua: What are you going to suggest?

Shri Swaran Singh: As the Prime Minister has already informed the House, steps are being taken to make approaches to governments of other countries and to persuade them to see the danger that is involved in the Chinese acquisition of the atomic bomb....

Shri Hem Barua: And not to censure China?

Shri Swaran Singh: . . . and every effort will be made to see that the necessary opinion of the various countries is mobilised in support of the view which Government has very clearly expressed.

Shri Nath Pai: He has said so many things, but refrained from answering my specific question.

Mr. Speaker: Some other opportunity. Next question.

Shri Narendra Singh Mahida: I would request you to look at this side.

Mr. Speaker: All the members called during these supplementaries were from that side, and yet he says

that I have not looked that side. I feel rather surprised; all the Members who have put supplementaries on this were on that side and not on any other side.

Shri Ranga: How can you expect the other side to put such questions?

Mr. Speaker: But his complaint was that I have not looked at the Opposition side.

#### Change in Soviet Leadership

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Shri P. R. Chakraverti: Shri P. C. Borovah: Shri Prakash Vir Shastri: Shri S. N. Chaturvedi: Shri Ram Sewak Yadav: Shrimati Renuka Ray: Shrimati Ramdulari Sinha: Shri C. K. Bhattacharyya: Shri Gulshan: Shri H. C. Soy: Shri Vidya Charan Shukla: Shri S. M. Banerjee: Shri B. K. Das: \*144. 3 Shri Gokulananda Mohanty: Shri Rama Chandra Mallick: Shri Solanki: Shri Buta Singh: Shri Kapur Singh: Shri J. B. S. Bist: Shri Yashpal Singh: Shri Bishwanath Roy: Shri Nambiar: Shri Hem Raj: Shri Kishen Pattnayak: Shri Sham Lal Saraf: Shri Rameshwaranand:

Will the Minister of External Affairs be pleased to state:

Shri Hari Vishnu Kamath:

- (a) the impact on Indo-Soviet relationship of the change of Soviet leadership;
- (b) whether Government have been assured through diplomatic channels that the present leadership in U.S.S.R. will continue and carry forward the existing policy towards India; and
- (c) whether the Soviet commitments made to India—political, economic or 1537(Ai)LSD—2.

military—will all be honoured by the new regime?

The Minister of External Affairs (Shri Swaran Singh): (a) Despite the recent change in Soviet leadership, Government are confident that the friendship and collaboration between India and the Soviet Union will continue.

- (b) Yes, Sir. The Government of India has been assured through diplomatic channels that there would be no change in the Soviet policies towards India.
- (c) In view of the assurances of the new Soviet Government it is expected that the Soviet commitments made to India will be honoured by the new regime.

Shri P. R. Chakraverti: Subsequent to the visit of Mr. Chou En-lai who has warned Soviet Russia against taking to Khruschevism without Khruschev, namely, peaceful coexistence and unreserved friendship with India, has Russia's attitude been reversed?

Shri Swaran Singh: No, there is no reversal of the Soviet policy towards India, even after the visit of the Prime Minister of China.

Shri P. R. Chakraverti: In the context of Shri Jaya Prakash Narain's fervent wish that his voice should reach the Prime Minister and Parliament, may I know what is Government's reaction to his statement that it was pathetic to see Indian leaders one after another assuring the country and themselves that there have been no changes in the policy of the Soviet Government and that that was misleading India?

Shri Swaran Singh: All that I say is that it is farthest from the mind of any one of us that the country should be misled. This is our assessment based upon the various assurances given by the Soviet leaders to our Ministers, to our Mission and also publicly. I think, it will not be quite charitable for us to take a critical view

of their approach which has been very friendly.

Shri Vidya Charan Shukla: Did Government, after the change in leadership in the USSR, seek any specific assurance from the Soviet Government regarding continuing arms and defence aid to India or they are depending simply on the general assurance given verbally by the Soviet leaders to our Ambassador and our visiting Ministers?

Shri Swaran Singh: Assurances between two Governments given at Ministers' level, or received at Ministers' level, are very important, and they should not be taken lightly, and I would suggest that this is not a very correct way of trying to explain away those assurances which are given at that high level. As I have said already, we have the assurances that whatever commitments have been made either in the economic field or for the supply of military hardware, would be honoured.

Shri Ranga: Arising out of this answer, may I remind the Minister of what happened in regard to such verbal assurances that we had between the late Prime Minister, Pandit Nehru and the Prime Minister of China, Mr. Chou En-lai? In view of all these things, would it not be better as far as possible—I am putting it guardedly—to reduce as much of these assurances as possible into writing, so that we can be on a little more firm ground?

Mr. Speaker: Mr. Ranga, is it possible?

Shri Ranga: Twice I have used the words "as far as possible".

Shri Swaran Singh: If I may remind the hon. Member, the original agreements for economic assistance, or even with regard to supply of military hardware, are in writing. They are solemn decuments, and therefore, it is the normal presumption that the contracting parties to any such arrangement would honour their commitments. If, besides that, there is this added

assurance at the highest level that there is no intention to get away or to abrogate any of the commitments, that I think should be enough, and beyond that to confirm by another written agreement is not the international convention.

#### WRITTEN ANSWERS TO QUESTIONS

Science Symposium in Peking

•136. Shri D. C. Sharma:
Shri Kajrolkar:

Will the Minister of External Affairs be pleased to state:

- (a) whether India has refused to collaborate in science with China and turned down an invitation to the Peking Symposium on Science; and
  - (b) if so, the reasons therefor?

The Minister of External Affairs (Shri Swaran Singh): (a) and (b), On April 29, 1964 the Chinese Embassy at New Delhi sent a letter to the Ministry of External Affairs iniviting the Association of Scientific Workers of India to send Indian scientists to attend the Science Symposium at Peking in August 1964. On May 4, the Ministry of External replied to the Chinese Embassy that "in the context of the occupation af Indian territory by Chinese forces and the consequent violation of India's territorial integrity by China, it would not be possible for any delegate from India to participate in the 1964 Peking Symposium." The Association of Scientific Workers of India also wrote to the Chinese Embassy expressing its inability to participate in the Peking Symposium. In a subsequent note the Chinese Embassy was told that "the Government and the people of India committed as they are to the peaceful uses of atomic energy, cannot enter into any international scientific and cultural exchange' with China, as long as China openly advocates the use of nuclear science for war-like purposes".

## 1143 Written Answers AGRAHAYANA 2, 1886 (SAKA) Written Answers 1144

#### Missing N.D.F. Receipt Books

- •145. Shri P. C. Borooah: Will the Prime Minister be pleased to state:
- (a) whether the question of about 80 missing receipt books for collection of the National Defence Fund issued through the Mayor's Council in Delhi has been finally closed;
- (b) if so, in what circumstances;
- (c) how many such receipt books issued all over the country for collection of the National Defence Fund still remain unaccounted for?

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): (a) and (b). Out of 2610 receipt books issued by the Mayor's Council for National Defence, Delhi, only 107 receipt books are finally missing or outstanding. After issuing advertisements in the Press inviting information and objections, the Mayor's Council decided to treat the matter as closed. A final decision will, however, be taken only by the Executive Committee of the National Defence Fund at its next meeting.

(c) All the State Governments were requested in December 1963 to withdraw the receipt books issued for making collections to the National Defence Fund and to get the relevant accounts audited. They are already taking necessary action in this regard but as the collections were made at different levels down to the Taluk, it will take some time before the position of receipt books all over the country is known.

## Seating of China in U.N.

Shri Kapur Singh:
Shri P. C. Borooah:
Shri P. K. Deo:
Shri Buta Singh:
Shri Gulshan;

Will the Minister of External Affairs be pleased to state:

(a) whether Cambodia has proposed the inclusion of an item concern-

ing the seating of the People's Republic of China in the U.N.O. in the agenda of the forthcoming session of the UN General Assembly; and

(b) if so, Government of India's reaction thereto?

# The Minister of External Affairs (Shri Swaran Singh): (a) Yes, Sir.

(b) This item will be taken up for consideration if it is approved by the General Committee and then by the Plenary Session of the General Assembly. The Government of India will express its views on the matter when it comes up for debate.

#### Note Circulated by Portugal Government

•147. Shri Umanath:
Shri Imbichibava:
Shri M. N. Swamy:
Shri B. K. Das:

Will the Minister of External Affairs be pleased to state:

- (a) whether it is a fact that representatives of Portugal in U.N.O. circulated among the members of the Security Council in October this year a complaint against India containing allegations of atrocities on Goans; and
- (b) if so, the steps taken by Government in the matter?

The Minister of External Affairs (Shri Swaran Singh): (a) and (b). The Portuguese Government wrote a letter to the President of the Security Council, enclosing a note for circulation to the Members of the Security Council, alleging suppression of religious freedom and persecution of people in Goa. The Government of India also wrote a letter to the President of the Security Council which was circulated to all Members of the United Nations. The Indian reply pointed out that Portugal was guilty of savage repression of the people of Angola, Mozambique and its other colonies and that it should stop interfering in the internal affairs of other countries. Copies of the Portuguese

letter and the Indian reply are placed on the Table of the House. [Placed in Library. See No. LT-3421/64].

Written Answers

#### Industrial Truce Resolution

\*148. Shri A. K. Gopalan:
Shri Umanath:
Shri Imbichibava:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether some trade union centres have backed out of Industrial Truce Resolution;
- (b) the names of the organisations backing out of the Truce Resolution;
- (c) whether there is any proposal before Government to reconsider the Industrial Truce Resolution?

The Minister of Labour and Employment (Shri D Sanjivayya): (a) No Central Trade Union organisation or its affiliate has backed out of the Industrial Truce Resolution.

- (b) Does not arise
- (c) No.

#### U.N. General Assembly Session

Will the Minister of External Affairs be pleased to state:

- (a) whether certain Afro-Asian and Latin American countries have requested the U.N. Authorities to postpone the coming session of the General Assembly;
  - (b) the reasons for the same; and
- (c) the reaction of Government to this move?

The Minister of External Affairs (Shri Swaran Singh): (a) and (b). Certain Afro-Asian countries requested the Secretary-General of the U.N. to postpone the forthcoming session of the General Assembly to a suitable date in November in view of the fact that the second Conference of Heads of State or Government of Nonaligned countries was meeting in Cairo in October. Subsequently, certain Afro-Asian and Latin American countries requested the Secretary-General to further postpone it to the 1st of December as such postponement would, in their view, serve the best interests of the Organisation and ensure a more constructive contribution by Member States to the work of the General Assembly.

(c) The Government of India was a co-signatory to the first request for postponement. They also supported the second request.

#### Price Index

•150. Dr. Saradish Roy:
Shri Dinen Bhattacharya:
Dr. Ranen Sen:
Shri P. C. Borooah:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether the workers' cost of living index has gone up appreciably in the last three months; and
- (b) if so, the steps Government propose to take to ensure that the workers get proper relief and compensation for the rise?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) The All-India (Interim) Working Class Consumer Price Index numbers on base 1949—100 for the last three months are indicated below:

 July
 1964—154

 August
 1964—156

 September
 1964—159

(b) The position regarding adjustment of Dearness Allowance to Consumer Price Index Number is as under:

#### Central Government Employees:

The Ministry of Finance is already reviewing the Dearness Allowance as a result of increase in the Consumer Price Index Number.

#### Industrial Workers:

In the Industries and Centres where Dearness Allowance is linked with the Consumer Price Index Numbers, workers automatically get increased Dearness Allowance according to the rise in the Consumer Price Index Numbers. As a measure of further relief, government are considering bringing a legislation for setting up fair price shops and consumers stores in industrial establishments employing 300 and more workers.

#### Defence Research and Production

- \*151. Shri Sham Lal Saraf: Will the Minister of Defence be pleased to state:
- (a) whether inventions and other achievements as a result of Defence Research and Defence Production, besides being utilised for the defence purposes, are also made available for civil needs in farms and factories wherever permissible; and
- (b) if so, the method and agency employed therefor?

The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas): (a) Yes, Sir. Though Defence Research and Development and Production effort is primarily oriented towards meeting the requirements of Defence Services, those inventions and results which could, with advantage, be applied to civilian use are being made available for public exploitation.

(b) The procedure is to take patents for such of those inventions in Defence Research and Development Organisation that are not of a classified nature and release the patents to National Research Development Corporation for exploitation in the civil sector.

#### Television

Shri P. Venkatasubbaiah:
Shri Ravindra Varma:
Shrimati Renuka
Barkataki:
Shri Yashpal Singh:
Shri Sezhiyan:
Shri Dharmalingam:
Shri Vishwa Nath Pandey:

Shri Ram Harkh Yadav:

Will the Minister of Information and Broadcasting be pleased to state:

- (a) whether it is a fact that some British television companies have submitted a scheme for setting up a television network in India: and
- (b) if so, the main features of the scheme and Government's reaction thereto?

The Minister of Information and Broadcasting (Shrimati Indira Gandhi): (a) A number of proposals from both British and non-British television companies have been received.

(b) The entire question of the extension of television services in India is still under consideration. Neither the main features of the schemes received nor the Government's reaction to them can therefore be disclosed at this stage.

# Central Staff Training and Research Institute Shri D. C. Sharma:

Shri Yashpal Singh:

Shri Rameshwar Tantia:

Shri P. R. Chakraverti:
Shri P. C. Borooah:
Shri D. D. Puri:
\*154. { Shri Y. S. Chaudhary:
Shri Mohan Swarup:
Shri Ram Sewak:
Shri P. G. Sen:
Shri Ram Harkh Yadav:
Shri Murli Manohar:
Shri M. Rampure:

Will the Minister of Labour and Employment be pleased to state:

(a) whether it is proposed to set up

an institute for research and training in employment service in Delhi; and

(b) if so, the broad outlines of its scope and purpose?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) The Institute has already started functioning in October, 1964.

(b) Its scope is two-fold:

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- (i) Conduct training and refresher courses for Employment Officers in the Employment Exchange techniques and procedures on a continuing basis;
- (ii) Conduct research and studies into problems concerning the various activities of the Employment Service, namely, improvement of employment procedures, Vocational Guidance, Occupational Research, Collection of Employment, Market Information, provision of specialised services for selected categories of applicants and vacancies.

# Service Conditions of Staff Artistes ( Shri Hem Barua:

Shri Jagdev Singh
Siddhanti:
Shri P. C. Borooah;
Shri Vishram Prasad:
Shri Bagri:
Shri S. M. Banerjee:
\*155. Shri Daji:
Shri Yashpal Singh:
Shri Vishwa Nath Pandey;
Shri Ram Harkh Yadav:
Dr. Ram Manohar Lohia:
Shri Kishen Pattnayak;
Shri Ram Sewak Yadav:
Shri Ram Sewak;

Shri Prakash Vir Shastri:

Will the Minister of Information and Broadcasting be pleased to state:

Shri P. G. Sen:

(a) whether Government have taken any steps to give better service conditions to the Staff Artistes working with the A.I.R.; and

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(b) if so, a broad outline of the measures taken or contemplated to be taken in this behalf?

The Minister of Information and Broadcasting (Shrimati Indira Gandhi): (a) Yes, Sir.

(b) A statement is laid on the Table of the Sabha. [Placed in Library. See No. LT-3422/64].

#### Air Crashes

# •156. Shri Vishram Prasad: Shri Bagri:

Will the Minister of **Defence be** pleased to refer to the reply given to Starred Question No. 170 on the 14th September, 1964 and state:

- (a) whether the report of the Committee appointed under the chairmanship of the Cabinet Secretary to go into the causes of recent crashes of Indian Air Force planes has since been received; and
- (b) if so, whether a copy thereof will be laid on the Table and whether the recommendations made therein have been considered and examined by Government?

The Deputy Minister in the Ministry of Defence (Dr. D. S. Raju): (a) The Committee has completed its report and has just been submitted to Government.

(b) Government will decide this after examining the report.

#### New Ordnance Factories

Shri P. C. Borooah:
Shri R. G. Dubey:
Shri Yashpal Singh:
\*157.
Shri S. M. Banerjee:
Shri Daji:
Shri P. R. Chakraverti:
Shri Onkar Lal Berwa:
Shri Gulshan:

Shri Hem Raj: Shri Ram Sewak: Shri P. G. Sen:

Will the Minister of Defence be pleased to state:

- (b) the nature and extent of foreign ing the New Ordnance Factories after the Chinese aggression in 1962;
- (b) the nature and extent of foreign assistance secured for establishing each factory and from where it is forthcoming; and
- (c) when all the projected Ord nance factories will be completed?

The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas): (a) to (c). After the Emergency, Government sanctioned the establishment of six new Ordnance Factories in the country. The progress and other details in respect of these factories are as follows:—

#### Ordnance Factory, Varangaon:

The factory started production on the 15th October, 1964. A bulk of the plant and machinery for this factory has been obtained under the U.S. Aid Programme.

#### Engineering Factory, Ambajhari:

Construction of civil works is in progress. Discussions have taken place between the Government of India and the U.S. Government regarding supply of plant and machinery for this factory under the U.S. Military Credit Sales Programme. An engineering study will shortly be undertaken by a firm of consultants to be appointed by the U.S. Government. After this study the project will be further progressed.

#### Filling Factory, Chanda:

Construction of civil works is proceeding. Action for procurement of plant and machinery required for this factory has been initiated. The U.K. Government have agreed to provide technical assistance as well as a part of the cost for this factory.

#### Small Arms Factory, Tiruchirapalli:

Indents for procurement of plant and machinery for the factory have been placed. Construction of civil works is proceeding. No foreign assistance is being obtained for this factory and it is expected to go into production during 1966-67.

#### High Explosives Factory, Burla and Propellent Factory, Panvel:

As explained in the statement made in the House on the 20th November, 1964, Government have decided not to proceed with the establishment of these two factories for the present.

#### Industrial Relations in Public Undertakings

| Shri P. R. Chakraverti: | Shri P. C. Borooah: | Shri Bagri: | Shri Vishram Prasad: | Shri Bibhuti Mishra: | Shri K. N. Tiwary:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether Government have made a proper survey analysing the causes of friction between the management and labour in public sector, resulting in huge drainage on public funds;
- (b) the extent to which Government have been able to devise a concerted policy with regard to industrial relations in public undertakings;
- (c) the steps taken to encourage healthy trade union activities in public sector and fostering proper incentives?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) Government have conducted case studies of industrial relations in some of the important public sector undertakings.

(b) The present policy of Government is that labour laws should be fully implemented in the public sector undertakings and that in this matter there should be no discrimination between the private and the public sector.

Written Answers

(c) Apart from the facilities available under the Indian Trade Unions Act, 1926 and the relevant State Acts, and provisions for recognition in the Code of Discipline, Government have introduced the Workers' Education Scheme which provides for training of workers in trade unionism and other allied matters pertaining to industry in order to develop a spirit of self-reliance and healthy, strong and enlightened trade-union movement.

#### Commanders' Meeting

- \*159. Shri P. C. Borooah: Will the Minister of Defence be pleased to state:
- (a) whether Government made a proposal to Pakistan Government for a meeting at Commanders' level to end the present tension along the ceasefire line in Kashmir;
- (b) if so, whether it was rejected by Pakistan, and if so, the reasons advanced therefor; and
  - (c) Government's reaction thereto?

The Minister of Defence (Shri Y. B. Chavan): (a) No, Sir. The proposal about a meeting of Military Commanders originated from the U.N. Chief Military Observer, who addressed both India and Pakistan a few months back. We readily accepted the proposal. In fact, in order to ease tension and to prevent incidents on the cease-fire line, we have ourselves been pressing the Chief Military Observer to use his good offices to arrange the suggested meeting at an early date.

- (b) We understand that the Chief Military Observer has not received a final reply from Pakistan as yet.
  - (c) Does not arise.

Thumba Rocket Launching Station

Shri Hem Barua:
Shri R. S. Pandey:
Shri R. Barua:
Shri D. D. Mantri:
Shri Himatsingka:
Shri Rameshwar Tantia:

Will the **Prime Minister** be pleased to refer to the reply given to Unstarred Question No. 14 on the 7th September, 1964 and state:

- (a) whether a decision has been taken regarding the grant of U.N. sponsorship to the Thumba Rocket Launching Station as recommended by the Scientific and Technical Committee of the United Nations Outer Space Committee; and
  - (b) if so, the nature thereof?

The Prime Minister and Minister of Atomic Energy (Sliri La] Bahadur Shastrl): (a) and (b). The U.N. General Assembly will consider this recommendation at its forthcoming session.

Assets of Indians in Burma

\*161. Shri P. R. Chakraverti: Shri P. C. Borooah:

Will the Minister of External Affairs be pleased to state:

- (a) the total assets estimated to have been left by the Indian Repatriates in Burma so far; and what part of it consists of immovable property;
- (b) whether applications have been invited from such repatriates to make their claims for repatriation of these assets; if so, the total value of the claims; and
- (c) the steps taken for repatriation of these assets?

The Minister of External Affairs (Shri Swaran Singh): (a) It is not possible to give any precise estimates of assets left behind by Indian nationals in Burma. It is understood that most departing Indian nationals have,

before their departure, filed statements of their assets with the Embassy.

- (b) No, Sir.
- (c) The question of repatriation to India of these assets is being negotiated with the Government of Burma. Every effort is being made to expedite these negotiations.

#### Use of U.S. Weapons by Pakistan

Shri D. C. Sharma:
Shri Kapur Singh:
Shri Solanki:
Shri Mahananda:
Shri Narasimha Reddy:
Shrimati Savitri Nigam:
Shri Vishwa Nath Pandey:
Shri Yashpal Singh:

Will the Minister of External Affairs be pleased to state:

- (a) whether Pakistan has been using U.S. weapons on the cease-fire line in Kashmir for quite some time past and there was evidence to that account; and
- (b) if so, the action taken or proposed to be taken in the matter?

# The Minister of External Affairs (Shri Swaran Singh): (a) Yes, Sir.

(b) Action is being taken through diplomatic channels.

#### International Agreement on Outer Space

318. Shri C. K. Bhattacharyya: Will the Minister of External Affairs be pleased to state:

- (a) whether India has called for the drafting of an International Agreement by the U.N. on liability for damage caused by objects launched into outer space; and
- (b) if so, the progress made in this matter?

The Minister of External Affairs (Shri Swaran Singh): (a) and (b). In pursuance of General Assembly Resolution 1963 (XVIII) the Legal Sub-

Committee of the U.N. Committee on the Peaceful Uses of Outer Space is undertaking the drafting of an agreement on this question. India was among the countries which had cosponsored this resolution and India voted for it. India is also a member of the Legal Sub-Committee and has made certain suggestions in regard to the various proposals under consideration in the Committee. The Committee has not yet concluded its deliberations on this question.

#### Reorganisation of All India Radio

- 319. Shri Utiya: Will the Minister of Information and Broadcasting be pleased to state:
- (a) whether Government have appointed some Foreign experts to advise on the reorganisation of All India Radio;
- (b) whether the foreign experts have since taken up the job; and
- (c) if so, when they will submit their report to Government?

The Minister of Information and Broadcasting (Shrimati Indira Gandhi): (a) to (c). An Enquiry Committee to go into the working of the Media Units of the Ministry of Information and Broadcasting, including the All India Radio, is being appointed. The Committee will avail itself of the services of experts, foreign or Indian, in different fields of mass communication as consultants, as necessary. The Committee is expected to submit an interim report within six months.

#### Casualties on Cease-fire Line in Kashmir

320. Shri Rameshwar Tantia:
Shri Hem Barua:

Will the Minister of Defence be pleased to state:

(a) whether Pakistan has denied the statement made by the Defence Minister regarding the number of casualties along the cease-fire line in Kashmir during September, 1964; and (b) if so, how far this statement of Pakistan is correct?

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The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas): (a) Government have seen a report to this effect in Pakistan newspapers.

(b) Pakistan has apparently given a distorted version of her casualties. The information given on the floor of the House on 28th September, 1964 is correct.

## टेलीफोन एक्सचेंज

अधि म० ला० द्विवेदी:
अधिमती सावित्री निगम:
अधि स० चं० सामन्त:
अधि सुबोध हंसदा:

क्या **संचार** मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार ने उन स्थानों पर टेलीफोन एक्सचेंजों को स्वचालित बनाने की कोई योजना बनाई है जहां बिजली इनके बनाये जाने के बाद उपलब्ध हुई है या जहां बिजली पहले से ही उपलब्ध थी;
- (ख) यदि हां, तो यह कब लागू की जायेगी : ग्रीर
- (ग) क्या सरकार का विचार ग्राम्य क्षेत्रों में सस्ती दरों पर टेलीफोन कनेक्शन देने का है ?

संचार विभाग में उपमंत्री (श्री भगवती):
(क) किसी भी स्थान पर स्वचल टेलीफोन केन्द्र की स्थापना के लिए यथोचित
बिजली की सप्लाई सचमुच ही एक श्रावश्यक
शर्त है। फिर भी स्वचल टेलीफोन केन्द्र
की स्थापना का प्रश्न कई श्रन्य बातों पर भी
निर्भर है—जैसे उपस्कर उपलब्ध होना श्रौर
उपस्कर लगाने के लिए उपयुक्त इमारतों

(ख) स्वचल टेलीफोन केन्द्र खोलने की सामान्य योजना का डाक-तार विभाग की तीसरी पंचवर्षीय योजना में निर्देश किया गया है । डाक-तार विभाग की सामान्य नीति समूचे टेलीफोन के फैले जाल को धीरे धीरे स्वचालित बनाने की है, हालांकि इस में काफी समय लग जाने की संभावना है ।

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(ग) तीन सौ ग्रौर उस से कम लाइनों की क्षमता वाली टेलीफोन केन्द्र प्रणालियों से, जो कि छोटे-छोटे नगरों ग्रौर ग्रामीण क्षेत्रों में स्थापित हैं, दिये जाने वाले टेलीफोन कनेक्शनों का किराया बड़ी टेलीफोन केन्द्र प्रणालियों से दिये जाने वाले टेलीफोन क्नेक्शनों के किराये की अपेक्षा पहले से ही सस्ती दरों पर निर्घारित है ।

हिन्दी भाषी क्षेत्र में डाक तथा तार घर

# $\int$ श्री विश्वाम प्रसाद : $\lambda$ श्री बागङ्गी :

क्या संचार मंत्री यह बताने की कृपा करेंगे कि:

- (क) हिन्दी भाषी क्षेत्रों में डाक तथा तार घरों की संख्या क्या है जहां गृह-कार्य मंत्रालय, ब्रनुदेशों के ब्रनुसार फाइलों पर हिन्दी में नोट लि बे जा सकते हैं; ग्रीर
- (ख) ऐसे कितने कार्यालय हैं जिन्हें यह अनुमति नहीं दी गई है और यह अनुमति कब दी जायेगी ?

संचार विभाग में उपमंत्री (श्री भगवती): (क) 10 (दस)।

(खा) कोई नहीं ।

प्रश्न ही नहीं उठता ।

# हिन्दी टाइपराइटर

क्या **संचार** मंत्री यह बताने की कृपा करेंगे कि :

- (क) हिन्दी भाषी राज्यों में स्थित कितने डाक तथा तार सर्किलों, डिबीजनल कार्यालयों तथा प्रधान डाकघरों में हिन्दी टाइपराइटर मंगा लिये गये हैं; और
  - (ख) उपरोक्त कुल कितने कार्यालयों में एक भो हिन्दों टाइपराइटर नहीं मंगाया गया है और इन कार्यालयों में हिन्दी टाइपराइटरों को मंगाने की क्या व्यवस्था की जा रही है ?

# संवार विभाग में उपमंत्री (श्री भगवती) । (क) 111 ।

(ख) 126 । इन में से 76 कार्यालयों में हिन्दी टाइपराइटर सप्लाई करने के लिए मांग पत्र भेजे गए हैं।

#### Radar Sets from U.S.A.

Shri Y. S. Chaudhary: Shri P. C. Borooah: Maharajkumar Vijaya Ananda:

Will the Minister of Defence be pleased to state:

- (a) whether the permanent Radar Sets promised by U.S.A. to replace the temporary ones received for the Joint Air Exercises last year have been received; and
- (b) if the reply to part (a) above be in the negative, when they are expected?

The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas): (a) Radar equipment from the U.S.A. has been obtained under U.S. Aid Programme. This equipment is expected to be in operation in the latter half of 1965.

(b) Does not arise.

Indian Technicians for helping Communications System in Nepal

325. Shri Bibhuti Mishra: Shri K. N. Tiwary:

Will the Minister of Communications be pleased to state:

- (a) whether it is a fact that Indian technicians will help Nepal initially to operate her tele-communications systems and also undertake the maintenance of accounts on behalf of Nepal; and
- (b) if so, the broad outlines of the agreement agreed upon in this behalf?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) Yes. The Indian technicians concerned will be on deputation with the Indian Aid Mission at Kathmandu.

Under the International Telegraph and Telephone Regulations, it is normally the responsibility of India as the intermediate country to maintain accounts for all traffic other than those originating in Nepal. However, at the request of H.M. Govt. of Nepal, the Govt. of India has agreed to maintain the accounts for all traffic, terminal and transit, for a period of upto two years.

(b) Extracts of Clause 2(b) of Art. IV, Clauses 1, 2 & 3(b) of Art. VI of the Telecommunications Agreement between the Govt. of India and His Majesty's Govt. of Nepal are laid on the Table of the House. [Placed in Library. See No. LT-3427/64].

तिब्बत को नेपाल के रास्ते निर्यात

अभी विभूति मिखाः 326. विभूति मिखाः अभी का ना तिवारीः अभी का ना चनुवेंवीः

क्या वैदेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि भारत से लोहा, सीमेंट, पैट्रोल, मिट्टी का तेल, टार्च बैटरियां भ्रीर म्रत्यावश्यक वस्तुओं का तिब्बत को नेपाल के रास्ते निर्यात किया जाता है; भ्रीर

(ख) यदि हां, तो इ**स** सम्बन्ध में सरकार ने श्रव तक क्या कार्यवाही की है?

वैदेशिक-कार्य मंत्रो (श्री स्वर्ण सिंह):
(क) ये माल भारत से तिब्बत को निर्यात
नहीं किये जाते लेकिन ऐसी खबरें मिली हैं
कि गेपाल में खपत के लिये भारत से जो
कुछ चीजें नेपाल को नियति होती हैं,
वे सीमा पार कर तिस्वत पहुंच जाती हैं।

(ख) भारत सरकार के अनुरोध पर,
महामहिम की नेपाल सरकार ने लोहा, सीमेंट,
पेट्रांल, मिट्टी का तेल, टार्च बैटरियां और कुछ
अन्य श्रावश्यक वस्तुओं का नेपाल से तिब्बत को
अथवा अन्य जगह निर्यात करने पर श्रिधमूचनाएं जारी करके पाबंदी लगादी है;
ये वस्तुएं नेपाल में खपत के लिये भारत से
श्रायात की जाती हैं!

### Chinese Allegations

327. Shri D. C. Sharma: Shri P. C. Borooah:

Will the Minister of External Affairs be pleased to state:

- (a) whether the Chinese Government in a note handed to India's Charge d' Affaires in Peking on the 28th September, 1964 has alleged that Indian troops intruded into Tibet across the Sikkim border on the 12th and 14th August, 1964 and also built eighteen aggressive military structures in Tibetan territory across southeast of Nathu La; and
- (b) if so, the facts of the case and the nature of reply sent?

The Minister of External Affairs (Shri Swaran Singh): (a) Yes, Sir.

(b) The Chinese Government's note of 28th September, 1964 alloging intrusions by Indian troops into Tibet from across the Sikkim border was completely baseless and has been replied to by the Government of India in a note dated 6th November, 1964. A copy each of the note is placed on the Table of the House. [Placed in Library. See No. LT-3423/64]. Both the Chinese Government note dated 28th September, 1964 and the Government of India reply note dated 6th November 1964 have appeared in the Indian press on 8th November, 1964.

### Unauthorised use of Navy Plane

| Shri D. C. Sharma: | 328. | Shri Ramehwar Tantia: | Shri Brij Raj Singh.--Kotah:

Will the Minister of Defence be pleased to refer to the reply given to Unstarred Question No. 1380 on the 28th September, 1964 and state:

- (a) whether the proceedings of the Board of Inquiry into the incident in which an unauthorized person had taken off in an Indian Naval aircraft from Madras resulting in the loss of the plane have been examined by Government; and
- (b) if so, the action taken or proposed to be taken in the matter?

The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas): (a) Yes, Sir.

(b) The unauthorised sailor has been tried by Court Martial and sentenced to two years rigorous imprisonment as a second class prisoner, to be dismissed from Naval service and to suffer the consequential penalties.

Suitable measures have been implemented to prevent the possible recurrence of such an incident.

#### Guidance to Unemployed

329. Shri Yashpal Singh; Shri D. C. Sharma;

Will the Minister of Labour and Employment be pleased to state:

(a) whether the measures to render better guidance to the unemployed adopted recently by the Employment Exchanges in the country have been working satisfactorily; and

(b) if so, the extent of their success?

The Minister of Labour and Employment (Shri D. Sanjlvayya): (a) Measures to render better guidance service to the unemployed as well as to the new entrants to labour market are yet under examination.

(b) The question does not arise.

#### Mr. Phizo

330. \( \int \) Shri S. M. Banerjee: Shri Daji:

Will the Minister of External Affairs be pleased to state:

- (a) whether it is a fact that Mr. Phizo, Naga rebel leader is guiding the Naga hostiles from East Pakistan; and
- (b) if so, whether the matter had been taken up with Pakistan Government and the result thereof?

The Minister of External Affairs (Shri Swaran Singh): (a) We have seen newspaper reports to this effect; but we have no information which may confirm these reports.

(b) Does not arise.

## उप-नगरीय क्षेत्रों में बेकारी

331 श्री नवल प्रभाकर: क्या श्रम श्रीर रोजगार मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि योजना
आयोग ने केन्द्रीय सांख्यकीय संगठन के
राष्ट्रीय नमूना सर्वेक्षण विभाग को निदेश
दिया है कि वह रोजगार और प्रशिक्षण
निदेशालय के साथ मिल कर उपनगरीय
क्षेत्रों में बेकारी सम्बन्धी ब्यापक सर्वेक्षण
करें।

- (ख) यदि हां, तो इस सर्वेक्षण के कब तक पूरा होने की सम्भावना है; अगैर
- (ग) इस सर्वेक्षण में किस प्रकार की जानकारी एक द्वित की जारही है।

श्रम और रोजगार मंत्री (श्री वी० संजीवस्था): (क) राष्ट्रीय नमूना सर्वेक्षण विभागद्वारा एक सर्वेक्षण करने का प्रस्ताव है।

- (ख) दिसम्बर, 1965 के अन्त तक।
- (ग) इस सर्वेक्षण द्वारा काम पर लगे श्रीर बेरोजगार लोगों की संख्या, उनकी श्राय श्रीर उनका लिंग-भेद तथा रोजगार कार्यालयों के चालू रिजस्टरों में दर्ज उनके नाम श्रादि से सम्बन्धित जानकारी इकट्ठी करने का विचार है।

## आडिनेन्स फैक्टरियों के कर्मचारी

332- श्री नवल प्रभाकर : क्या प्रतिरक्षा मंत्री यह बताने की कृपा करेंग कि :

- (क) क्या सरकार आर्डिनेन्स फैक्टरियों के कर्मचारियों को दोपहर का सस्ता और गरम भोजन देने की व्यवस्था कर रही है :
- (ख) यदि हां, तो इसको ग्रभी कितनी ग्राडिनेन्स फैक्टरियों में लागू किया गया है; ग्रीर
- (ग) विभिन्न स्थानों पर दोपहर कै भोजन का क्यामूल्य निश्चित किया गया है?

प्रतिरक्षा मंत्रालय में प्रतिरक्षा उत्पादन मंत्री (श्री ग्र० म० यामस) : (क) स्थापित किये गयें ग्रायुध कारखानों में, सरकार फैक्टरीज एक्ट के ग्रधीन व्यवस्था के ग्रन्तर्गत, कैण्टीनें प्राप्य करती है। बह कैण्टीनें गरम भोजन वितरित<sup>\*</sup>करती हैं।

- (ख) ऐसी 23 कैण्टीनें हैं।
- (ग) मांगी गई मदों के स्राधार पर, मूल्य 37 से 56 पैसे तक विभिन्न है।

# इस्पात उद्योग के लिये मजुरी बोर्ड

333 श्री नवल प्रभाकर : क्या श्रम श्रीर रोजगार मंत्री यह बताने की क्रुपा करेंगे कि लंहा श्रीर इस्मत उद्योग स बन्धो केन्द्रीय मज्री बोर्ड कब तक प्रति-वेदन पेश करेगा ?

श्रम स्रीर रोजगार नंत्री (श्री दा० संजोबस्या) : वर्ड स्राना काम यथागीझ पूरा करने की क शिश कर रहा है, परन्तु निश्चित रूप क्षे यह बताना सःभव नहीं है कि बार्ड कब तक स्रपनो रिपार्ट पेश करेगा।

#### Vouchers for Employment in Foreign Countries

334. Shrimati Savitri Nigam: Shri M. L. Dwivedi:

Will the Minister of External Affairs be pleased to state the number of Indians who were given employment vouchers by the Canadian, Australian and U.K. Governments in 1963-64?

The Minister of External Affairs (Shri Swaran Singh): The British Government issued 8,912 employment vouchers to Indian nationals during the period 30-3-1963 to 27-3-1964. It is not the practice of the Canadian and Australian Governments to issue employment vouchers and, therefore, none were issued to the Indian nationals.

## पंजाब में काम दिलाऊ दफ्तर

# 335. श्री वलजीत सिंह :

क्या श्रम श्रीर रोजगार मंत्री यह बताने की क्रया करगे कि:

- (क) पंजाब में कितने काम दिलाऊ दफ्तर चल रहे हैं ?
- (ख) उन काम दिलाऊ दफतरों में विभिन्न श्रेणीयों के ग्रंतगत कितने व्यक्तियों के नाम दर्ज किये गये हैं; ग्रीर
- (ग) गत एक साल में कितने व्यक्तियों को रोजगार दिलाया गया ?

श्रम श्रौर रोजगार मंत्री (श्री दा० संजीवय्या) :

# (क) से (ग).

30 सितम्बर,	30 सितम्बर	, 31 ग्रक्तूबर,
1964 को	1664 को	1963 से 30
काम कर रहे	कार्यालयों	सितम्बर.
रोजगार	के चालू	1964 तक
दफ्तरों की	रजिस्टरों	रोजगार मे
संख्या	दर्ज उम्मी-	कार्यालयों की
	उम्मीदवारों	मदद से
	की संख्या	काम पाने
		वालों की
		संख्या
1	2	3
32	1,08,001	60,064

#### Labour Organisations

336. Shri P. R. Chakraverti;
Shri P. C. Borooah;

Will the Minister of Labour and Employment be pleased to state:

(a) whether the Employees' Association has urged on Government to

check the monopolistic practices of labour organisations;

- (b) how far Government has found it expedient to equate the activities of organised labour with the activities of monopoly capital, enquired into by the Monopolies Enquiry Commission; and
- (c) whether Government indicated their own stand with respect to the issues raised by the Employees' Association in their statement of the 6th October, 1964, issued in Calcutta?

# The Minister of Labour and Employment (Shri D. Sanjivayya): (a) No.

- (b) Has not been considered by Gvernment.
- (c) Government are not aware of any such statement.

#### National Defence Fund

Shri Vishwa Nath Pandey:
Shri P. C. Borooah;
Shri D. C. Sharma:
Shri Hukam Chand
Kachhavaiya:
Shri Hem Raj:

Will the **Prime Minister** be pleased to state:

- (a) the total cash contributions brought into the Central Account of the National Defence Fund so far;
- (b) how much of these has been received from the U.K., the U.S.A., U.S.S.R. and other countries;
- (c) how much of the contributions  $i_S$  in the form of gold and gold-ornaments; and
- (d) how far the National Defence Fund collections have so far been spent and what is the latest balance?

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): (a) The total cash contributions received in the Central Account of the National Defence Fund upto the 31st October, 1964 have amounted to Rs. 59.10 crores. (b) Out of the total collections, a sum of Rs. 90,91,346 has been received from foreign countries, as indicated below:—

	Rs.
U.K.	28,19,564
U.S.A	5,97,486
U.S.S.R.	19,648
Other countries	. 56,54,648
TOTAL:.	. 90,91,346

(c) During the same period, contributions received in the form of gold and gold ornaments and other precious metals are detailed below:—

Gold|gold ornaments--24,00,007 grammes.

Silver/silver ornaments—13,83,294 grammes.

Jewels/precious stones—2,537 carats.

(d) A total expenditure of about Rs. 33.20 crores has so far been authorised but the actual expenditure has been about Rs. 24 crores. The latest balance in the Central Account of the Fund as on the 31st October, 1964 was about Rs. 35.10 crores.

#### Full Length Film on Late Prime Minister Nebru

Shri H. V. Koujalgi:

338. 
Shri Hem Barua:
Shri D. D. Mantri:

Will the Minister of Information and Broadcasting be pleased to state:

- (a) whether his Ministry have decided to produce a full length film on the life of the late Prime Minister Shri Nehru;
- (b) whether the work of production would be undertaken by Government or would be entrusted to some private producers;
- (c) when the picture is likely to be completed and its approximate costs;
   and

(d) whether it would be released for free show to the public in the country?

The Deputy Minister in the Ministry of Information and Broadcasting (Shri C. R. Pattabhi Raman): (a) Yes, Sir.

- (b) No final decision has yet been taken. The matter is being explored.
- (c) and (d). It is too early to say anything in the matter.

#### Atomic Research

339. Shri Heda: Will the Prime Minister be pleased to state the measures taken to publicise our research and peaceful uses of atomic energy?

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): The Department of Atomic Energy publishes every year annual report on its activities as weil as a monthly journal titled Nuclear India. The Department's are also depicted in exhibitions, in which it participates both in India and abroad. Publicity is furthermore given in newspapers, over the radio, etc., whenever an important event with which the Department is concerned occurs. Distinguished foreign visitors, who have occasion to come to Bombay, are usually shown round the Atomic Energy Establishment Trombay, so that they can obtain for themselves an idea of India's progress in the atomic energy field.

#### Indians in Fiji

- 340. Shri D. D. Puri: Will the Minister of External Affairs be pleased to state:
- (a) whether there is any move on the part of the sugarcane growers of Indian origin in Fiji to leave that country;
- (b) if so, what are the compelling circumstances for such a move;
- (c) whether Government have taken up the matter with the Fiji authorities;and

(d) if so, with what results?

The Minister of External Affairs (Shri Swaran Singh): (a) The Government are not aware of any such move.

(b) to (d). Do not arise.

गोलीसह नायलांन कपड़ा

.  $\int$  श्री ग्रोंकार लाल बेरेवा :  $341 \cdot \$  श्री गुलशन :

क्या प्रतिरक्षा मंत्री यह बताने की कृपा करेंग कि :

- (क) क्या यह सच है कि रेशम तथा कृतिम रेशम भ्रनुसंघान संस्था, बम्बई, के भ्रष्ट्यक्ष ने बताया कि नायलांन का ऐसा कपड़ा तैयार किया गया है जिस पर गोली का असर नहीं होता ; और
- (ख) यदि हां, तो क्या सरकार ने इस विचार से इस कपड़े का निरीक्षण किया है कि क्या इसे प्रतिरक्षा कर्मचारियों के प्रयोग में लाया जा सकता है ?

प्रतिरक्षा मंत्रालय में प्रतिरक्षा उत्पादन मंत्री (श्री ग्र० म० यामस): (क) डायरेवटर जनरल ग्राव इन्स्पैक्शन के पास प्राप्य सूचना के ग्राधार पर सिल्क तथा ग्राटंसिल्क मैन्यु-फैक्चरिंग इण्डस्ट्रीज रिसर्च एसोसिएशन, बम्बई के, श्रध्यक्ष को कहा गया था, कि दिए गए तकनीकी व्योरे के अनुसार नाइलांन बस्त्र के प्रयोगात्मक नमूनों का उत्पादन किया जाए। इस प्रकार के बस्त्र अपने आप में ऐसे नहीं होते, कि उन पर गोली का श्रसर न हो सके। इन में अन्य तैयार की गई मदों के ग्रंग होते हैं, जो गोलों, बम्बों ग्रीर सुरंगों के खंडों से कुछ हद तक सुरक्षा प्रदान करने के लिए होते हैं।

(ख) जो हां । नमूने निरीक्षणाधीन हैं । काहिरा इतादास द्वारा स्वाग्त समारीह

श्री बृजराज सिंह:
342 श्री बड़े:
अभी हुकम चन्द कछवाय:
श्री हैम बरुग्रा:

क्या वैदेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या काहिरा स्थित भारतीय राजदूत ने तटस्थ राष्ट्रों के सम्मेलन के श्रवसर पर प्रधान मंत्री के सम्मान में स्वागत समारोह का श्रायोजन किया था ;
- (ख) क्या इस समारोह में पाकिस्तान श्रीर चीन के राजदूतों को भी श्रामंत्रित किया गया था ; श्रीर
  - (ग) यदि हां, तो इसके क्या कारण हैं?

वैदेशिक-कार्य मंत्री (श्री स्वर्णसिंह): (क) जी हां, यह स्वागत समारोह 3 अक्तूबर 1964 को आयोजित किया गया था;

# (ख) जी हां।

(ग) चीनी राजदूत को ग्रातिथेय देश, ग्रथांत संयुक्त ग्ररब गणराज्य के सामान्य व्यवहार के श्रनुसार राजनियक दल के बरिष्ठ राजनियक (देयां) के रूप में ग्रामंत्रित किया गया था। पाकिस्तान के साथ हमारे सामान्य राजनियक संबंध हैं, इसलिए काहिरा में पाकिस्तान के राजदूत को सभी उन देशों के राजदतों की तरह ग्रामंत्रित किया गया, जिनके साथ भारत के राजनियक संबंध हैं।

## क्रिकेट का ग्रांखों देखा हाल

343्रिशी रामसेवक यादव : 343्रिशी हुकम चन्द कछवाय :

क्या सूचना ग्रौर प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 18 ग्रवतूबर,1964 को दिन के सवा दो बजे जब रेडियो1537 (Ai) LSD—3.

पर कलक्ता में हो रहे तीसरे क्रिकेट टैस्ट मैच का आंखों देखा हाल प्रसारित हो रहा था, अचानक ही उसे बन्द करके कहा गया कि एक अत्यंत महत्वपूण घोषणा होने वाली है;

- (ख) क्या यह भी सच है कि इसके ठीक बाद संगीत कार्यक्रम प्रसारित किया गया और चार या पांच मिनट बाद पुनः मैच का ग्रांखों देखा हाल प्रसारित किया जांने लगा ; ग्रीर
- (ग) यदि हां, तो इस प्रकार की अन्तर्वाधा के क्या कारण थे ?

सूचना स्रौर प्रसारण मंत्री (श्रीमती इन्दिरा गांघी) : (क) जी नहीं ।

(ख) ग्रौर (ग). सवाल नहीं उठते ।

#### India-Built Aircraft

344. Shri Brij Raj Singh—Kotah: Will the Minister of Defence be pleased to state:

- (a) whether an Indian built jet trainer made its first flight recently;
   and
- (b) if so, the main features of this aircraft?

The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas): (a) Yes, Sir.

(b) It is a single engined, fully aerobatic, Trainer aircraft, named HJT-16 (Hindustan Jet Trainer-16), designed for basic training of pilots in jet aircraft flying.

#### Flood Affected P. and T. Employees

345. Shrimati Rámdulari Sinha: Will the Minister of Communications be pleased to state:

- (a) the number of Post and Telegraphs employees affected by the recent floods in Bihar; and
- (b) the nature of relief that has been given or is proposed to be given to such employees?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) About 1,500 officials have applied for flood advance. Exact number of affected employees however is not available.

(b) Flood advance equal to one month's pay recoverable in 6 monthly instalments has been granted to 540 employees. Remaining cases are under examination and on verification of their correctness, flood advance will be sanctioned.

Ex-gratia financial assistance from the P. & T. Welfare Fund upto Rs. 50|in each case will also be given in case it is found justified. 217 applications have been received in this regard and they are under examination.

#### Departmental Promotions

246. Shri Narasimha Reddy: Will the Minister of Communications be pleased to state:

- (a) whether in the matter of selection of departmental Officers for promotion to higher posts, the Departmental Promotion Committee consisting of the representative of the U.P.S.C. is always consulted;
- (b) if so, whether any appeal lies against the decision of the said Committee when a senior officer is superseded by his junior and the name of the authority to which such an appeal lies; and
- (c) whether pending consideration and final decision on such an appeal the promotion of a junior officer so selected is held over?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) In accordance with the standing instructions of the Ministry of Home Affairs, Departmental Promotion Committees have been set up in each Department to deal with promotions to selection posts, In respect of servics in the P. & T. Department the U.P.S.C. is associated with D.P.Cs for promotions to and within Class I Services.

- (b) Departmental Promotion Committees are only advisory bodies and it is upto the appointing authority to accept, reject or to partially accept the recommendations. The question of an appeal lying against the recommendations of a D.P.C. does not, therefore, arise.
- (c) In view of what has been stated in (b) above, this question does not arise.

#### Radio Station at Amaravati

347. Dr. M. S. Aney: Will the Minister of Information and Broadcasting be pleased to state:

- (a) whether she is aware of a demand from the people of the Western Distts., of the Vidarbha Division of the Maharashtra State for the opening of a Radio Station, at Amaravati; and
- (b) if so, whether Government propose to take any steps to bring Amravati on the radio map of India by opening the station there?

The Minister of Information and Broadcasting (Shrimati Indira Gandhi): (a) There has been no specific demand for the opening of a Radio Station at Amaravati. There has, however, been a demand for the setting up of an auxiliary transmitting centre in a Western District of Vidarbha for extending the coverage of Nagpur Station of All India Radio.

(b) This will be kept in view while finalising the 4th or subsequent Five Year Plans for the development of broadcasting in India.

#### Mass Communication Centre

# 348. Shri P. Kunhan: Shri Nambiar:

Will the Minister of Information and Broadcasting be pleased to refer to the reply given to Unstarred Question No 56 on the 7th September, 1964 and state:

(a) whether any decision has since been taken regarding the proposal made by the Ford Foundation Team of experts for setting up a centre for advanced study of mass communication; and

(b) if so, the nature of the decision taken?

The Minister of Information and Broadcasting (Shrimati Indira Gandhi): (a) and (b). The proposal is still under consideration.

# Recognition of German Democratic Republic

349. Shri Nambiar: Dr. Saradish Roy:

Will the Minister of External Affairs be pleased to state:

- (a) whether Government of India are considering the proposal to recognize the German Democratic Republic; and
  - (b) if not, the reasons therefor?

# The Minister of External Affairs (Shri Swaran Singh): (a) No, Sir.

(b) The policy of the Government of India has already been expressed by the late Jawaharlal Nehru, while intervening in Foreign Affairs Debate in Lok Sabha on 17-8-1961 and there has been no change in the circumstances which would warrant the Government of India to revise their decision.

## Development of Atomic Energy

350. Shri Ram Sewak Yadav: Shri R. S. Pandey: Shri R. Barua: Shri D. D. Mantri;

Will the Prime Minister be pleased to state:

(a) whether the Deputy Director of the Atomic Energy Establishment, Trombay held negotiations with the Secretary-General of the UAR Atomic Energy Establishment in October, 1964 at Cairo for cooperation between the two countries in the field of atomic industrialisation;

- (b) whether they also discussed the possibility of the exchange and training of specialists and scientists between the two countries:
- (c) whether any agreement has been reached in this regard; and
  - (d) if so, the main features thereof?

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): (a) The Atomic Energy Established, Trombay has no Deputy Director.

- (b) Does not arise.
- (c) An agreement for cooperation between India and UAR was reached through an exchange of letters in 1962. Copies of these letters will be found in Parliament library.
- (d) Among other things, the agreement provides for an exchange and training of scientists. We have already trained a few UAR scientist and engineers in our Atomic Energy Establishment, Trombay and are willing to train more.

# Railway Accident in Ceylon

- 351. Shri Sezhiyan: Will the Minister of External Affairs be pleased to state:
- (a) the number of Indians who were injured and killed in the railway accident at Mirigama in Ceylon on the 17th October, 1964; and
- (b) the steps taken by the Indian High Commissioner in Ceylon to look after the needs and the interests of the affected persons and their families?

The Minister of External Affairs (Shri Swaran Singh): (a) and (b). One Indian national was injured. He has completely recovered and has already been discharged from the hospital.

# मटिण्डा के पास विमान दुर्घटना

- 352. श्री गुलशन : क्या प्रतिरक्षा मंत्री यह बताने की कृपा करेंगे कि :
- (क) क्या उनका घ्यान सितम्बर, 1964 में पंजाब में भटिण्डा के समीप हुई विमान दुर्घटना की स्रोर दिलाया गया है; और
- (ख) यदि हां, तो दुर्घटना का क्या कारण था ?

प्रतिरक्षा मंत्रालय में प्रतिरक्षा उत्पादन मंत्री (श्री ग्र॰ म॰ यामस): (क) जी हां। दुईंटना 23 सितम्बर 1964 को भटिण्डा से लगभग 7 मील पश्चिम में एक स्थान पर तुईं थी ।

(ख) दुर्घटना की जांच के लिये एक कोट आफ इन्क्वायरी का ग्रादेश दे दिया गया है। पूरे विस्तार कोट ग्राव इन्क्वायरी की रिपोर्ट प्राप्त होने पर ही ग्रवगत हो सकेंगे।

#### Foreign Post Office, Bombay

Shrimati Savitri Nigam;
Shri P. R. Chakraverti;
Shri P. C. Borooah;

Will the Minister of Communications be pleased to state:

- (a) whether the Foreign Post Office in the Bombay Commercial Centre was completely destroyed by fire on the 26th October, 1964;
  - (b) if so, the extent of loss; and
  - (c) the cause of the fire?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) No Sir. Only the Foreign Registration department, the Foreign Registration department and the Customs Examination Department (Letters Section) which were lecated in the premises of Swedeshi Mills Estate compound, were completely destroyed by the fire.

- (b) The exact extent of loss is not possible to be assessed at this stage as salvage operations are still going on.
- (c) The actual cause of the fire is not known and the matter is under police investigation.

#### Kerala P. & T. Circle

354. Shri Pottekkatt:
Shri A. V. Raghavan:

Will the Minister of Communications be pleased to state:

- (a) whether any decision has been taken in the matter of upgrading the Kerala Posts and Telegraphs Circle;
   and
- (b) if so, when the new circle will come into being?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) The matter is under active consideration

(b) No precise date can be given but it is expected to be finalised in the near future.

# Hindustan Teleprinters Limited

355. Shri Gokulanand Mohanty:
Shri Rama Chandra Mallick:

Will the Minister of Communications be pleased to state:

- (a) whether a scheme for largescale expansion has been planned in collaboration with a Foreign Firm, to meet the growing demand of Hindustan Teleprinters Limited, Madras in the country; and
  - (b) if so, the broad features thereof?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) Yes, Sir.

- (b) The broad features are:
- (i) To increase the production of the Hindustan Teleprinters Limited from 1326 to 5400 teleprinters machines per year on single shift and 8500 machines on double shift basis, and

(ii) To purchase components, machinery etc. on deferred payment basis under the Italian Credit of Rs. 171.64 lakhs in connection with the above expansion programme.

#### Indian Ambassador in U.S.S.R.

356. Shri J. B. S. Bist: Will the Minister of External Affairs be pleased to state:

- (a) whether India's Ambassador in the U.S.S.R. was away from the Soviet Union at the time of resignation of Mr. Khruschev from the Prime Ministership and far reaching changes that took place in that country;
- (b) the reason of his absence and how soon, after hearing of the changes, he returned to his assignment; and
- (c) whether this incident shows any lack of awareness of events on the part of our envoys?

The Minister of External Affairs (Shri Swaran Singh): (a) Yes, Sir. The Ambassador was on leave at the time of Mr. Khrushchev's resignation.

- (b) The Ambassador was earlier granted 43 days earned leave commencing from 2nd October, 1964 by the Government of India. The Ambassador returned to Moscow on morning of 17th October, 1964.
- (c) The resignation of Mr. Khrushchev took almost all Governments by surprise. There were several other Foreign Envoys absent from Moscow at that time. Therefore, there is no reason to believe that the Indian Ambassador's absence from Moscow showed any lack of awareness of events.

### Wage Board for Cement Industry

Shri Ravindra Varma:
Shri P. Venkatasubbiah:
Shrimati Renuka Barkataki:

Will the Minister of Labour and Employment be pleased to state:

(a) whether it is a fact that the Wage Board for the cement industry

has recommended that some interim relief should be given to cement workers; and

(b) if so, the recommendations of the Board and Government's reaction thereto?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) No.

(b) Does not arise.

#### Electrification in NEFA

358. Shrimati Renuka Barkataki: Will the Minister of External Affairs be pleased to state:

- (a) whether Government have recently approved a scheme to electrify some areas in the NEFA; and
- (b) if so, which are these areas and the estimated cost involved?

The Minister of External Affairs (Shri Swaran Singh): (a) Yes.

(b) A scheme to electrify 25 places of the North East Frontier Agency, at a total estimated cost of Rs. 36.13 lakhs, has been approved as follows:

Ser No.		Name of place		Estimated cost in Lakhs	
				 Rs.	
ı.	Chayengtajo			1.76	
2.	Khenewa			1.76	
3.	Niausa .			0.67	
4.	Sepla .			1.69	
5.	Mechuka			1.03	
6.	Khelong			1.11	
7.	Jairampur			3.65	
8.	Vijayanagar			0.97	
9.	Bameng			1.04	
10.	Kalaktang			1.48	
II.	Mebo .			1.17	
12.	Tuting .			1.14	
13.	Basar .			1.35	
14.	Namsai.			1.31	
15.	Damro .			1.49	
16.	Tawang			1.84	
17.	Chowkham			1.50	

S. No.	Name of place			Estimated cost in Lakhs	
					Rs.
18.	Nyapin .				1.55
19.	Walong				1.20
20.	Taksing				1.23
21.	Hayuliang				1.60
22.	Anini .				0.95
23.	Koloriang				1.80
24.	Pasighat				1.11
25.	Dambuk				1.41
	TOTAL				36.13

Written Answers

#### President of Mali

359. Shri H. N. Mukerjee: Will the Minister of External Affairs be pleased to state:

- (a) whether the President of Mali passed through Bombay on or about the 17th October,, 1964 en route to Vietnam;
- (b) whether it is a fact that nobody was present on behalf of Government to receive him at the airport;
- (c) whether responsibility for the default has been ascertained; and
- (d) the steps, if any, taken in the matter?

# The Minister of External Affairs (Shri Swaran Singh): (a) Yes Sir.

- (b) No Sir. Arrangements were made for board, lodging and transport for the President and his Party, who were received by a Minister of the Government of Maharashtra.
  - (a) and (d). Does not arise.

## देवरिया डाकघर

360. श्री विश्वनाथ पाण्डेय : क्या संचार मंत्री यह बताने की कृपा करेंगें कि :

(कं) देवरिया (उ० प्र०) डाकघर के ग्रपनी नई बनी इमारत में कब से कार्य ग्रारम्भ करने की ग्राशा है;

- (ख) इस पर कुल कितना धन व्यय हुग्रा है ; ग्रीर
- (ग) क्या सदर डाकघर में कार्य करने वाले कमचारियों के लिए भी क्वाटर बनाये गये हैं भ्रौर यदि हां, तो उनके ऊपर कितना धन व्यय हुम्रा है ?

# संचार विभाग में उपमंत्री (श्री भगवती) (क) पानी श्रीर बिजली की व्यवस्था के लिए निर्माण-कार्य चालू है। श्राशा है, यह डाकघर दिसम्बर, 1964 के श्रन्तिम सप्ताह तक श्रपनी नई बनी इमारत में काम करना शारम्भ कर देगा।

- (ख) ग्रब तक 1,64,587 रुपये ।
- (ग) जी हां । दो क्वाटर बनाये गए
   हैं, जिनके निर्माण पर 16,830 रुपये खर्च
   हुए हैं ।

# Deposit in Post Offices

Will the Minister of Communications be pleased to state the total amount of deposits in various Post Offices in Uttar Pradesh under the scheme of small savings drive till the 31st October, 1964?

The Deputy Minister in the Department of Communications (Shri Bhagavati): The amount of gross deposits under various Small Savings Schemes viz. Post Office Savings Bank (including C.T.D.), National Defence Certificates, Defence Deposit Certificates and Premium Prize Bonds in Post Offices in Uttar Pradesh Circle from 1-4-1964 to 30-9-1964 is Rs. 30,83,62,710 and the net deposits during the said period, i.e. after deducting withdrawals from Post Office Savings Bank and amount of discharge of Savings Certificates, is Rs. 5,88,48,699.

Information for the month of October, 1964 has not yet been received.

# Tour Abroad of Minister of Information and Broadcasting

362. Shri P. R. Chakraverti: Shri P. C. Borooah:

Will the **Prime Minister** be pleased to state:

- (a) whether the Minister of Information and Broadcasting was recently sent to various countries including the U.S.S.R.; and
- (b) if so, the specific purpose of her tour abroad and the outcome thereof?

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): (a) and (b). The Minister of Information and Broadcasting recently went to Paris as a member of the Indian Delegation to the General Conference of the UNESCO. She took this opportunity to visit certain other countries including the U.S.S.R. to discuss matters of common interest. She has reported the talks she had in those countries to the Prime Minister on her return.

## Allegations of Malpractices in Collieries

363. { Shri Mohammad Elias: Shri Daji: Shri Indrajit Gupta:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether on the 25th September, 1964 Government received a letter from the General Secretary of Indian Mine Workers' Federation regarding serious allegations of malpractices in various collieries namely, Bankola, New Jemahari Khas, Babisole and other collieries in the Asansol-Raniganj Coal belt; and
  - (b) if so, the action taken thereon?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) Yes, but it relates to Bankola, Babisole and New Jemahari Khas Collieries only.

(b) Necessary action has either been taken or is being intiated for rectification of the irregularities under the various Labour Laws and for the redressal of the grievances of the workmen.

# Coal Mines Welfare Fund

Shri Indrajit Gupta: 364. { Shri Daji: Shri Mohammad Elias:

Will the Minister of Labour and Employment be please to state:

- (a) whether he has received serious allegations of discrimination from the Colliery Mazdoor Sabha in the allotment of Coal Mines Welfare Fund quarters by the management of Bankola Colliery; and
- (b) if so, the steps taken by Government in the matter?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) and (b). The Coal Mines Labour Welfare Commissioner has received a complaint which is under investigation.

#### Emergency Certificates for Indians in Burma

365. Shri Kajrolkar: Will the Minister of External Affairs be pleased to state:

- (a) whether it is a fact that the Indian Embassy in Burma announced on the 28th October, 1964 that it was suspending with immediate effect till the end of January, 1965 acceptance of applications for emergency certificates from Indian Nationals intending to migrate to India;
  - (b) if so, the reasons therefor; and
- (c) the number of emergency certificates issued so far to intending migrants from July, 1964 by the Embassy?

The Minister of External Affairs (Shri Swaran Singh): (a) The Embassy of India, Rangoon, has suspended till the end of January, 1965,

the issue of emergency certificates to persons of Indian origin in Burma who intend to travel to India as deck passengers by sea.

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- (b) Since an emergency certificate is valid for a period of six months only, it was considered that such certificates should be issued only when the applicants were assured of deck crass sea passages to India during the next few months. At present, there is a large number of intending travellers on the waiting list of the Embassy and fresh applicants for emergency certificates would have to wait for a few months to secure deck chass sea passages to India.
- (c) 59,691 emergency certificates had been issued by the Embassy from 1st July. 1964 to 15th November, 1964.

# **Employment Position in Plantations**

Shri P. Venkatasubbaiah:
Shrimati Renuka Barkataki:
Shri Vishwa Nath Pandey:
Shri Ram Harkh Yadav:
Shri Murali Manohar:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether the Plantation Industrial Committee has recommended that a fact finding committee may be appointed to enquire into the employment position in the plantations; and
- (b) if so, Government's reaction thereto?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) Yes. The 11th Session of Industrial Committee on Plantations held in New Delhi on 30th-31st October 1964 recommended that a senior officer of the Ministry of Labour and Employment should constitute a one-man fact-finding committee to go into all aspects of the question of employment in plantations and make a report to the Government within a period of six months.

(b) A senior officer of the Ministry has been selected for the purpose.

Prime Minister's Correspondence with Secretary, Netaji Hall Society

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Shri H. N. Mukerjee:
367. { Shri Tridib Kumar
Chaudhuri:

Will the **Prime Minister** be pleased to state:

- (a) whether he has been in correspondence with the Secretary, Netaji Hall Society, Calcutta, regarding the necessity of a final determination in respect of the question of Netaji Subhas Chandra Bose's death; and
  - (b) his decision in the matter?

The Prime Minister and Minister of Atomic Energy (Shri Lal Bhadur Shastri): (a) The Prime Minister had some correspondence with Shri Amiya Nath Bose, who is General Secretary of the Netaji Hall Society, Calcutta, regarding his suggestion to conduct a judicial inquiry into the death of Netaji Subhas Chandra Bose.

(b) It is felt that any further probe would produce no fruitful result as all the relevant evidence was duly made available to the Committee appointed earlier by the Government of India.

#### Demarcation of Indo-Pak Border

Shri P. C. Borooah:
Shri Ram Harkh Yadav:
Shri Vishwa Nath Pandey:
Shri Rameshwar Tantia:
Shri Himatsingka:
Shrimati Renuka Barkataki:

Will the Minister of External Affairs be pleased to state:

- (a) whether an agreement has recently been reached between India and Pakistan on the demarcation of the Chittagong hill tracts and Mizo Hill sector of Assam-East Pakistan border and if so, the terms of the agreement; and
- (b) the manner in which the dispute between the two countries on the construction of the Karnafuli dam has

been settled in terms of this agreement?

The Minister of External Affairs (Shri Swaran Singh): (a) The Representatives of the Survey of India and the Central Survey of Pakistan met on the 3rd and 4th November, 1964, and agreed to accept relevant gazette notifications issued by the Government of Assam, before Partition, and Pre-Partition maps, as the basis for demarcation of the Chittagong Hill tracts and Mizo Hill Sector of the Assam East Pakistan border.

(b) When the demarcation on this Sector has been completed, the exact area of submergence of Indian territory by the Pakistani project across the border, will be known. Consequent on this, the question of compensation will be pressed with the Pakistan Government. Government of India have reserved their position in regard to claiming compensation and taking other suitable action, in earlier communications addressed to the Government of Pakistan.

# Pak Protest Against Change in Status of Kashmir

369. Shri P. C. Borooah: Shri P. R. Chakraverti: Shri D. C. Sharma; Shri Jena:

Will the Minister of External Affairs be pleased to state:

- (a) whether Government have of late received any protest note from Pakistan warning India against any change in the status of Kashmir; and
- (b) if so, Government's reaction thereto?

The Minister of External Affairs (Shri Swaran Singh): (a) Yes, Sir. Government have received two protest notes from the Government of Pakistan, one against the non-official Bill tabled in the Lok Sabha regarding Article 370 of the Indian Constitution and the other against the extension of certain Central Acts to the Jammu and Kashmir State.

(b) This matter has been fully dealt with by India's representatives in the Security Council. The question raised by Pakistan is purely a domestic matter with which only India is concerned and in respect of which Pakistan has no right to intervene or interfere and which has been specifically excluded under the charter from the jurisdiction of the United Nations.

A reply on these lines will be sent shortly to the Government of Pakistan.

# Scheduled Castes and Scheduled Tribes in P&T

370. Shri Balkrishna Wasnik: Will the Minister of Communications be pleased to state:

- (a) whether it is a fact that a register for the representation of Scheduled Castes and Scheduled Tribes in the services is not maintained in the P&T offices particularly at Nagpur;
  - (b) if so, the reasons therefor; and
- (c) how the representation of these communities is ensured without such a register?

The Deputy Minister in the partment of Communications (Shri Bhagavati): (a) No Sir.

(b) and (c). Do not arise.

# Wage Board for Manganese Workers

- 371. Shri Balkrishna Wasnik: Will the Minister of Labour and Employment be pleased to state:
- (a) whether a demand has been made for the appointment of a Wage Board for the workers engaged in the manganese mines; and
- (b) if so, the reaction of Government thereto?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) Yes.

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(b) It is not proposed at present to set up a Wage Board for workers.

#### **Industrial** Tribunal for Manganese Mines

372. Shri Balkrishna Wasnik: Will the Minister of Labour and Employment be pleased to state:

- (a) whether there has been a demand for a seat of the Industrial Tribunal either in Jabalpur or Nagpur for industrial disputes of workers in the Manganese mines; and
- (b) if so Government's reaction thereto?

The Minister of Labour and Emloyment (Shri D. Sanjiyayya): There was a suggestion sometime ago that an Industrial Tribunal should be set up at Nagpur or alternatively arrangements should be made for the existing Tribunals to hear cases at Nagpur.

(b) As the number of disputes was small it was not considered necessary to have a Tribunal located at Nagpur. However, the Central Industrial Tribunal at Bombay had been having sittings at Nagpur from time to time and this practice was being continued. No other action was considered necessary.

#### 12.00 hrs.

RE. CALLING ATTENTION NOTICE

श्री श्रोंकार लाल वरवा (कोटा) : श्रध्यक्ष महोदय, मैंने एक कार्लिग श्रटेंशन नोटिस दिया था पंडित प्रेमनाथ डोगरा के कमरे में वम विस्फोट के सम्बन्ध में । उसको नामंजर कर दिया गया । जब हम इधर उघर के विस्फोटों के बारे में यहां पुछते हैं तो उनका जवाब दे दिया जाता है, तब क्या कारण है कि इतने बड़े नेता के कमरे में जो बम विस्फोट हम्रा उसकी जांच का ग्रादेश नहीं दिया गया । इस पर विरोध प्रकट करना कहां तक ग्रनचित बात है।

श्रध्यक्ष महोदय: श्रव ग्राप बै जा

भी ग्रोंकार लाल बैरवा: इसकी जांच होनी चाहिये।

श्री बड़े (खारगीन): चार रोज से कहा जा रहा था कि विचार किया जा रहा है, भ्रंडर कंसिडरेशन है । ग्रब कहा गया कि वह नामंजुर हो गया।

एक माननीय सदस्य : इसका क्या कारण है।

म्राच्यक्ष महोदय: इसके वास्ते एक कारण तो यह हो सकता है कि जब सूचना ग्राई तो सोच विचार कर तय किया गया कि ग्राया हम इस को एडिमट कर सकते हैं या नहीं। म्राप को चाहिये था, जैसा यहां रोज होता है, कि ग्राप मेरे पास ग्रा जाते, मैं फाइल को निकलवा लेता और श्राप को दलील भी देता कि क्यों उसको नामंज्र किया गया है, लेकिन इसके बजाय यहां पर ब्राकर कहने से तो कुछ नहीं बनता।

श्री श्रोंकार लाल बैरवा : रोज विस्फोट होते हैं, उनकी सूचना हाउस को मिलती है. लेकिन एक इतने बड नेता के घर में विस्फोट हुग्रा, उसकी जांच भी न करना कहां तक उचित है।

श्री रामेश्वरानन्द (करनाल): ग्रध्यक्ष महोदय, एक मेरा निवेदन भी लीजिये।

श्रध्यक्ष महोदय : जब मैंने दूसरों की बात नहीं सुनी तो श्राप की कैसे सुन सकता हूं।

श्री रामेश्वरानन्द: मैं ग्राप की सुनता रहा हं, ग्राप मेरी सून लीजिये।

श्रध्यक्ष महोदय: श्राप बैठ जाइये।

श्रो रामेश्वरानन्द : पहले ग्राप मेरी बात तो सुन लीजिये।

श्रध्यक्ष महोदय: मैं नहीं सुनूंगा । मेरी सुन लीजिये। जब मैं खड़ा हम्रा हं तब भ्राप नहीं बोल सकते । ग्रगर किसी मेम्बर को शिकायत है तो वह मेरे पास आ सकते हैं। मैं उसे फिर खोलने के लिये तैयार हूं। वह मुझ समझा दें कि हम किस तरह से उसे पालियामेंट के अन्दर ले सकते हैं। अब भी मुझे एतराज नहीं है। बाकी रहा इजाजत का सवाल तो इस बारे में मैंने सुबह भी मिनिस्टर फार पालियामेंटरी ग्रफग्रर्स से कहा है ग्रौर वही पालियामेंट के सामने दोहराना चाहता हूं कि पहले बनर्जी साहब ने भी यह सवाल उठाया था कि जब कालिंग ग्रटेंशन नोटिस म्राती है तो उसमें मेम्बरों को यह यकीन होता है कि वह बहुत अर्जेन्ट बात होती है। मगर जब मैं फैक्ट्स के लिये मिनिस्टर के पास भेजता हूं तो बाज दफे तीन तीन, चार चार श्रीर पांच पांच दिन लग जाते हैं श्रीर जवाब नहीं ब्राता है। इस पर मेम्बर साहबान एतराज करते हैं। मैं उसका इन्तजार करता रहता ह श्रीर काम इकट्ठा होता रहता है। में गवर्नमेंट से दर्ख्वास्त करूंगा कि जो कालिंग ग्रटेंशन नोटिस होती है, चूंकि उसमें श्रजेंसी होती है इसलिए उसका जवाब श्राने में चौबीस घंटे से ज्यादा वक्त नहीं लगना चाहिये। वह मेरे पास ग्रा जाये ताकि मैं मैम्बर साहबान को जवाब दे सक् । मेम्बर लोग मुझ पर नुक्ताचीनी करते हैं ग्रौर मुझे जवाब मिनिस्ट्री से नहीं मिलता ।

श्री श्रोंकार लाल बैरवा: आज तक मुझे विश्वास होता रहा कि विचार किया जा रहा है श्रीर वह हाउस में आयेगा।

संचार तथा संसद् कार्यं मन्त्री (श्री सत्य नारायण सिंह): जैसा आपने फरमाया उसके बारे में मैंने कई मिनिस्टरों से बात की। एक श्राध मिनिस्ट्री का चार्ज मेरे पास भी है। वे यह जरूर कहते हैं कि कभी कभी कार्लिंग श्रटेंशन नोटिस की बातें ऐसी होती हैं कि फैक्ट्स इकट्ठा करने में ज्यादा वक्त लग जाता है। वह डिपार्टमेंट में जाता है। लेकिन इसमें काई शक नहीं है कि हमारी तरफ से कोशिश की जा रही है कि जितनी कम से कम देर लग सके वह लगाई जाये। जितनी जल्दी हो सके हम इसकी कोशिश करते हैं। लेकिन यह मुश्किल हो सकती है कि हर केस में चौबीस घंटों के अन्दर जवाब आ जाये। कभी कभी आप को कुछ ज्यादा वक्त भी देना पड़ेगा।

भ्रष्यक्ष महोदय : हर एक को जो उसकी जिम्मेदारी है उसे सम्भालना है । मैं मशकूर हूं मिनिस्टर साहब का कि उन्होंने कहा कि जितनी जल्दी हो सकेगा वह जवाब भजेंगे । लेकिन मैं उनके सामने यह बात रख देना चाहता हूं कि अगर वह समझें कि प्राइमा फसी केस है, तो मिनिस्टर साहब वही जवाब दे दें कि मुझे इन्फार्मेशन नहीं मिली और मैं जवाब अभी नहीं दे सकता, क्योंकि इस सिलिसले में मेरी बाबत गलतफहमी होती है कि शायद मैं गफलत कर रहा हूं। मिनिस्टर साहब जवाब दे दें कि इन्फार्मेशन मैंने मांगी थी लेकिन पहुंची नहीं है इसलिये मैं उसे अभी नहीं दे सकता।

Shri Ranga (Chittoor): Sir, I am very glad that you have been good enough to make these remarks and give this advice to the Government. I also sincerely hope, now that the hon. Prime Minister happens to be here in his seat, that he would take due note of legitimate sense of dissatisfaction that prevails benches here at the, if I may use the word, cavalier manner in which these calling attention notices are being treated and I sincerely nope that the intention of the framers of these Rules would be kept in view and will not be frustrated by the kind of procedure that they have been following the various Ministries in order justify the delay that is being caused.

**ग्रध्यक्ष महोदय**: ग्रब श्री कछवाय क्या कहना चाहते हैं।

श्री हुकम चन्द कछवाय (देवास): यह नोटिस 18 तारीख को दिया गया था। हमें

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# [श्री हुकम चन्द कछवाय]

सूचना मिली कि अभी विचाराधीन है। उसके बाद हमने फिर 21 तारीख को पूछा तो कहा गया कि यह नोटिस मंजूर हो गया है और बह सोमवार या मंगलवार को आयेगा। मैं जानना चाहता हूं कि क्या वजह है कि अब इसे अस्वीकर कर दिया गया है। पहले हम को सूचना मिली कि मंजूर हो गया है और सोमवार या मंगलवार को आयेगा लेकिन अब सूचना मिलती है कि वह नामंजूर कर दिया गया, यह क्या रहस्य है।

श्री ग्रोंकार लाल बेरवाः हमें मिलने का टाइम नहीं दिया गया । टाइम मिलता तो मैं ग्राता, लेकिन यहां पर तो विश्वास दिलाया गया था कि यह मंजूर हो गया ।

प्रध्यक्ष महोदय: मुझे इत्तिला मिली है कि यह नहीं कहा गया था कि मंजू रहो गया है, यह कहा गया था कि विचाराधीन है, आप फाइल को देख लें।

श्री रामेश्वरानन्दः मेरा निवेदन मा नम्प्रता से सुन लें।

ग्रध्यक्ष महोदय: नम्प्रता से सुनने के ये क्या कुर्सी से नीचे ग्रा जाऊं।

श्री रामेश्वरानन्द : मैं बड़ी नम्नता से कह रहा हूं कि आप मेरा निवेदन सुन लें। मैं जितने प्रश्न देता हूं या जो भी बीज देता हूं वह स्वीकार नहीं होती। इस बारे मैंने जो प्रश्न किया वह मुझे लौटा दिया गया। कभी कहते हैं कि 41 वीं धारा के आधार पर और कभी कुछ। मैंने एक प्रश्न किया था कि क्या भारतीय रेल के कुछ डब्बे खो गये हैं, यदि हां तो कितने। पहले लिख दिया कि इसके लिये आप का प्रश्न स्वीकार नहीं किया गया। मैंने पूछा कि उसका कारण क्या है, उस पर मेरे पास लिख कर आया कि जो आप का बिना तारीख का पत्र था उसके सम्बन्ध में मुझे यह निवेदन

करने का आदेश मिला है कि आप यह बतलाने की कृपा करें कि कहां से और कौन से रेलवे के डब्बे चोरी हुए हैं। अब अगर मुझे पता होता तो मैं सवाल ही क्यों पूछता।

ग्रध्यक्ष महोदय : स्वामी जी, मैं ग्रव बहुत नम्प्रता से ग्राप से कहता हूं कि जब ग्राप को पता ही नहीं कि डब्ब खोये भी हैं या नहीं तो यों ही दौड़ते फिरते हैं इस पर सवाल करने को।

श्री रामेश्वरानन्दः जब उसका पता नहीं तभी तो पूछा था।

श्रध्यक्ष महोवय: ग्राप को इतना भी पता नहीं तो यों ही सवाल कर दिया । कल ग्राप कहेंगे कि हवाई जहाज खो गया, ग्रव सरकार यह बतलाये कि ग्राया वह खोया है या नहीं । श्री बनर्जी ।

श्री रामेश्वरानन्द: मुझे यह पता है कि डब्बे खो गए हैं, किस तारीख को और कितने खोए गए हैं यह पता नहीं है, लेकिन यह निश्चित है कि डब्ब खोए गए हैं।

श्रध्यक्ष महोदय : अगर माननीय सदस्य इस तरह से चलेंगे तो कोई फायदा नहीं, न इस तरह एक एक सवाल का जवाब मुझे याद रह सकता है, मेरी याददाक्त ऐसी मजबूत नहीं है कि हर सवाल के बारे में फौरन तफ-सील से इत्तिला दे सकूं। अगर किसी को कुछ कहना है तो मेरे पास मेरे कमरे में आकर कह सकता है।

श्री रामेश्वरानन्द: मैं श्रापके कमरे में जाकर भी शिकायत कर चुका हूं कि हमारी बात सुनी नहीं जाती। मुझे यह कहते दुःख होता है।

श्रध्यक्ष महोदय: मेरे कमरे में जाने से भी श्राप को रिलीफ नहीं मिलता तो फिर श्रीर कोई रास्ता श्रक्षितयार कर लीजिए। श्री रामेश्वरानन्द: ग्रगर ग्राप चाहेंगे तो वह भी किया जा सकता है।

**ग्रध्यक्ष महोदय**: ग्राप की मर्जी है, मैंने तो ग्रापको कभी रोका नहीं।

Shri S. M. Banerice (Kanpur): I do not challenge your ruling on this Calling Attention Notice. But 1 was surprised at this; there were two Calling Attention Notices and )...

Mr. Speaker: I would not discuss any Calling Attention Notice.

Shri S. M. Banerjee: I am speaking on the Calling Attention Notice which is put on the Order Paper. It reads thus:

"....to call the attention of the Minister of Home Affairs to the recent statements of the leaders of Plebiscite Front in Jammu and Kashmir giving out threats of agitation against the Government of India."

Now, you remember that we read the statement of the Prime Minister of Jammu and Kashmir, Mr. Sadiq, about how the Pakistanis have crossed over and are indulging in sabotage and fomenting trouble. I gave a Calling Attention Notice about the same subject practically. That calling Attention Notice has been disallowed whereas this has been allowed.

Mr. Speaker: It was different. He should have this much patience at least to wait. I would call when I take up the Calling Attention Notice, I would call that also and I will decide

Shri S. M. Banerjee: Both should have been clubbed together. That is my submission.

श्री प्रकाशवीर शास्त्री (विजनौर):
ग्रह्मध्यक्ष महोदय, यदि इस चर्चा का आपके
मस्तिष्क पर कोई विशेष प्रभाव न हो तो मैं
एक निवेदन करना चाहता हूं कि एक एडजर्नमेंट मोशन श्री जयप्रकाश नारायण के वक्तव्य
के सम्बन्ध में मैंने ग्रौर श्री बनर्जी ने दिया है।

श्री जयप्रकाश नारायण ने कांस्टीट्यशन को एक ग्रीर रख कर नागालेण्ड को एक स्वतन्त्र इकाई कहा है। श्रीर भारत की पालियामेंट के लिए भी उन्होंने कहा है कि भारत की पालियामेंट ग्रिवलेज मोशन की स्थित भी उपस्थित हो सकती है। एसी स्थित भी उपस्थित हो सकती है। एसी स्थित में इस बात के ऊपर अवश्य चर्चा की जाए। एसी ही वक्तव्य वह अक्साई चिन के बारे में भी दे चुके हैं। मेरा निवेदन है कि ग्रगर एक ग्रादमी इस तरह से देश के सम्बन्ध में कहे तो उसके विरुद्ध डी० ग्राई० ग्रार० का उपयोग किया जा सकता है....

श्रष्यक्ष महोदप: आर्डर आर्डर । मैंने आपसे कहा कि इस तरह से एडजर्नमेंट मोशन्स और काल अटेंशन मोशन्स पर बहस नहीं करनी चाहिए । भगर शास्त्री जी एक दाना और श्रक्लमन्द पालियामेंटैरियन होते हुए भी इसका एक ग्रीवांस बना रहे हैं । अगर जयप्रकाश नारायण ने एक बात कही तो वह यहां एडजर्नमेंट मोशन का विषय कैसे बन सकती है ।

Shri S. M. Banerjee: It has serious implications. He should be arrested immediately.

Mr. Speaker: Order, order. Whether he should be arrested or not is not my concern.

Shri S. M. Banerjee: He may be remanded. (Interruption).

Shri Ranga: These are the champions of the freedom of speech!

Shri S. M. Banerjee: He has ridiculed the entire Lok Sabha, and has supported the contention of Michael Scott who has asked for a probeinto the matter.

प्रध्यक्ष महोदय: अगर इस तरह करना है तो कुछ देर के लिए मैं कुर्सी पर बैठ जाऊं या कुर्सी छोड़ कर चला जाऊं और हर ए Whoever he might be, if he makes a statement, can that be a subject of an Adjournment Motion to the effect that the Government has failed in this? Could the Government shut his mouth before he could speak?

An hon. Member: He is a member of the mission.

Shri S. M. Banerjee: He has supported Michael Scott who has asked for a probe in the matter.

12.16 hrs.

CALLING ATTENTION TO MAT-TER OF URGENT PUBLIC IMPORTANCE

STATEMENTS BY PLEBICITE FRONT LEADERS

**ग्रध्यक्ष महोदय**ः ग्राप ग्रब ग्रपने काल ग्र**टें**शन मोटिस को पढ़िए ।

श्री प्रकाशवीर शास्त्री: (बिजनौर): मैं उसको पढ़ता हूं लेकिन वह शान्ति मिशन के सदस्य हैं जो भारत सरकार की ग्रोर से बातचीत कर रहा है।

स्रध्यक्ष महोदय : मुझे उससे कोई मतलब नहीं है ।

श्री प्रकाशवीर शास्त्री: में प्रविल व्वनीय लोक महत्व के निम्नलिखित विषय की ग्रोर गृह-कार्य मन्त्री का घ्यान दिलाता हूं ग्रौर प्रार्थना करता हूं कि वह इस बारे में एक वक्तव्य दें।

जम्मू और काश्मीर में जनमत संग्रह मोर्चा (प्लेबिसिट फण्ट) के नेताश्मों क्षारा हाल में दिए गए वे वक्तव्य, जिनमें आन्दोलन करने की भारत सरकार को धमिकयां दी गयी हैं। गृह-कार्य मन्त्रालय में राज्य मन्त्री (श्री हार्या): सरकार ने 15 नवम्बर, 1964 को सोपोर में हुए जनमत संग्रह मोर्चे के वार्षिक ग्रिधवेशन में उस मोर्चे के कुल नेतार्ग्रों के भाषणों के बारे में समाचार-पवों के विवरण देखे हैं। इन विवरणों के अनुसार इन भाषणों में से कुछ निस्सन्देह आपत्तिजनक हैं। काश्मीर के बारे में कानूनी व संवैधानिक स्थिति और सरकार का दृष्टिकोण सब को अच्छी तरह मालूम है और उनमें किसी परिवर्तन करने का कोई प्रश्न नहीं है। यदि शान्ति भंग या अव्यवस्था का कोई ग्रन्देशा हुग्रा तो ग्रावश्यक कार्यवाही की जायेगी।

2. कानून और व्यवस्था के प्रश्न का सम्बन्ध मुख्यतः राज्य सरकार से है। जम्मू श्रौर काश्मीर के प्रधान मन्त्री ने हाल ही में एक वक्तव्य दिया है जिसमें उन्होंने इन तत्वों को चेतावनी दी है कि यदि कोई एसा संघर्ष जो कानून और प्व्यवस्था का उल्लंघन करता है, शुरू किया गया तो राज्य सरकार उसके साथ बहुत दृढ़ता से व्यवहार करेगी। राज्य सरकार वहां की स्थित के बारे में सतक है।

श्री प्रकाशबीर शास्त्री: जनमत संग्रह मोर्चे के नेता शेख मुहम्मद ग्रब्दुल्ला ग्रौर मिर्जा ग्रफजल बेग ने, जिन्होंने यह कानफरेंस की, उनकी स्रोर से भारत सरकार विरोधी वक्तव्य म्रा रहे हैं, पर गह मन्त्री जी के बयान में उनके लिए केवल "कुछ बातें" शब्द प्रयोग किए गए हैं। यह देख कर मुझे बहुत दुःख हुम्रा है। वे खल्लम खल्ला भारत सरकार को चुनौती दे रहे हैं श्रौर सरकार के खिलाफ बगावत की धमिकयां दे रहे हैं। इतना ही नहीं कल परसों बारामुला में इस प्रकार की घटना घटी कि उन्हीं लोगों की भ्रौर से मुख्य मन्त्री के ऊपर पत्थर फेंके गए और वे बार बार भारत सर-कार को चुनौती दे रहे हैं। इतनी भयंकर घटनाम्रों के बाद भी उनके लिए "कुछ देता" शब्द प्रयोग किए जाते हैं। मैं जानना चाहता हूं कि क्यों ऐसे व्यक्तियों को गिरफ्तार नहीं किया जाता।

**Shri Ranga** (Chittoor): What will happen if they are arrested. (Interruptions).

प्रवान मन्त्री तथा प्रणु शक्त मन्त्री (श्री तिलाल बहादुर शास्त्री): जहां तक उनकी गिरफ्तारी की बात है, अगर कोई कार्रवाई करनी है तो उसकी जिम्मेदारी जम्मू और काश्मीर सरकार की है। उसे वह कार्रवाई करनी है। और जहां तक बयान का सवाल जो कि गृह मन्त्री ने दिया है, उसमें आपने देखा कि वह सावधान हैं और सादिक साहब ने साफ कहा है कि अगर कोई गलत आन्दोलन

श्री प्रकाशवीर शास्त्री: सवाल यह नहीं है। सवाल तो यह है कि भारत सरकार को यह निश्चय है कि ग्रगर भारत का कोई नागरिक भारत के किसी हिस्से को भारत से बाहर करने की बात करेगा तो डी॰ ग्राई॰ ग्रार॰ या दूसरे कानूनों का प्रयोग करके उसको गिरफ्तार किया जाएगा। ग्रीर ये व्यक्ति जेल से निकलने के बाद से बरावर ग्राज तक यही बात कह रहे हैं। क्यों नहीं भारत सरकार उनके खिलाफ ग्रपने कानून का प्रयोग करती?

श्री लाल बहादुर शास्त्री: जी नहीं, ऐसा कोई एलान नहीं है। बात साफ है। सारी स्थिति श्रीर हालात को देख कर काम करना होता है। जिस वक्त यह बात कही गयी उस वक्त चीन का हमला हो रहा था। उस समय अगर कोई ऐसी बात उस सिलसिले में कहता तो हम उसके खिलाफ कड़ी से कड़ी कार्रवाई करते, लेकिन अगर किसी श्रीर मौके पर कोई एक व्यक्ति एक बात करता है तो हम उसका गला नहीं घोंट देंगे। हम उसके खिलाफ राजनीतिक ढंग से लड़ेंगे श्रीर अगर जरूरत हुई तो सरकारी ढंग से भी लड़ेंगे।

Shri P. C. Borooah (Sibsagar): May I know whether it  $i_S$  a fact that Sheikh Abdullah has made a statement equalising Kashmir with Nepal and Burma and if so, what is the Government's reaction to it?

Shri Lal Bahadur Shastri: I 30 not know. I have not read that speech. He has made other references which I have seen, but I have not seen the statement to which the hon. Member refers, where he has put Burma and Nepal in the same category. We will have to verify these things before we say something on the matter.

श्री हुकम चन्द कछुत्राय (देवास): जम्मू काश्मीर में पिछले दिनों श्रनेकों बम विस्फोट हुए हैं। श्रमी चार, छै रोज पहले की बात है कि भारतीय जनसंघ के प्रधान श्री प्रेमनाय डोगरा के घर पर उनकी हत्या करने के उद्देश्य से बम विस्फोट हुग्रा, मैं जानना चाहता हूं कि सरकार ने इसके लिए कितने व्यक्तियों को पकड़ा है, इस के पिछ क्या शेख अव्दुल्ला का मुख्य हाथ रहा है, यदि हां, तो सरकार उनके खिलाफ क्या सिक्रम कार्यवाही करने जा रही है ?

श्री हायी: मैंने जैसा पहले बतलाया लाएण्ड ब्रार्डर कायम रखना जम्मू ब्रौर काश्मीर सरकार का कर्तव्य है ब्रौर इस बारे में वह कार्यवाही कर रही है ब्रौर राज्य सरकार द्वारा कुछ लोगों को गिरफ्तार भी किया गया है।

श्री बड़े (खारगोन) : क्या यह बात सच है कि जब से जनमत संग्रह मोचें का ग्रधिवेशन हुआ है श्रीर उसमें उनके नेताओं ने वक्तव्य दिये हैं उनके बाद मैं खास तौर पर राज्य में बम विस्फोट ज्यादा हो रहे हैं श्रीर बारामूला श्रादि श्रनेकों स्थानों पर काफ़ी गड़बड़ी हो रही है मैं जानना चाहता हूं कि इमरजेंसी पीरियड होने से ऐसे श्रराजक लोगों को डिफेंस श्राफ़ इण्डिया ऐक्ट में गिरफ्तार क्यों नहीं किया जा रहा है ? 1201

श्री हायी: जैसा कि प्रधान मन्त्री ने बतलाया डिफेंस ग्रीफ़ इण्डिया ऐक्ट के ग्रधीन उनको गिरफ्तार करना या न करना जम्म व काश्मीर सरकार का काम है। वैसे जम्मू व काश्मीर राज्य के प्रधान मन्त्री ने ग्रभी कल फिर कहा है कि अगर आवश्यक हुआ तो ऐसे लोगों के ख़िलाफ़ वे जरूर सख्त कार्यवाही करेंगे। उन्होंने उन को चेतावनी भी दी है **ग्रौ**र कुछ लोगों को वहां पर गिरफ्तार भी किया गया है।

श्री बड़े: मैंने यह पूछा था कि क्या यह सत्य नहीं है कि जनमतसंग्रह मोर्चे के ग्रधि-वेशन के ग्रवसर पर जो वक्तव्य दिये गये उनके बाद से इन बम विस्फोटों के इंसी डेंटस में कोई ज्यादती हुई है ?

श्री हाथी: माननीय सदस्य की यह बात किसी क़दर ठीक ही है कि इधर हाल में बम विस्कोटों की संख्या बढ़ी है ग्रीर इसीलिए जम्मुव काइमीर राज्य के प्रधान मन्त्री ने ऐसी चेतावनी दी है।

# Some hon. Members rose-

Mr. Speaker: Let us go to the next item-Papers to be laid on the Table

Shri Nambiar (Tiruchirapalli): Sir, we have given notice of an adjournment motion: about the strike by house surgeons.

Mr. Speaker: No mention of notice can be made now.

Shri Nambiar: It creates a serious health situation in the country.

Mr. Speaker: I cannot discuss it here.

डा० राम मनोहर लोहिया (फह्खा-बाद) : ग्रध्यक्ष महोदय, मेरा एक व्यवस्था का प्रश्न है।

घ्रष्यक्ष महोदय: इस समय कोई व्यवस्था का प्रदन नहीं उठ सकता क्योंकि पहला काम ख़त्म हो गया हैं स्रोर दूसरा शुरू होने जा रहा है ।

डा० राम मनोहर लोहिया: मैंने प्रधान मन्त्री के ऊपर निन्दा का प्रस्ताव दे रक्खा है वह प्रस्ताव ग्रव जरूर यहां ग्राना चाहिए।

श्रध्यक्ष महोदय: इसका फैसला यहां पर इस समय नहीं हो सकता है। उसके लिए माननीय सदस्य मेरे पास ग्रा जायें या मझे लिख कर भेज दें। मैं उस पर विचार कर लुंगा ।

डा० राम मनोहर लोहिया: महोदय, यह मामला इस तरह से ब्राप टालने की कोशिश न करिये।

ग्रध्यक्ष महोदय : डा० साहब इस तरह से ग्राप इसे यहां पर नहीं उठा सकते हैं। ग्राप बैठ जायं।

डा० राम मनोहर लोहिया : ग्रध्यक्ष महोदय, मैं ग्राप से यह ग्रर्ज कर देना चाहता हं कि ग्रध्यक्ष को निन्दा प्रस्ताव की ग्रनमति देने यान देने काकोई हक़ है ही नहीं स्रौर वह इसलिए कि उस पर कोई चर्चा ही हे.ती नहीं है। दूसरी वात यह है कि मैं जरूर ग्रापके यहां स्राता लेकिन मुझे इस लायक नहीं रदखा है कि मैं ग्रापाऊं। कल सुबह मुझे फिर यहां से चले जाना है।

म्रध्यक्ष महोदय: मझे लिख कर भेज दीजिये। मैं ग्राप को ग्रभी जवाब दे दंगा।

डा० राम मनोहर लोहिया : लेकिन म्राखिर यह सवाल किस तरह से उठेगा ?

म्राच्यक्त महोदय: इस तरीक़ से यह नहीं ग्रायेगा । ग्रब ग्रगर मेरे पास पचास नोटिसेज श्राते हैं ग्रौर मैं हर एक को ग्रपना ग्रपना मामला यहां पर उठाने की इजाजत देने लग तो यहां पर कोई दूसरा काम ही नहीं चल सकता है।

PAPERS LAID ON THE TABLE

STATEMENT SHOWING ACTION TAKEN BY
GOVERNMENT ON ASSURANCES BY
MINISTERS ETC.

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:

- Supplementary Statement No. I—Ninth Session, 1964 (Third Lok Sabha).
- (ii) Supplementary Statement No. III—Eighth Session, 1964 (Third Lok Sabha).
- No. VI—Seventh Session, 1964 (Third Lok Sabha).
- (iv) Supplementary Statement No. IX—Sixth Session, 1963 (Third Lok Gabha).
- (v) Supplementary Statement No. XI—Fifth Session, 1963(Third Lok Sabha).
- (vi) Supplementary StatementNo. XIV—Fourth Session,1963 (Third Lok Sabha).
- (vii) Supplementary Statement No. XXI—First Session, 1962 (Third Lok Sabha).
- (viii) Supplementary Statement No. XIX—Twelfth Session, 1960 (Second Lok Sabha).

[Placed in Library, Sec Nos. LT-3412!64 to LT-3419|64].

Shri S. M. Banerjee (Kanpur): Sir, I have something to say on these assurances. The same question was raised by Dr. Lohia in the form of a tensure motion, and it is this. The 1537(Ai) LSD—4

Prime Minister, while replying to the no-confidence motion in this House, stated that all the jeeps which have been given to Community Development will be withdrawn. It was more than an assurance; rather it was a declaration in the Lok Sabha. According to the information in my possession and in the possession of my hon. friend, Dr. Lohia, these jeeps have not been withdrawn. In that case, an assurance which was given in this House in the form of a declaration even by the Prime Minister has not been implemented.

Mr. Speaker: He can write to the Committee on Assurances. It will go into the matter and make a report to this House when we can look into it. It cannot be raised in this manner.

Shri S. M. Banerjee: That statement was made by no less a person than the Prime Minister himself.

Mr. Speaker: It might be so. Yet, without looking into the records, one cannot decide whether it is an assurance and the proper body to do it would be the Committee on Assurances.

अब अगर मैं ने 20 और माननीय सदस्यों को उठाने नहीं दिया तो यह नहीं हो सकता कि आप के लिए मैं कोई अलग फैसला करूं। इस समय आप बैठ जायें।

डा॰ राम मनोहर लोहिया (फर्रुखा-बाद): ग्रध्यक्ष महोदय, मेरा निन्दा का प्रस्ताव है यह ग्राप ध्यान नहीं दे रहे हैं। न यह कार्यस्थान का प्रस्ताव है न ही यह कोई ग्रीर प्रस्ताव है। ग्राप इस तरह से निन्दा के प्रस्ताव को टाल कर के ग्रच्छा काम नहीं कर रहे हैं।

प्रध्यक्ष महोदय: अपनी ड्यूटी के सिलसिले में मुझ से कई काम ऐसे होंगे जो माननीय सदस्यों को अच्छे नहीं लगेंगे लेंकिन एक लोकतंत्री पद्धति में उन्हें मेरे निर्णय को मानना होगा । डा॰ राम मनोहर लोहिया : ग्रगर इसी तरह से चलने दिया गया तो यह बहुत बुरा काम होगा जोकि लोक-सभा के इतिहास में लिखा जायेगा । मेरे लिए यह नामुमकिन है कि मैं इस बुरे काम के चलते हुए कोई ग्रौर कार्य यहां पर चलने दूं।

ग्रध्यक्ष महोवय: माननीय सदस्य इस तरह से लगातार चलते रहते हाउस की कार्य-वाही को रोक नहीं सकते ।

डा॰ राम मनोहर लोहिया : आप अपना कर्तंच्य करें मैं अपना कर्तंच्य करूंगा। मैं नहीं चाहता कि सरकार को आदत पड़ जाय कि वह एक तरफ़ घोषणा करती जाय और दूसरी तरफ उस का अमल और रवैया उन घोषणाओं के बिलकुल विपरीत हो।

प्राच्यक्ष महोदय: मैं भी यह नहीं चाहूगा कि किसी भी माननीय सदस्य को ऐसी कार्यवाही करने का मौक़ा मिले कि सदन का काम ही आगे न चलने पाये और जब भी वे चाहें बिजनैंस को रोक कर बीच में खड़ हो जायें।

डा॰ राम मनोहर लोहिया: मैं ग्राप से ग्रजं कर रहा हूं कि ग्राप मुझे ग्रपनी बात कह लेने दें। मैं कायदे के मुताबिक काम कर रहा हूं।

प्रध्यक्ष महोवय: नहीं डाक्टर माहव आप कायदे के मुताबिक काम नहीं कर रहे हैं। ग्रगर आप कायदे के मुताबिक काम करना बाहते हैं तो आप इस वक्त बैठ जाइये। डा॰ लोहिया, अभी जब मैं यहां से उठ कर जाऊंगा तो आप मुझे लिख कर अपनी बात भेज दीजिये या खुद आप मेरे पास आ जाइये और मैं उसी वक्त आप का जो कहना है उस सब पर विचार कर लूंगा और आप को बतला दूंगा। जब मैं ने यहां 20 मेम्बरों को अपने मामलात उठाने की इजाजत नहीं दी तो आप के साथ अलग बर्त्ताव कैसे कर सकता हूं ग्रीर ग्राप को कैसे इजाजत दे सकता हूं?

डा॰ राम मनीहर लोहिया: मुझ से आप यह बीस मैम्बरों का जिक मत किया करें मेरा एक बिल्कुल ग्रलग मामला है। मेरा निन्दा का प्रस्ताव है

श्रष्टियक्ष महोदय: मेरे लिए हर एक मैम्बर समान है भीर मैं कैसे एक दूसरे मे अन्तर कर सकता हं।

**डा० राम मनोहर लोहिया**: मैं ग्रपने हक पर खड़ा हूं।

श्रष्यक्ष महोदय : मैं माननीय सदस्य को फिर कहूंगा कि वह इस वक्त बैठ जायें ।

डा॰ राम मनोहर लोहिया: अध्यक्ष महोदय, मेरे लिए मुमकिन नहीं है कि मै बैठ जाऊं क्योंकि कल तो मैं यहां पर रहंगा नहीं।

भ्रध्यक्ष महोदय: डाक्टर साहव आप अभी बैठ जायें। मैं आज ही उसे मुनकर अगर आप के उस मामले को लेना चाहूंगा तो उसे आज ही ले भी सकता हूं लेकिन इस बक्त आप को उसे उठाने की इजाजत नहीं दे सकता। इसलिए मैं आप से फिर यही कहूंगा कि आप इस समय बैठ जाइये।

डा॰ राम मनोहर लोहिया: इस के मानी हैं कि मैं भ्राप से मिल तो जरूर लूगा फिर उसके बाद भी मैं इस प्रक्रन को उठाऊंगा।

Shri S. M. Banerjee: I thought I have availed of the correct opportunity to raise it because the hon. Minister has laid a statement on the Table on the very subject.

Mr. Speaker: But no assurance can be taken up in this manner.

Shri Bade (Khargone): When an assurance has been given on the floor of the House, could we not ask whether

Minister's reply thereto

it is not an assurance and whether it has or has not been implemented?

Mr. Speaker: He can at the proper time. If there is any doubt in the mind of any hon. Member that some assurance which was given in the House was not implemented, he could certainly write to the Assurances Committee to look into the matter and make a report to the House. If any Member feels dissatisfied that a particular assurance has not been looked into by the Committee, or not complied with by Government, he can write to me or to the Committee. The Committee would look into it and make a report whether it was really an assurance. At that stage, if the hon. Member wants a discussion on that report of the Committee, certainly he can give notice.

डा॰ राम मनोहर लौहिया : अध्यक्ष महोदय, आश्वासन में और घोषणा में जमीन आस्मान का फर्क हैं । आश्वासन का मैं एक उदाहरण देता हूं । अगर कोई कहे कि हम प्राथमिक शिक्षा को बढ़ायेंगे तो यह तो आश्वासन होता है और अगर सरकार कहे कि प्राथमिक शिक्षा हम ने अनिवार्य बनाई हैं तो वह घोषणा होती हैं । इसलिए जीपों के बारे में कोई आश्वासन प्रधान मंत्री ने नहीं दिया या बल्कि प्रधान मंत्री ने चोषणा की थी और घोषणा को आश्वासन के स्तर पर रख देना यह बिल्कुल अनुचित हैं और इसलिए यह चीज इस रूप में नहीं आ सकती हैं ।

Mr. Speaker: Shri Banerjee is getting a reply from Dr. Lohia.

Shri S. M. Banerjee: I still maintain it is more than an assurance.

ग्रस्थक्ष महोदय : बड़ी ग्रच्छी बात है। मैं, ग्राप का बड़ा मशकर हूं कि ग्राप ने मेरी मदद की।

डा॰ राम मनोहर लोहिया : हसते रहो । इस देश को ग्राप लोगों ने चौपट किया है भ्रपनी हंसी से । हंसो श्रौर झूठ फैलाते रहो इस देश में ।

12.31 hrs.

#### OPINIONS ON BILL

Shrimati Lakshmikanthamma (Khammam): Sir, I beg to lay on the Table Paper No. V to the Bill further to amend the Indian Penal Code and the Code of Criminal Procedure, 1898, which was circulated for the purpose of eliciting opinion thereon by the direction of the House on the 13th September, 1963.

12.31⅓ hrs.

STATEMENT BY MEMBER UNDER DIRECTION 115 AND MINISTER'S REPLY THERETO

RE. REPORT ON MAL-TREATMENT OF SHRI HUKAM CHAND KACHHAVAIYA IN AMBALA JAIL

श्री हुकम चन्द कख्वाथ (देवास)
श्रध्यक्ष महोदय, मैं श्रम्बाला सैंट्रल जेल
में मेरे साथ किये गये दुब्यंवहार के श्रारोपों
की श्रम्बाला के डिस्ट्रिक्ट मैंजिस्ट्रेट की जांचरिपोर्ट सम्बन्धी विवरण श्रीर सरकार के
तत्सम्बन्धी वक्तव्य के बारे में, जो 15
श्रप्रैल, 1964 को टेब्रल पर रखता हूं।
[Placed in Library. See No. LT-3420/64].

Shri S. M. Banerjee (Kanpur): Sir, this should be circulated.

The Minister of State in the Ministry of Home Affairs (Shri Hathi): Sir, I beg to lay on the Table a statement in reply thereto. [Placed in Library. See No. LT-3420/64].

12.32 hrs.

# MOTION RE. INTERNATIONAL SITUATION

The Minister of External Affairs (Shri Swaran Singh): Sir, I beg to move:

"That the present international situation and the policy of the Government of India in relation thereto be taken into consideration."

Sir, on the 17th of this month I made a statement in the House bringing to the attention of hon. Members of the House a brief review of some of the important international events that took place during the period that elapsed between the last session of the Lok Sabha and the present session. If I may say so, Mr. Speaker, very significant events of very great international importance have taken place during this period. There was the conference of non-aligned countries attended by heads of governments or States of a large number of countries from Africa, Asia, Europe and the American continent too.

Shri Ranga (Chittoor): From all the five continents.

Shri Swaran Singh: There was change in the governmental set-up in two important countries of Europe. There has been the change of leadership in the Soviet Union after the retirement of Premier Khrushchev.

Shri J. B. Kripalani (Amroha): Retirement?

Shri Nath Pai (Rajapur): Due to advanced age.

Shri Swaran Singh: Another government has come into power but the same party continues.

Shri Nath Pai: Due to bad health.

Shri Swaran Singh: Whatever may be the reasons, those are not important. We have to see the change rather than carry on research into the modalities of that change.

At the same time, as a result of a general election in the U.K. the Labour Party has been voted into power and they are already in position.

With regard to these two changes we have the assurance which I mentioned this morning while replying to certain supplementary questions. We have got the assurance from the new leadership in the Soviet Union that the policies that had been pursued by the Government headed by Premier Khrushchev—the policies of peaceful co-existence, support of the concept of non-alignment, friendship and close relations with India—will continue. This is a matter of satisfaction for us.

In the U.K. the Labour Party has assumed power and is running the government now. They have taken some steps internally and have moved vigorously in the pursuit of certain objectives that they had placed before the country before the elections. Those are essentially internal matters. So far as we are concerned, Minister was there in the Defence U.K. and has returned only the other day after a successful visit and after discussions and consultations with the leaders of Government there. I have it from him that before long he will share the information with this hon. House and will let the House know of the work that he has done there, the various arrangements that have either been renewed or strengthened or fresh arrangements that have been entered into. Our relations with U.K. have been friendly and there has been understanding on major matters and the change of Government there, if anything, should really still further strengthen the friendly relations that exist between our two countries.

There has been in this interval fresh Presidential elections in the United States of America....

डा॰ राम मनोहर लोहिया (फ़र्रुख़ा-वाद) : विदेश मंत्री जरा बता दें कि रूस के साथ ग्रीर ज्यादा दोस्ताना ताल्लुकात कैसे होंगे।

Shri Swaran Singh: I do not know why Dr. Lohia talks of Soviet Union when I was talking of the Presidential elections in the United States of America.

डा० **राम मनोहर लोहिया**: उन्होंने पहले रूस के बारे में भी कहा था।

Shri Swaran Singh: The election of President Johnson with an overwhelming majority is a significant event and demonstrates the determination of the people of the Union States of America to pursue the policies of peace and of increasing cooperation amongst the friendly countries and it is really a vote against forces of extremism or forces of taking rigid attitudes in important international events. All events are of significance. Nearer home Mr. Speaker, the House has been rightly exercised and has shown concern over the explosion nuclear device by China. All these matters have been mentioned by me very briefly in my statement which I niade before this House some days ago. It is not my intention to go over all this ground and I would prefer to reserve my observations or comments after I have had the benefit of hearing the views of the hon. Members. There are only a few points which I would like to elaborate further before the hon. Members start the discussion on international situation.

The Cairo Conference of nonaligned countries showed that notwithstanding the forces which unfortunately do continue to exist in the world forces of confrontation, force of conflict, the overwhelming trend was in favour of conciliation rather than confrontation. The five important principles that emerged as a result of the deliberations of the Non-aligned Conference at Cairo may be described thus:

- (1) Non-alignment:
- (2) Peaceful co-existence;

- (3) Settlement of difference between States by peaceful means;
- (4) Inviolability of the frontiers of States as they existed at the time of Independence; and
- (5) General and complete disarmament and their mination that steps might be energetically pursued to bring about complete and full disarmament

Shri Nath Pai: Why do you call them new five principles which emerged out of that conference? think these are well established principles, the Panchsheel,

Shri Swaran Singh: The principles of Panchsheel need not really based in that tone. These are matters which are the result of the discussions and they are embodied in the declaration that was issued at the end of the Cairo Conference.

Shri Nath Pai: Every conference has to issue a communique. So, what is the novelty about it?

Shri Swaran Singh: Whatever name you might give them, these are important principles and even my colleague opposite will readily agree irrespective of the nomenclature that he gives to these principles, Panchsheel or whatever name he wants to give. These are principles which are the embodiment of good international behaviour and which hold out a hope for the world to be saved from conflict and disaster; and the continued adherence by a large number of countries to these principles, notwithstanding the occasional lapses that might take place, is the only hope for the emergence of a world which is free from conflict and is free from all troubles and difficulties

With your permission, I would now like to say a few things about our present relationship with Pakistan which is a matter of interest to hon. Members, as was evident from the large number of questions even this morning during the Question Hour.

Shri Kapur Singh (Ludhiana): The less said, the better.

Shri Swaran Singh: For instance, I would like to give a brief review of the present situation about our relations with Pakistan. I have repeatedly affirmed the Government's policy in regard to our relations with Pakistan, which is that we shall strive sincerely for the improvement of our relations and for the creation of an atmosphere in which the various difference between India and Pakistan can be resolved peacefully and honourably. In this spirit, it has been our endeavour to initiate the processes of discussions and consultations with Pakistan at various levels.

As the House is aware, there was a friendly meeting between the Prime Minister and the President of Pakistan in Karachi, when the Prime from Minister was returning Conference of Non-aligned Nations in Cairo. In the joint communique issued after this meeting, both Heads of Government affirmed their desire for the development of friendly relations and co-operation between the two countries. Unfortunately, however, there have been certain developments in Pakistan in which threaten to recent weeks reverse the trends towards betterment of the relations between India and Pakistan. There have been increasing violations by Pakistan of the cease-fire line in Kashmir. In some sectors of our eastern border between Assam and Tripura and Pakistan, trigger-happy Pakistan armed persons frequently fired on the villagers and our border police in violation of existing status quo agreements. increasing seriousness of the incidents and attacks from the Pakistan side of the cease-fire line in Jammu and Kashmir have been a source of much

concern to us. With a view to reaching a gentlemen's agreement avoiding incidents and provocations along the casefire line, we proposed to Pakistan in July last year that there should be a meeting between the representatives of the two countries to find ways and means of eliminating needless conflict and loss of life on both sides which only tended to heighten an atmosphere of tension and further to embitter relations between the two countries. In September, the Pakistan Government replied, agreeing to our suggestion, and after mutual consultations through diplomatic channels, it was arranged that a delegation from India should visit Karachi for talks on the 2nd November, 1964, with the representatives of the Pakistan Government on the restoration of tranquillity along the cease-fire line and along the international boundaries between India and Pakistan However, on the eve of the talks, the meeting had to be postponed at Pakistan's request. After weeks of diplomatic consultations, the Pakistan Government had suggested a date after the 22nd November for talks in Rawalpindi between the Home Ministers of the two countries. We agreed to have these talks in Rawalpindi from the 23rd November, 1964, that is, from today, for two days. Indian Delegation was announced and necessary preparations had been undertaken for the meeting. again, the Pakistan Government, a few days ago, asked for a postponement of the meeting

Thus, these two important conferences which we had hoped might result in agreements between the two countries, however limited, have not materialised. This has been a source of disappointment to us. we hope that the postponed meetings will be held in the near future. Our policy of seeking a detente with Pakistan remains.

The Government of India been greatly surprised to see that in

recent weeks, an attempt has been made in Pakistan to inject an anti-Indian campaign in their election propaganda. Not only in the press and radio but in the statements of Government members and leaders of the Government party, all sorts of allegations are being made against India of interference in Pakistan elections, of favouring Opposition Parties etc. Isolated critical or analytical comments appearing in Indian newspapers have been highlighted through newspaper advertisements. It is very interesting that certain newspaper reports published in India were reproduced in the Pakistan press in the form of an advertisement.

Shri Ranga: Who pays for them?

Shri A. P. Jain (Tumkur): The Fakistan Government may be paying for them.

Shri Swaran Singh: The allegations are, of course, preposterous. Neither the people nor the Government of India have any interest in the outcome of the elections in Pakistan other than the natural interest and curiosity of a neighbouring country on such occasions. Not only are the allegations baseless, but they must be deplored; they can only cause ill-will and further vitiate the atmosphere between the two countries which we, on our part, have been striving to improve. It is a pity that responsible members of Government like the Home Minister and Information Minister of Pakistan should have allowed themselves to make such allegations. We have protested to the Government of Pakistan against these. We hope that whatever may be their ewn internal troubles or requirements, we shall greatly welcome we can be spared this unnecessary resort to whipping up a campaign which can well be described as 'Hatecampaign. We wish well, whatever may be the result of the elections; it is an internal matter, but we feel greatly concerned that such an occasion is used to whip up

feelings against India, when we on our side are doing our best to improve relations with Pakistan, and our Prime Minister on his way back from Cairo stopped Karachi for some time to be able to establish personal contact with the President of Pakistan; and the joint communique that was issued after the meeting of our Prime Minister with the President of Pakistan jointly expressed the common desire of the two leaders to improve the relations between the two Governments and also to take steps which might create the proper atmosphere for resolving whatever may be the differences in a peaceful, friendly and cooperative manner.

Pakistan is our neighbour, and we have always endeavoured to have the best of friendly relations with them, but this is a matter in which for us to succeed and for the two countries to be able to improve their relations, it is necessary that there should be the requisite reciprocity from Pakistan leaders.

There is one other matter about which with your permission I should like to say a few words, and that is about the recent agreement between the Prime Minister of India and the Prime Minister of Ceylon....

Shri Ranga: A shameful agreement.

Shri Swaran Singh: ....about the future of the persons of Indian origin who are in Ceylon. I had made a brief mention of this in the statement that I had already made. I want to mention only one or two important aspects of this agreement so that the House might be able to appreciate the real import and implication of this agreement.

As the House is no doubt aware, we have agreed to take 5,25,000 persons of Indian origin to India spread over a period of 15 years. About 1,30,000 persons of Indian origin have already been granted Ceylonese citizenship after an earlier agreement.

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Shri Nambiar (Tiruchirapalli): was something like second-rate citizenship.

International

Shri Swaran Singh: Please-I am coming to that.

So about 4-1|2 lakh people, if we take into consideration the increase of population over the years, would be taken over by Ceylon and about 5,25,000 would be repatriated to india over a period of 15 years

There are two important features of the agreement which I would like hon. Members to keep in mind. One is that this is spread over a period of 15 years.

श्री रामेश्वरानन्द (करनाल) : ग्रध्यक्ष महोदय, मैं एक निवेदन करना चाहता है। उसे ग्राप सुन लें। मैं जानना चाहता है कि जो ग्राप पांच लाख 25 हजार ग्रादमी यहां बुला रहे हैं, जो पचासों वर्षों से वहां बसे हए हैं, इस के क्या प्रधान कारण हैं। यदि ब्राप इस तरह से उन को बलाते रहे तो सारी दुनिया में हिन्दुस्तानी कोई रह ही नहीं मकेंगे ।

Shri Swaran Singh: If Swamiji had waited a little, I was trying to elaborate that point. But he is a little impatient. Probably the simultaneous translation helps him a great deal now, of which I am happy.

I was mentioning that there are two important features of this agreement, one that the repatriation is to take place over a period of 15 years, and two, that the Government of Ceylon will provide the necessary foreign exchange to enable these repatriates to bring their assets them when they come over to India.

Shri J. R. Kripalani: Did the Government take them to be Ceylonese citizens or Indian citizens?

Shri Swaran Singh: That is, those who remain there?

Shri J. B. Kripalani: I wanted to know whether in the opinion of the Government of India, these people were naturalised citizens of Ceylon or did this Government consider to be citizens of India yet?

Shri Swaran Singh: On the status of these persons of origin, there has been a long controversy between the two Governments. The Government of India's case was that those people who had gone there and had settled there, were not Indian citizens; they could be described persons who could be stateless. That was our case . . . (Interruptions).

Shri Ranga: Why should we call them stateless at all? It is the contention of the Ceylonese Government that they are stateless. Why should we accept their contention? wrong on our part to do so.

Shri J. B. Kripalani: We have not accepted that contention. We never accepted that position, that they are stateless persons. We have always accepted the position that they are naturalised citizens of Ceylon.

Shri Swaran Singh: There can be a difference of opinion about the wisdom of the agreement, as to whether it is good or bad . . .

Shri Ranga: No, no.

Shri Swaran Singh: Let us be quite correct about the factual position.

Shri J. B. Kripalani: You invite foreigners here.

Shri Swaran Singh: Let me explain. I know what is in his mind. I am giving the factual position. factual position so far as the status in relation to citizenship is concerned is this. These people had not been given Ceylonese citizenship . .

An Hon. Member: Unwisely.

Shri Nath Pai: Unjustly.

Shri Swaran Singh: Whether it is just or not, I am stating the exact position as it was.

An Hon. Member: It is not our responsibility.

Shri Swaran Singh: It is also our responsibility. You can have difference of opinion.

Shri Ranga: What was the stand taken by the Government of India Why did you not state the position?

Shri Swaran Singh: I would state the position. The debate is continuing for two days.

The point is that there was in 1954 or 1955 a legislative measure passed Ceylon Parliament by the authorised the Government of Ceylon to confer Ceylonese citizenship rights on persons of Indian and Pakistan origin. This is an important fact. In response to certain provisions contained in that legislative measure, large numbers of applications were being made by persons of Indian origin asking for the conferment of the right of Ceylonese citizenship on them. Therefore, to suggest or to argue that they were already Ceylonese citizens and hence by some process of law or some constitutional provision they had become Ceylonese citizens is factually not correct and is not borne out by the facts. (Interruptions).

Shri Ranga: As a matter of fact, my hon. friend has used the word 'confirmation'. What does that mean? Something which is already there, which has had to be confirmed. Either he must be very strict about the use of his own words or he must be quite fair to the House in explaining the position. They consider themselves to be citizens of Ceylon. In the light of that legislation, they wanted the Ceylonese Government to confirm it—that which already existed. My hon. friend himself used that word.

Shri J. B. Kripalani: If some American citizens are made stateless, are we going to take them? Any Government may declare its own nationals stateless. We have nothing to do with that.

Mr. Speaker: Of course, these are things that can be discussed. The time is there. Members shall have opportunity. I cannot stop the External Affairs Minister from saying what he likes. That is Government's case. Members should hear it and then criticise in their turn. I will give them opportunity to say what they like.

श्री रामेश्वरानन्द: मेरा जो प्रश्न था उस पर मंत्री महोदय नहीं ग्रा रहे हैं। मुझे जो मौका मिलेगा तब मिलेगा। मैं पूछ रहा हूं कि यह क्यों मान लिया गया है कि जो लंका में हिन्दुस्तानी रहते हैं वे वापस ग्रा जायें। क्या भारत के ग्रादमी बाहर नहीं रह सकते ग्रीर भारत में विदेशी ग्रा कर रह सकते हैं।

श्रध्यक्ष महोदय : श्राप सब कुछ ग्रभी कह लेंगे तो तकरीर में क्या कहेंगे ।

श्री काज़ी राम गुप्त (ग्रलवर) : मंत्री महोदय जो बयान गलत दे रहे हैं

Mr. Speaker: He is not giving way Two Members cannot speak simultaneously.

श्री किशन पटनायक (सम्बलपुर) मंत्री महादय गलत बयान दे रहे हैं क्योंकि उन लोगों को स्टेटलेस सिटिजेन कर के नहीं माना गया था।

प्रध्यक्ष महोदय : वह जो कह रहे हैं उसे मुनिये, जब ग्राप की बारी ग्रायेगी. तब ग्राप उसे दुरुस्त कर दीजियेगा

Shri Swaran Singh: May be that the word I used was not properly followed by Prof. Ranga. I said 'conferment', that is conferring the rights. not confirming the rights. (Interruption). May be that my English is not as good as Principal Barua's. I do not claim that.

**Shri Joachim Alva** (Keraia): It is not fair that he should be interrupted like this.

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Shri S. M. Banerjee (Kanpur): You are doing it.

Shri Joachim Alva: A hundred interruptions.

Shri Swaran Singh: A little interruption is spice in parliamentary life. I do not grudge it. If there is any clarification needed, I am here to clarify.

Shri Kapur Singh: On a point of clarification. While opening the statement on the subject of the Indo-Ceylonese agreement, the hon. Minister for External Affairs stated that therein there were two "impotent" features. Did we hear him correctly?

#### 13 hrs.

Shri Swaran Singh: I would suggest that the time of the House should not be taken in such light-hearted comments. I never said it, and it is not proper to suggest such a thing. I would suggest to the hon. Member to withdraw it, because I never that. I take strong excepsaid tion to his making a suggestion of that type.

Shri Kapur Singh: I wanted a clarification if we heard it correctly, I have made no imputation.

Mr. Speaker: Could he conceive that it would be the word?

Shri Swaran Singh: Any clarification asked for is most welcome, if it degenrates into this sort thing, it is really a great pity, and I take strong exception to taking these matters in this light hearted manner.

Mr. Speaker: I agree with the hon. Minister.

Shri Swaran Singh: I was saying that in response to a provision in the India and Pakistan Citizenship Act adopted by the Ceylonese Parliament. applications were invited for grant of citizenship rights, for conferring citizenship rights upon persons of Indian origin and persons of Pakistani origin. A very large number of applications were made, something to the tune of

seven to eight lakhs. It is quite evident that if these persons were already Ceylon citizens and if this was our case, then there was no point in making applications asking grant of Ceylonese citizenship them. We may have other reasons that these are people who have settled there, who have been living there for a long time, and therefore they should not be disrupted. The validity of that is something which can be considered and we claim that we did give due consideration to that aspect, but about the legal implications of the position that we took there should be no doubt in our mind, and we should not adopt an attitude which may appear to be inconvenient to us, but it will be very wrong really on the facts to take up a position which is not correct.

In the various stages of the talks which took place on earlier occasions-and these talks have taken place several times during the last 20 to 25 years; even before independence there were talks about the future...

Shri Ranga: Before independence, our interests were never let down in this way.

Shri Swaran Singh: Prof. Ranga always harps upon pre-independence times, and somehow or other, thinks that things were better at that time.

Shri Ranga: In the pre-independence days, we fought the British Government: I do not think that my hon, friend was there.

Shri Swaran Singh: During all these discussions, the contention of the Ceylon Government consistently has been that these persons, notwithstanding their residence in Ceylon, are Indian citizens.

Shri Ranga: They have been there for generations.

Shri Sezhiyan (Perambalur): They are consistent, but we are not.

Dr. M. S. Aney (Nagpur): After independence, not before that.

Shri Swaran Singh: So far as we are concerned, we had said that persons of Indian origin who had gone to Ceylon and who have become domioled there, and who are there, some of them for generations, . . .

Shri Ranga: Most of them.

Shri Swaran Singh:...they reople who have made Ceylon their nome. You cannot compel another country to give them the citizenship right, because that is a matter within the sovereign right of any country, and it is decided by the laws of that country, just as we in our country are masters of this question of granting Indian citizenship rights to any person who comes and settles here. There are laws on that, and we can make laws, we can modify laws in that respect. So, this is the sovereign right of any country to grant citizenship right according to the various provisions that they might make, according to their Constitution, cording to their law.

So, it is a fact that these people had not been given Ceylonese citizenship right. It is important, therefore, to consider this, that here is this mass of people whose future is uncertain. They were not Ceylonese citizens. they were not on their electoral rolls, they did not participate as full citizens in the scheme of their civic and political life. Therefore, it was a matter of great concern for us also that the future of these people Indian origin should not remain this uncertain condition; there must be some clear idea about their future.

We had all along pressed that it was a human problem. It is a problem where people who are settled there, who have made their homes there, should not be disturbed against their wishes. If anybody wants to come, well, consistent with the traditions that we have followed, though we may not like it, we have never closed our doors. Because of certain condi-

tions prevailing in a country, because of political or economic condition, people who find life in other countries not quite platable or quite comfortable, might like to come back. There are many people who are coming back. We have to make a distinction between these people who are abroad on our travel documents and want to come back, and others of this type, i.e., people in Ceylon originally of Indian origin, who had gone there mostly as labour on tea estates. They had not been given Ceylonese citizenship rights, except the 130,000 persons about whom I made mention a moment ago. The others were there.

Even with regard to these others, ever since we started our discussions with the Ceylon Government, it was not our case that they were Ceylon citizens. At no stage during these talks have we taken up this position that they have acquired citizenship rights. So, this is the factual position.

In this background, we had to take a decision. The contention of the Ceylon Government throughout has been that these people, although domiciled by their physical presence in Ceylon, continue to be Indian citizens, whereas we had said that by virtue of this domicile there, thev were not Indian citizens. If Indian citizenship is to be conferred, will have to apply for it; if they come and comply with our laws and regulations, then India can grant Indian citizenship rights. This is the factual position as had obtained.

In this background, we had to take a decision, in view of the Ceylon Government's own policies of increasing employment opportunities for their own people and various other considerations, as to whether these people should continue to be in this uncertain position there, or whether something should be done which would be acceptable to the two Governments and which would establish friendly relations between the two countries, and which should also be

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broadly acceptable to the persons concerned.

International

Shri Ranga: Is it acceptable to them?

Shri Swaran Singh: When I went to Ceylon, I did have consultations with the leaders of persons of Indian origin there.

Shri J. B. Kripalani: And they consented?

Shri Swaran Singh: It is a fact that, whatever may be the reason, there is a good percentage amongst our people who are settled there, who want to return to India.

Shri Ranga: Question.

Shri Swaran Singh: It is a hard fact, may not be convenient or pleasant, but it is a fact.

Shri Ranga: It is not a fact.

Shri Nambiar: Do you mean to say that all the five lakhs of people want to come back?

Shri Swaran Singh: I do not say.

Shri Hem Barua (Gauhati): that we need not have an agreement, they can come without an agreement.

Shri Swaran Singh: I do not say that all the 5,35,000 people are willing to come, what I am saying is that there is a good percentage of these people, . . .

Shri Ranga: What do you mean by a good percentage.

Shri Swaran Singh: . . . who want to come, whatever may be the consideration, and their number runs into lakhs, I may say. There is no doubt about it, and this is evident from the approaches that have been made to our High Commission granting travel facilities for coming over to India and for arranging their repatriation. Let there be no doubt on that score.

So, we had to take a decision, we had to enter into an agreement whereby these people come in an orderly manner, in a phased manner, and a situation is not created where we are just off-loaded with a large number of people, who for various reasons find it not quite comfortable or congenial to stay on and then to come even without any assets. So, a choice had to be made between that sort of situation and an agreement had been reached so that this could be done in an orderly manner. There could be a difference of opinion as to why we should have taken 5 lakhs or 4 lakhs..

Situation

Shri Ranga: No. the very principle of it.

Shri Swaran Singh: When an agreement of that type has to be enunciated and finalised, it has to be done in a spirit of give and take. We have also to look to the difficulties of a neighbouring and friendly country who have got their own problems and should not take up an attitude of intransigence . . . (Interruptions.) am not giving in. Terefore, we took this position and I repeat that actual repatriation is spread over a period of fifteen years and that they can bring their assets or things.

Shri Ranga: What is the asset except their employment, that you cannot give them here?

Shri Swaran Singh: You cannot inflict your people on other countries.

Shri Ranga: They are not our people; they are the people of Ceylon.

Shri Swaran Singh: There is a subsequent development about which certain questions have been put. namely, the proposal mentioned Ceylon Parliament of placing them on a separate register.

Shri Nambiar: Second rate citizens . . . (Interruptions.)

Shri Swaran Singh: I have said about the repatriation.

Shri Sezhiyan: They are not our people. They are the people of Ceylon which the Ceylon Government wants to push on to us.

Shri Swaran Singh: I would like to make it absolutely clear that this was a matter which was never mentioned by the Ceylon delegation during the talks (Interruptions.)

Shri Ranga: Sir, when a legitimate clarification was asked for the hon. gentlemen did not have the courtesy to yield; he goes on insisting upon his right to continue, now allowing people here to question his wrong statement.

Shri Swaran Singh: Put the question now . . . (Interruptions.)

Shri Ranga: When my hon, friend there wanted a clarification, he did not give . . .

Shri Swaran Singh: Your friend is strong enough to stand on his own legs.

Shri Ranga: Why did you not have that courtesy earlier?

Shri Swaran Singh: It is my privilege . . . (Interruptions.)

डा॰ राम मनोहर लोहिया: ग्रध्यक्ष महोदय, सीलोन की प्रधान मंत्री कभी किसी जमाने की हिन्दुस्तानी हैं कि नहीं ?

श्रध्यक्ष महोदय: श्रगर मिनिस्टर्स न बैटें तो मैं इजाजत नहीं दे सकता।

डा॰ राम मनोहर लोहिया : खाली मैं यह कह रहा हूं कि सीलोन की प्रधान मंत्री भो तो कभी किसी जमाने की हिन्दुस्तानी उत्पत्ति की हैं तो वह भी कभी यहां न भेज दी जायें।

Shri Swaran Singh: I would very strongly appeal to the hon. Members that we should show a little greater courtesy and respect . . .

Shri Ranga: It should be mutual.

Shri Swaran Singh: . . . When we talk about a Prime Minister or other leaders . . . . (Interruptions.)

Shri Joachim Alva: Why do you put so many questions while he is speaking?

Shri Ranga: I need not have to ask for your permission.

Mr. Speaker: Order, order.

Shri Joachim Alva: Not once, Sir; but he has stood so many times.

Mr. Speaker: Therefore, I should allow him to speak as many times? I am asking them again and again not to do it. If he does a wrong thing, is he going to repeat the same.

Shri C. K. Bhattacharyya (Raiganj): We submit to you, Sir. You may ask the other side not do the wrong thing, they are doing.

Mr. Speaker: I have been asking them again and again.

Shri Swaran Singh: Prof. Ranga is so much excited that he got up but he did not put any question. He is saying that I am not giving way.

Shri Ranga: Earlier, with the Chair's approval I raised a point and interrupted him asking for some elucidation. What was the behaviour of the hon. gentleman? He holds a responsible position as I do and it is his duty to yield and hear our question, immediately they are raised. He did not do so and he thought he was all powerful. He must remember that he is in this House, not negotiating in the absence of the House, in this dishonourable manner.

Mr. Speaker: May I ask him to continue now? . . . (Interruptions). Members should realise that only one Member can be on his legs. This courtesy should be shown to each other. If one or two interruptions come, then he might yield. When he finds that so many interruptions have been made and he

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wants to continue, of course the Members shall have to sit down.

Shri Ranga: I was the first person to ask for clarification. What did he do? Did he yield?

Shri Swaran Singh: I must confess that my inclination to give way is not very much encouraged. I gave way twice; twice another question was put and a protest is lodged that I did not give way on an earlier occasion. It is a strange behaviour and the hon. Member in an attitude of self-righteousness

Shri Ranga: Leaders in the Opposition are entitled to ask for elucidation and to interrupt and expect that there should be courtesy from the Minister.

Shri Swaran Singh: I have never denied it.

Mr. Speaker: I extend this courtesy  $t_0$  every Member but the Member has that right when the Minister sits down.

Shri Ranga: It was only after my hon, friend had declined to give way, not once but twice that I said to myself: he has got to face the House.

Shri Hem Barua: Hon Minister should know that interruptions would sharpen his tongue.

Shri Ranga: If he has got it.

डा॰ राम मंतोहर लोहिया : पूछा यह गया या कि सवा पांच लाख में से कितने वापिस नहीं श्राना चाहते ? वह कोई प्रोटैंस्ट नहीं यी । मंत्री महोदय सिर्फ यह बतला दें कि वहां के कितने लोग वापिस नहीं श्राना चाहते ?

श्री स्वर्ण सिंह : ऐसी मेरे पास कोई संख्या नहीं है । I was elaborating the points that this question of whether these persons to be given Ceylonese citizenship are to be placed on a separate electoral register was not mentioned in the course of the discussions.

Shri Hem Barua: Have you protested on that?

Shri Swaran Singh: Please wait and see. If you are not satisfied, you can again ask questions.

Shri C. K. Bhattacharyya: This is not like an interruption; it looks like an organised attempt to frustrate the hon. Minister.

Shri S. M. Banerjee: Sir, on a point of order. The hon. Member says that it is an organised attempt.

Mr. Speaker: There is no point of order. He may sit down.

Shri Swaran Singh: I am the last person to get frustrated by these.

I was saying that the electoral register was not raised in the course of the talks. Secondly, I had already informed the House that 1.30 lakhs or more of persons Indian origin had already been given Ceylonese citizenship rights, eight or nine years ago and all these years these people were in the normal electoral register. It was not a matter which would occur to us and we had assumed that the same nondiscriminatory treatment that been accorded earlier to those who had been granted citizenship rights would be given to the others also. Therefore, there was nothing to excite any attention, suspicion or any doubt in our mind and we presumed that this will be the normal thing. Now that this has come to our notice, our

Prime Minister has already conveyed our concern about this, and our Prime Minister is taking this matter up the Prime Minister of Ceylon, and we intend to put forward our viewpoint. To be fair to the Government of Ceylon, they are taking this position that this is an internal matter for them. But in a matter like this, where there has been an agreement between two countries to confer citizenship right, if citizenship right is to be of a type different from the normal citizenship right, then, it is a matter which is very relevant and is very pertinent to the agreement which has entered upon by the two Governments. These are the aspects which I wanted to mention before the House relating to the Indo-Ceylon agreement.

I shall refer to a few things more before I finish, and they are some salient things about Africa. I will finish in a couple of minutes. The emergence of the Republic of Zambia as an independent State and member of the Commonwealth has been a source of satisfaction to us. We have welcomed the election of that wise statesman, Dr. Kenneth Kaunda, as the first President of the Republic of Zambia. We also welcome the independence of Malawi and Malta as equal members of the Commonwealth.

As the hon. Members are aware, the manifestations of colonialism in its worst forms are found in Africa, Southern Rhodesia and in the Portuguese colonies. The situation in Southern Rhodesia created by the likelihood of the White minority Government in Salisbury declaring the independence of the country unilaterally has been the cause of much concern to the Government of India. Our thinking has been in tune with the aspirations of the African people. and the Government of India have reiterated its stand in categorical terms that no recognition will given to a unilateral declaration of

independence. We continue to advocate the release of all African political leaders and the holding of a general election on the basis of one man one vote. The Government's stand received support not only from all African Governments but from most progressive Governments of the world. We welcome the public warning given by the new British Government to Mr. Ian Smith that unilateral declaration of independence would amount to a betrayal treason and would have disastrous political and economic consequences for the country. As a result of pressure exerted from various quarters, the Whiteminority ment has deferred decision on a unilateral declaration of independence. This is to be welcomed as far as it goes and we hope that wiser counsels will prevail in bringing about a satisfactory solution to problem in Southern Rhodesia with the consent of the African majority.

We welcome the declaration made by the United Kingdom Government a few days ago, imposing an embargo on further arms supply to South Africa. This declaration of the United Kingdom, which brings it in line with the resolution of the United Nations, is sure to have a very good impact throughout the world and we hope that other countries, which are still supplying arms to South Africa, will also act likewise and in consonance with the resolutions of the United Nations. Sir, I move.

Shri Koya (Kozhikode): What about the Indians in Burma? Nothing about it has been said.

Mr. Speaker: He will reply afterwards if it is raised. Let me place the motion before the House.

Motion moved:

"That the present international situation and the policy of the

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Government of India in relation thereto be taken into consideration."

There are several substitute motions.

Shri Yashpal Singh: Sir, I beg to move:

That for the original motion the following be substituted, namely:-

"This House, having considered the present international situation and the policy of the Government of India in relation thereto, is of opinion that Government failed in-

- (a) evicting the Chinese from the Indian soil despite the refusal by Chinese leaders to enter into negotiations after accepting the Colombo proposals:
- (b) re-orientating its policy the light of the explosion of an atom bomb by China and the impending explosion by Indonesia:
- (c) safeguarding the interests and honour of people of Indian origin and the citizens of India, in foreign countries especially in Ceylon, Burma and South-African countries; and
- (d) keeping the dignity honour of the people of Nagaland by pursuing the negotiations with leaders of underground hostile Nagas who are not prepared to recognise the authority of the Government of India over Nagaland." (1)

Shri Bibhuti Mishra (Motihari): Sir, I beg to move:

That for the original motion, the following be substituted, namely:-

"This House, having considered the present international situation

and the policy of the Government of India in relation thereto. approves of the foreign policy of Government of India and urges upon the Government of India to start immediately the production of atom bomb for the security of her friendly countries and of herself." (2)

Situation

Mr. Speaker: Then there are others that have been received late. Ordinarily I would have rejected them but I am allowing them because the debate is to continue tomorrow also.

Shri Prakash Vir Shastri (Bijnaur): Sir, I beg to move:

That for the original motion, the following be substituted, namely:-

"This House, having considered the present international situation and the policy of the Government of India in relation thereto, takes note of the Government's failure to-

- (a) arrive at a reasonable settlement with the Government of Ceylon concerning people of Indian origin; and
- (b) embark upon nucleat-based defence installations in the country." (3)

Speaker: Shri Bade-Shri Kachhavaiya-not present. None of them are present. Not moved.

Shri V. B. Gandhi (Bombay Central South): I beg to move:

That for the original motion, the following be substituted, namely:-

"This House, having considered the present international situation and the policy of the Government of India in relation approves of the policy of the Government of India." (5)

Shri Shinkre (Marmagoa): I beg to move:

That for the original motion, the following be substituted, namely:—

"This House, having considered the present international situation and the policy of the Government of India, in relation thereto, is of the opinion that a reappraisal of our foreign policy is urgently called for and therefore recommend to the Government of India the immediate appointment of an expert committee of Members of Parliament of all shades opinion to go into the question and submit a report thereon within a fortnight with specific recommendations on the more important questions relating to our foreign policy, viz., our relations with China, Pakistan and other neighbours, our position or stand in the world political scene, i.e., the fundamental concept of the so-called non-alignment, etc." (6)

Mr. Speaker: Then Shri Shukkia's amendment is the same as that of Shri Gandhi.

Shri Kishen Pattnayak: I beg to move:

That for the original motion, the following be substituted, namely:—

"This House, having considered the present international situation and the policy of the Government of India in relations thereto, recommends to the Government that—

- (a) diplomatic relations with China be severed;
- (b) special policy be formulated in relation to Tibet, Mepal, Sikkim and Bhutan; and
- (c) the issue relating to the liberation of Tibet should be raised by India in U.N.O.".

Mr. Speaker: All these amendments together with the original motion are before the House for discussion.

About the time-limit, so far as speeches are concerned, ordinarily, the speeches would be of 15 minutes each, except that the leaders of groups might be given from 20 to 30 minutes.

Shri M. R. Masani (Rajkot): Since I shall be probably the only speaker of my group, I hope I shall be given more time.

Mr. Speaker: Then he can take the whole time allotted to his group.

Shri M. R. Masani: Thank you, Sir.

Mr. Speaker, Sir, two events of recent occurrence have so attracted and have been of outstanding importance to the world and particularly India that I would like to use the limited time at my disposal to concentrate on those two today and to consider the implications for our country and its future of those developments. I refer to the Chinese atomic explosion and the dismissal of Mr. Khrushchev. But before I move on to considering their implications, I think it is necessary in order to appreciate what they mean to us, that we might for just two or three minutes consider situation which we found ourselves. in our own neighbourhood on 15th October, 1964, when these developments commenced.

Casting a very quick glance around our frontiers, the House would find that to our west we had an unresolved dispute, over Kashmir with our neighbours in Pakistan, who were then engaged in a flirtation with our opponents, the Chinese communists. Further north, we find the Chinese communist armies poised on top of the Himalayas, with their guas pointing down at us, as a result of a military defeat that we unfortunately emdured in 1962, and our failure in the last two years to retrieve either the territory we lost or the honour we lost at that time.

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Also to our north we find our neighbours in Nepal practising nonalignment between ourselves and the Chinese communists.

International

A little to the east, we find ourselves embroiled for the last 10 years in military operations against the Nagas in Nagaland, operations that we have been unable successfully to complete. In this context, may I say that we are happy that we have taken to the path of conciliation, and I was very glad when the hon. Minister a couple of days ago announced that efforts along the path of conciliating our Naga compatriots continue and that we will not provoked by anything that is said anywhere to be deflected from that path of conciliation.

Further east, we find Burma hostile to us, ill-treating our nationals and people of Indian origin, slipping gradually under Chinese influence. A little further east, we have Laos and Viet Nam being nibbled at by communist imperialism and infiltration from the north from the satellites of the Chinese communists, with the United States single-handedly trying to bolster the independence of those countries. Further south, we find our neighbours in Malaysia, our sister Commonwealth country, subject attack from Indonesia, with the backing of Communist China and Soviet Russia.

This, Sir, is not a very pretty picture and if the resistance to communist attack and advance in Lauz and Viet Nam were to collapse, if these countries were to be eaten up by the Chinese communists and their satellites, and if Malaysia were to succumb later, we would have the very unfortunate picture of being encircled by unfriendly elements all the way from Karachi down to Singapore. Today, it may be said that we have only two friendly neighbours, Afghanistan at one end and Malaysia at the other.

I mention this because it is fair to this Government to concede that this is the unfortunate legacy that they have inherited from the past decade and its faulty policies. We have neglected our neighbourhood and gone gallivanting round the world, and this has been the consequence. I am very glad that there have been signs that the present Prime Minister and the Foreign Minister are inclined to turn their attention to their immediate neighbourhood, to try and mend the fences and create better neighbourly relations between ourselves and our immediate neighbours. I hope those efforts will continue.

Situation

But one must concede that if the agreement with Ceylon about which a great deal of feeling has rightly been shown in this House this morning is an example of that effort, then it is not a very good start. We on these benches cannot accept that agreement. We think it is unsound in principle and that it is a violation of basic human rights. Ceylon Government may take any path it likes. But it is a very sad day when our own Government makes itself a party to an attack on basic human rights and freedom, which should have been maintained by us and in the destruction of which we should have had no part or lot.

An enlightened journal of Indian opinion of November 17, named 'Opion' has this to say, pertinently, on this subject:

"To eat dog and not fill even one's ribs is the sad lot of the Government of India today. The disgraceful arrangement about the Indian-decended Ceylonese which Mr. Shastri entered into with Mrs. Bandarnaike is less than a month old and already that formidable female is proposing to whittle it down by putting even those whose Ceylonese citizenship she accepts on a separate Electoral Register. Brifly, they are to be second-class citizens and Mr. Shastri is not to concern himself about this. Says the lady, it is an internal matter for her to decide, so she did not think it fitting to mention her intention during the negotiations."

The journal goes on to say:

"The theme song of our amazing Government seems to be:

'We are friends, oh! so friendly To our dear beloved neighbour: She kicks us long and heartily, We sing and dance most joyfully, For we're friends, oh! such friends With our dear beloved neighbour'."

That is not the spirit in which want good neighbourliness to settled. I for one would suggest the Prime Minister and the Government that now that the Ceylon Prime Minister has done something to strike at the very root of this agreementas Mr. Swaran Singh just pointed out, the basis on which this agreement was made was that those who main citizens would remain full citizens-now that the very basis of this agreement has been struck at by the Government of Ceylon, I invite our Government to consider whether this agreement should not be abrogated and we should not free ourselves from this commitment.

It is against this background then that Mr. Khrushchev fell and China exploded the bomb. Let us consider the implications of these two important events. With all respect, I would invite, on the part of our Government, this House and the country, what may be described or was described as "an agonizing reappraisal." The Chinese explosion cannot ignored; it cannot be written off; it cannot be played down; it is of major significance. We are the country for which it has the most immediate importance. The Chinese explosion is a warning to the entire world that Mao Tse-tung's China has the power and will to strike. To India, it is a clear threat that any attempt on our part to regain our lost territory will invite nuclear retaliation. Already,

after their victory in NEFA over us in 1962, the Chinese communists have been looked at with awe and respect, unfortunately, by most of the new countries in Asia and Africa. Now they may be expected to exercise even a freer and stronger hand against us and in our neighbourhood.

The immediate psychological political aspects are much more important than the purely military. The Chinese communists will no doubt claim the prestige that they are the first "coloured" country to break the white monopoly of nuclear weapons. But that is not true. This effort of theirs has been financed and helped to a large extent by Soviet Russia. Right from 1955 upto 1959 it was the Russians who gave the Chinese the technique and all the assistance to make the bomb with. There were thousands of Chinese students studying at Russian Universities and thousands of Russians in China teaching the Chinese how to make the bomb. Already the first reactor had been produced with Soviet assistance before the Sino-Soviet Nuclear Assistance pact was abrogated in 1959. So, the colour aspect is a phoney one. is very much a Russian bomb which the Chinese have been endowed with. But certainly many of the more backward elements in Asia and Africa wil! respond to this call.

In other words, this explosion and its possibilities hold our tremendous potentialities of political and diplomatic blackmail to be used by communist China against us and against the other free people of Asia. It will be used as a powerful support to Chinese Communist diplomacy to erode and undermine the freedom of India and the other free countries of Asia. This is something that we cannot ignore except at our peril.

The removal of Mr. Khrushchev is also a matter of some interest. I for one never accepted the view which was widely shared superficially, that

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Mr. Khrushchev was the great White Hope of Liberalism in Russia and that he was fighting the so-called Stalinists. I think this was a very phoney picture. In fact, he was fighting a rearguard action on behalf of the Communist Party Dictatorship against the forces from below, the new elite, the new middle class intelligentsia, which was trying to throw off the yoke of this dictatorship. He was giving ground and making concessions very much as an absolute monarch has to reduce his monarchy to a constitutional monarchy in order to keep up his rule.

Shri Nath Pai: It is a step in the right direction.

Shri M. R. Masani: I share Mr. Nath Pai's view and I might say that the new rulers will even take a further step in this direction and that Mr. Kosygin will not be any more reactionary than Mr. Khrushchev. He is an industrial manager; he is not a Communist Party boss essentially. Given a free hand, he may be excepted to modernise and liberalise the Soviet economic apparatus even further. Only in the last few days, the new Government has restored to the peasants the patches of private land Mr. Khrushchev had taken away a year or two ago and Prof. Leiberman's theories of the profit motive in industry are likely to be accepted even more liberally.

But, having said that in fairness to the new Government of Russia, let me balance this by stating that so far as the international picture is concerned it would not be such a cheerful one. Marshal Chen-Vi has quite rightly described Mr. Khrushchev's removal as follows:

"It opens the possibilities of reestablishing the unity of socialist camp."

In other words, the communist monolith, which was broken up, the axis that was shattered, is in very good chance of being restored. Those who know the facts are aware that the schism between Moscow and Peking was as much personal as ideological. The hatred of Khrushchev for Mao Tse-tung and of Mao Tse-tung Khrushchev was extremely known to those who knew these two men. Everyone knew that so long as these two men were in position, there would be no rapprochment detente between Moscow and Peking. But one of them has gone, and he has gone because he was coming in the way of that rapprochment. There can be no question that one of the reasons why Khrushchev was removed in this brutal fashion by his colleagues was that he was persona non grata to Peking and, what his removal, a detente becomes possible. I am not saying that the old Axis will be restored in all its glory. I am not saying that we shall be face to face with the monolith that we had under Stalin. But I do say that, to imagine that this means nothing to us and that the new Government of Russia can be depended upon to be as antogonistic to Peking as the last one was is to fool ourselves and our people

Situation

We have to face the fact that we shall be now up against a Government in Moscow which will try to make every effort to make friends with China and if the friendship for us comes in the way, I may assure you that that will not be allowed to cause any tears to be shed in Moscow. Mr. Isaac Deutcher, one of the best commentators on this situation. says in the Sunday Telegraph at the end of October:

"Mr. Shastri at any rate should not count on the increased supply of arms which Khrushchev has just promised him."

I am aware that official assurances have been given. But I hope the House understands what official assurances mean when coming from a Communist Dictatorship. They mean nothing at all. It is against this background of a new Government in Moscow which will prefer its "brotherhood" with China to friendship with India, to use Mr. Khrushchev's own words, that we must consider our own path,

Against this background what the choice for this country faced with the Chinese atomic explosion? As I can see it-and I speak dispassionately-we have three possible alternatives open to us. The first is that we should appeal to the United Nations and world opinion and thus force the Chinese Communists abandon their nuclear weapons. That, Sir, as I understand, has been burden of the Foreign Minister's statement. Frankly, if this is all that is intended, I would call it a policy of sitting pretty and doing nothing because, in all seriousness, in to expect world opinion to stop Mao Tse-tung from going his own way is to mistake illusion for reality. Chinese Communist dictatorship shown that they care two hoots for world opinion. Do they not ignore world opinion? Did they not offend it when they attacked Tibet in 1950 and again in 1960? Did they not flout world opinion when they attacked India in 1962? Is not every act of theirs a flouting of world opinion? Did they not show what they thought of world opinion when they ignored Khrushchev's appeal to join and sign the anti-nuclear test ban treaty? Therefore, to expect Mao Tse-tung to show any respect for world opinion and to count on world opinion to prothe Chinese nuclear tect us from attack is to expose the people of the whole of Northern India in a most callous and irresponsible manner to destruction and external aggression. We simply cannot rely upon world opinion in this context. I would like to caution and warn my hon, friend, the Prime Minister, that if he relies on world opinion in order to defend Delhi and the cities of northern India and the Industrial belt of Bengal and Bihar by depending on world opinion, he may find it a very brittle weapon indeed.

Sir, there are official spokesmen who say, as Shrimati Indira Gandhi said on 11th November:

"If there is a nuclear war, everyone is in it. If makes no different whether India has the atom bomb or not... it has to be a world war."

This is, again, another fallacy. another illusion. A country chooses to keep isolated and nonaligned, a country that has no allies and friends, has no right to expect that if one bomb is dropped on its territory of a nuclear nature, the whole world is going to endanger its own existence. That, Sir, is not true. This assumption that Shrimati Gandhi has made very dangerous. Of course, it is a very comforting one. If we can count upon it, certainly we can sit back happily. But I warn that this is a fallacy. There is nothing automatic about a nuclear attack of any kind becoming immediately a world war. It may or it may not. Supposing it did, supposing an attack that obliterated New Delhi or the whole of Bihar and Bengal with the industrial complex situated Jamshedpur, Durgapur and all the rest of it, were to be followed by American bombing of Peking, is this the highest objective of our policy? Is this what we want-that we should be destroyed but somebody else also should be destroved with us? That, Sir, is surely not what we are aiming at. What we are aiming at is to see that a bomb is not dropped on us. In other words, the objective of our nuclear policy should not be retaliation but deterrence. Today, as we are placed today, there is no such deterrence. Such a deterrent can only exist if one or more major Powers in possession of nuclear force bind themselves to us by agreement or treaty to retaliate in case we are attacked. there would be a deterrent.

Then, Sir, there is another argument that there is the policy of non-violence for us to consider. I think we need not spend too much time on it because only yesterday the Prime Minister

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talked about strengthening our armed forces and only two days ago Shri Chavan was in London trying to get more arms. Let us not talk about nonviolence in this context. A conventional weapon is as violent as a nuclear one. It is a matter of degree, it is not a matter of principle. Therefore, this issue of non-violence is completely irrelevant to this discussion. The question of principle does not arise.

International

Finally, there is an argument that we are not frightened. Our Prime Minister has indicated that in or two of his remarks. He said that no country can frighten India by military strength or atom bombs. I wish it were true. I wish we could put our hands on our hearts here and say that none of us care if all of us are obliterated by nuclear bombs, all our dear and near ones and everything that we stand for-our way of life, our civilisation, culture and everything-were to be destroyed. At least I am not that brane.

#### An Hon. Member: Nor am I.

Shri M. R. Masani: Being a normal human being I am very much frightened that millions of our people can be obliterated by a bomb dropped by people in Peking who have shown the most callous disregard for everyoneelse's happiness, security and well being. To me, therefore, it seems that this statement that we are frightened by the atom bomb is not a correct one. Mysindia of November 8, from Bangalore says-quoting this statement:

"In form it is a statement of fact, and as a statement of fact it is false. The fact is that China's military strength does frighten India, and the atom bomb explosion three weeks ago greatly increased India's fear. Moreover it is quite rational for India to be afraid."

Then it goes on to say:

"We confess that every time we read in our daily paper a statement by some person in authority that India is not frightened by atom bombs, a cold shiver runs down our back. For the statement is blatantly false, and is intensely demoralising. It is demoralising not only to the civilian population, but more especially to the armed forces."

Situation

I wish I could agree with the Prime Minister that it is "childish", as he called it, for the leaders in Peking to think that they could frighten and spread their influence in Asia by nuclear strength. Unfortunately, I think, they are quite right, that people in Asia, as elsewhere, are frightened of mass collective destruction. There is nothing to be ashamed of in wanting our people and our country to survive nappily and freely. There is nothing to be ashamed of being frightened at millions of human beings being destroyed and butchered. So it is not they who are childish, I think it is childish of us if we do not face facts, that they have tremendous power against us at their disposal, power to intimidate us, power to destroy us.

It is not without significance in this context that the policy of doing nothing and appealing to world apinion is also the policy that is accepted by both wings of the Communist Party in India-the Moscow Wing and the Peking Wing. Surely, that support coming from those two quarters and their affiliation with Peking and Moscow should make us consider whether we as patriots, we as nationalists, we as lovers of the people of our country can chime in with that line. We must think again.

This line leads to conceding hegemony to Communist China in Asia. It leads to our sinking gradually into a satellite status of either Moscow or Peking. It would amount, if pursuedI hope it will be abandoned under the pressure of public opinion and Parliament—to the abandonment of the Union Government's very first duty to defend the country's frontiers, its sovereignty and its people. Therefore, I for one cannot go along with the Government in saying that appeal to the world conference is all that is called for and we neither need to make the bomb nor do we need take somebody else's bomb to defend us.

That brings me to the second alternative that is before us, and that is to make the bomb or as somebody has quite aptly described it, "to keep up with the Joneses across the Himalayas". Keeping up with the Joneses is sometimes possible, sometimes it is not, and we should consider whether it is possible in this particular case. First of all, what would be the purpose of making the atom bomb? We should be clear about that.

### An Hon. Member: Deterrent.

Shri M. R. Masani: I find that there is a great amount of confusion about it. Would the objective to make atom bomb be to retaliate? would it be to drop a bomb on Peking after Delhi is destroyed? My hon. friend here has given the right answer. He says, no, that would not be the objective, the objective would be to have a deterrent. It would be to stop the Chinese from dropping a bomb on us. Therefore, our bomb cannot be a retaliatory bomb but a deterrent bomb. If that is so, let us consider whether it is feasible for us to undertake it.

First of all, can we afford the cost? The hon. Prime Minister has given a figure at Guntur saying that making one atom bomb would cost Rs. 40 crores to Rs. 50 crores. I am quite prepared, in the absence of any technical 'mowledge, he has very much better information—to accept this.

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): I replied in the morning.....

Shri M. R. Masani: If it was not correctly reported, I am sorry. 1 relied

on Press reports. 1 am glad to have the Prime Minister's correction. Perbaps, when he replies to the debate he will tell us what it would cost because no official figure has yet been given. I was quoting from newspaper reports from Guntur. I beg the hon. Prime Minister's pardon.

Shri Lal Bahadur Shastri: I said that in the morning in the question hour.

Shri M. R. Masani: I am sorry. An American expert, Christopher Hohenhemser, estimates that the cost of capital investment on militarily significant nuclear programme for us would be Rs. 25 crores with an annual operating cost of Rs. 10 crores. The U.S. Atomic Energy Commission has given another estimate-I am only mentioning a few; I do not know which is right-that we can establish enough plutonium production to manufacture one crude bomb at a cost of Rs. 25 crores. Then somebody else has estimated that the cost of establishing a diffusion plant for the separation of Uranium 235 involves a capital cost of Rs. 500 crores and an equal amount of Rs. 500 crores for running the plant, which means Rs. 1,000 crores,

The other day, four or five days back, the French Cabinet accepted a military budget, defence budget, largely for nuclear purposes, because, as we know, they are trying to go forward with the process of making their bomb. That budget runs to 16,000 million French francs or, let us say, roughly Rs. 1,600 crores for the coming year plus an equal amount, another Rs. 1.600 crores on the air arm. for developing the Mirage 4 so that the bomb could be delivered to its target. These two total Rs. 3,200 crores for one year for France, about threequarters of the entire outlay of our proposed Fourth Plan per year. So. only one-fourth of the Plan would be left for other purposes; three-fourths would be eaten up by our endeavours, if we work to put ourselves in the position of France.

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Then, the cost of the bomb is not the only thing; the cost of delivery is as expensive, as the French budget points out. The vital Chinese targets are 2,500 miles away, targets like Peking, Shanghai and the Manchurian industrial complex, comparable to our Bihar-Bengal-Orissa industrial complex, is even farther. We would, therefore, require an entire supersonic jet air force to deliver the bomb, to make it a real deterrent. On the other hand, our own targets like Delhi, U.P. Bihar and Bengal are only 300 miles away from the Chinese Communist bases in Tibet. So, any old conventional bomber which gets through our lines of defence can drop the bomb and blow up millions of people. Therefore, they do not need any supersonic air force. As the atomic race develops, we can imagine what astronomical figures such budgets would involve us in and what would be their effect on our economy, what would be their effect on the life of our people.

Marshal Chen Yi boasted that the Chinese must have their atom bomb even if they had to go without pants. In the brutal, heartless dictatorship over the Chinese people such as he exercises, he might get away with it. But can any democratic government, whatever the party, hope to survive in a democracy if it asks the people to do without food and clothing so that the wretched bomb may be made? We certainly cannot follow Marshal Chen Yi's parable any further.

What would be the consequence? The controversy over heavy industries, agriculture and consumer goods would immediately come to an end, because we would have no money either for agriculture, or consumer goods or heavy industries. All schemes for development under the Fourth Planwould have to be scrapped because three-fourths of the Plan would he

consumed by defence. All the projects will be starved impartially so that the nuclear monster may be fed Famine and misery would stalk the land and there would be vast economic discontent and people would revolt against starvation imposed on them.

Situation

And who would be the biggest beneficiaries of that discontent? The Peking Fifth-Column in this country. Therefore, I can conceive of no more scientific, no more thorough method of playing Peking's game to perfection than to enter into this mad competition with them in making the bomb.

Shri S. M. Banerjee: Get it from America.

Shri M. R. Masani: It is not only the cost and logistics that are coming in the way. Our psychology comes in the way. To exercise deterrences the enemy must know that you are prepared to drop the bomb first. Can any one believe that led by our present pacific Prime Minister, or anyone else who is likely to replace him, any Government in this country is going to drop the atomic bomb first before they drop their bomb on us? The Chinese Communists are men of that kind. We are not people of that This is always the advantage kind. that the wicked have over the good. Therefore, even if we had the bomb, they would know that we would not strike first, that they would be the ones to strike first. Therefore, the whole idea of deterrence would be defeated by our very pacific and decent instinct. At the very least, we would have to develop a ten-to-one superiority over the Chinese to be able to strike terror into their heart, to put the fear of God into Mao Tse-tung. I think the House will agree that this target of ten-to-one nuclear superiority and the readiness to drop the bomb first is something which are not economically or politically or psychologically within our reach. We simply cannot do it.

Therefore, if 1 may say so, with all respect, the case against our making the bomb is not a moral or pscudomoral one. The case against making the bomb is a practical one of basic national interest, of what is good for this country, for its very survival. I am pitching it as low as that. I do not appeal to non-violence or Mahatma Gandhi in this context. I say we should not make an attempt to make the bomb because we cannot make it an effective deterrent.

That brings me to the third choice. The third choice is to accept the principle of inter-dependence, to admit that we are living in a world where none of us can stand entirely on our own, that "no man is an island," as John Donne has said, "He is part of the main". If no man is an island no country can be independent which means that we are living in one world. We talk of One World. When statesmen send messages of greetings they give expression to that very laudable objective. How about striving for one world for a change? How about moulding our policies in direction instead of making platonic statements? That is why I urge that the only answer to the Chinese bomb is the acceptance of the principle of interdependence in nuclear affairs.

Today, thereafter two major nuclear powers who can exercise that deterrence on our behalf-one is the United States and the other is the Soviet Union. Let us certainly invite both of them to enter into an agreement with us, separately or jointly, to guarantee to protect us from nuclear attack in case such an attack is made against us. Let us do so, if we like, not by ourselves; let us do it with other free countries, the freedom-loving countries of Asia like Iran, Malaysia, Philippines, Thailand and Japan, and tell these Governments: we want you to let the world know that if anyone threatens to drop the bomb in any of these countries you will see to it that it is prevented from doing so by the first strike. If both of them agree, let us welcome it.

I myself confess that I do not think that the Soviet Union would ever agree to it. Even Mr. Khruschev would have turned down such a suggestion. Mr. Harriman has dissome time closed that had put forward before Mr. Khruschev the idea that the United USSR and should form nuclear bloc against Communist China but that this was very coldly turned down by Mr. Khruschev. Today with the new Government trying hard to make friends with Peking we may be sure of not getting a very positive answer. But I think it would be right to ask both these powers to give us this assurance. If one of them turns it down and the other gives it, we should go ahead and accept that protection. There is no reason why we should give a vote to either of these powers in regard to the protection of our people and their lives.

Today, if there is any one deterrent available, certainly it is the deterrent of the United States, a deterrent that has in fact-whether we like it or not, protected our sovereignty and the sovereignty of the other free countries of Asia and Europe during the last twenty years since the Second World War. If it were not for that deterrent, Stalin would have over-run the whole of Europe and Mao Tse-tung the whole of Asia. In this context, the Prime Minister has been quoted-I hope correctly this time; he will correct me if it is a wrong report—as saying in Guntur in reference to the suggestion that I am now making that "we must maintain our independence and sovereignty," the implication being that, if we accept the guarantee of a nuclear deterrent on our behalf, we would in some subtle way be mortgaging our independence and sovereignty. I entirely agree with him that nothing

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should be done that may mortgage our sovereignty or independence. On that there can be no question. But I say that today no country can guarantee its sovereignty and independence unless it has the good sense to pool its security and independence in collective security with the other free countries of the world. We are living in a world where independence of the old type is outmoded and has reality. It is a myth.

#### 14 hrs.

The British Labour Party has decided to scrap its own nuclear deterrent which the Conservatives had installed. They call it a myth and they propose to negotiate again for the American deterrent, the American umbrella to cover the United Kingdom. Does this mean that Mr. Harold Wilson is going to surrender the independece and sovereignty of Britain to America? Perhaps our Prime Minister would be good enough to put this poser to him when he meets him in London in the next few days. How does Mr. Harold Wilson, by no means pro-Americanif there is any politician in the Labour Party who is anti-American, he is one of them-reconcile the maintenance of his country's sovereignty and freedom from America by going and freedom "Please give us the umbrella again; our predecessors made a mistake"?

The new Japanese Prime Minister, Mr. Sato, on 11th November made a policy statement. He said two things: Japan will not make the bomb but Japan will accept US nuclear-provided submarines in Japanese ports under the Japan-US mutual security treaty. Does this mean that, because he accepts the American nuclear umbrella, he is going to sell out the independence of Japan or make it a subject country of America?

I hope therefore, that this line of thought will not be pursued any more, There is no connection between giving up our independence and security and accepting the deterrent. It is the other way. If we do not accept the nuclear deterrent, we are in fact exposing ourselves to a situation where gradually our security and indepenwhether we dence will be eroded. want it or not.

Situation

Some people have said: Why ask for an American assurance openly? Do we not already have it? Let us be Machiavellian! Let us pretend that we shall not ask for it but we know and they know that they will always come to our rescue! They say, "Has not President Johnson said so?" Let us carefully read President Johnson's very interesting and encouraging statement of 18th October. President Lyndon Johnson said:-

"Nations that do not seek nuclear weapons can be sure that. if they need US support against the threat of nuclear blackmail, they will have it."

Please mark the words carefully. There is an 'if'. It is a conditional offer. It is an invitation to anyone who feels like it to go and say so, to get up and say, "Yes, I want your support because I am exposed to nuclear blackmail." In that event, President Johnson says that the United States is pledged to guarantee freedom from nuclear attack by giving the protection of their own superior nuclear force.

Therefore, it is quite clear that to rely on that offer and read something more in it than there is would be misleading and unfair both to ourselves and to the person who made the offer. It is not enough to leave the offer in the air. We have to come forward and accept it. It is not enough if we shout after being attacked, "Please come and help us", as we did the last time and ask the United States to drop a bomb on Peking because, as we agreed earlier, what we want is to an attack and not retaliate. We want the US to

act as a deterrent so that no bomb is ever dropped on us and we want to do it without destroying the economic life. the hopes and dreams of our people and without putting ourselves in a mad attempt to compete with China. That is the way to do it. That is the way to give defence and profection to our people and independence and, at the same time, without any cost to ourselves.

On whose mind must a deterrent We may know that the work? Americans will come to help us. The Americans may know it. Let us say that we privately settle that with them. But that is not good enough. It is the mind of the person who is to be deterred that counts. It is the man in Peking with his finger on the trigger who must know that before his bomb can drop on us he will be destroyed. That is the deterrent. That can only be done by a public agreement, publicly announced. There is no other way to do it. Hence, the absolute necessity for the survival and protection of Northern India is an open Mutual Security arrangement entered into with the United States and, if possible with the Soviet Government

Finally, it is said: Would not this be contrary to non-alignment? As the House knows, we on these Benches do not accept non-alignment. We have said since 1960, two years before the Chinese military attack, that nonalignment has lost all meaning in the context of aggression against us by a major Communist power. But let us leave that alone. Let us for the moment all agree that we do not want to abandon non-alignment as a policy. I say that even those who agree with non-alignment, even those who hold non-alignment dear should have difficulty at all in inviting a nuclear deterrent for the protection of our people against a nuclear attack.

Non-alignment when first worked out meant that we had to be neutral between Russia and America and the two groups. What relevance has that concept got when we are in the line of fire, when we are attacked? If non-alignment meant not to ask for help from other countries then Pandit Nehru, our Prime Minister, betrayed non-alignment in October 1962.

Shri Ansar Harvani (Bisauli):
Question

Shri M. R. Masani: It is not I who is saying so.

Shri Ranga: Then he asked for freedom and help?

Shri M. R. Masani: Surely, my hon. friend knows that I am saying exactly the reverse. I am arguing that Pandit Nehru did not abandon noralignment. I am arguing that what he did was patriotic, was in the interest of this country and was consistent with non-alignment. He made an appeal to all the free countries of the world to come to our assistance and he said that this was consistent with non-alignment. My hon friend need not be that impatient. I am supporting Pandit Nehru's stand.

Shri Bhagwat Jha Azad (Bhagalpur): It is a healthy sign.

Shri M. R. Masani: I am saying that if anyone today argues that to ask for the nuclear deterrent would be to abandon non-alignment, he would be condemning Pandit Nehru. Anyone, who today says that the line I have suggested before the House today is not consistent with non-alignment, will have to argue not only against me but also against the action publicly taken by Prime Minister Nehru in 1962 as a betrayal of non-alignment.

Therefore let us abide by the view of the man who invented non-alignment for us such as it was. Let us say that he had the right to ask for assistance at the conventional weapons level. Our present Government has an equal right consistent with non-

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alignment to ask for intervention at the nuclear level for the same purpose.

Or, is it going to be suggested that you can ask for help only after you are destroyed and not before? Is that the logic of non-alignment-that you must be half-destroyed, that your country must be half in ruins before you can ask for help and that you must not ask for it in advance? Surely, that is not a wise policy for any country or government to follow. An ounce of prevention is worth a ton of cure. That applies to nuclear bumbs also. So, those who think that nonalignment will be sacrificed are maling a mistake. Non-alignment and accepting the American nuclear deterrent have no relevance to each other whatsoever. What I am suggesting is perfectly consistent with a hundred per cent acceptance of non-alignment.

I conclude, therefore, by summarising what, I think this country needs. I think what it needs is to turn away from the barren path that has led us to the isolation and humiliation which we find ourselves, where neither Zanzibar nor Burma or Ceylon shows the slightest respect for us or what we want. We have to turn away from that path by learning to recognise and distinguish between friends and enemies. We have to learn to stand up to our enemies We boldly. have learn to to link arms with our friends have to learn to follow a goodneighbour policy with our immediate appeasing or neighbours without neighbours without appeasing or surrendering anything. We have to learn to be self-reliant in regard to conventional weapons and to he good world citizens in regard to the nuclear deterrent.

Mr. Speaker: Shri Hanumanthaiya.

Shri Bade (Khargone): I have given a substitute motion. I may be allowed to move it.

Mr. Speaker: He will have his time.

Shri Nath Pai: He wants to move an amendment.

Mr. Speaker: Why did he choose to be absent at the crucial moment?

Shri Bade: I thought the speech will continue for some more time. I may be allowed to move it now.

Mr. Speaker: I will allow that also.

Shri Frank Anthony (Nominated-Anglo Indians): May we know how long this debate will continue?

Mr. Speaker: It is for 2 days.

Siri? Nath Pai: 2 days may not make much meaning in view of the fact that very often a lot of time is consumed, on very important matters, but which do not bear on the debate. So, are you setting apart 10 hours for this?

Mr. Speaker: The Business Advisory Committee fixed 2 days for this and that was approved here in the House. Whether we want to spend 2 days or want to spend 10 hours or 12 hours, that is for us to decide.

Shri Bade: I beg to move:

That for the original motion, the following be substituted, namely:—

"This House, having considered the present international situation and the policy of the Government of India in relation thereto, regrets that the Government of India has failed to reorientate its attitude and postures in regard to foreign policy to meet the demand of the situation and in particular this House regrets—

(a) that the Government of India has failed to appreciate the serious threat to India's security due to Chinese successful entry into the Nuclear Club and also the immense psychological impact Chinese achievement has made on Asian and African countries;

- (b) that in an undue haste to settle the issue of Indian settlers in Ceylon with the Ceylonese Government, the Government of India has entered into an agreement which seriously undermined the interest and future of these Indian settlers:
- (c) that by its continued readiness to talk on Kashmir issue with Pakistan in spite of the fact that Pakistan has no locus standi whatsoever with respect to Kashmir, the Government of India has been guilty of continuing the state of indecision and uncertainty in the state which is being fully exploited by anti-national and subversive elements:
- (d) that the Government of India failed miserably to mobilise the opinion of Asian and African countries gathered at Cairo Conference against Chinese aggression in India; and
- (e) that despite the lapse of over two years since the massive Chinese aggression of 1962, the Government has taken no steps whatsoever to liberate lost territory and thus redeem the sacred pledge given by this Parliament to the nation in the year 1962."

  (4)

#### 14.13 hrs.

[SHRI THIRUMALA RAO in the Chair]

Hanumanthaiya (Bangalore City): Mr. Chairman, Sir, the hon. Minister for External Affairs began his speech by telling us that there have been very many important events that have taken place on the international scene. He mentioned, in particular, the changes that have taken place in U.S.A. and U.K. He reassured us that so far as the policies of those two countries are concerned, would be no change in spite of there being change of Governments and change of leadership. In U.K., the change has been such that a different party altogether with a different political ideology, different policies and programmes, has come into office. In U.S.S.R., a very heart-rending personnel change has taken place. In spite of these changes, the foreign policy of those two countries continues to be the same. Whether it is a communist country or a democratic country, it is an accepted fact that the foreign policy in most essentials is the same for every political party in those countries. How edifying it could be for us to practise the same grand example!

I was particularly pained to see so much interference when the Minister of External Affairs was speaking. The hon. leader of the Swatantra Party is an exponent of what is called noninterference. He does not want Government to interfere in the day-to-day affairs of the people. He wants the least interference from Government in our economic and other structures. I thought such a votary of non-interference would practise that noninterference in his personal approach in parliamentary life. We listen Mr. Masani, the brilliant speaker of this House as well as the Swatantra Party, with great attention and respect. And I hope his Party will think over and next time it will accord the same respect to the Congress Party spokesmen and its Ministers. If he really wants our foreign policies to be so shaped as to safeguard the independence of our country, this is the first contribution he ought to make. Our External Affairs Minister is a very polite, suave and argumentative sort of person. I hardly find one sentence or one word in speech which could irritate anybody. Even on personal grounds, I hope hon. Members of the Swatantra Party will set a very high example so far parliamentary debate is concerned.

It is facts and figures that weigh with the Congress Party. It is the argument, the patriotic sentiment, behind those facts and figures which weigh with the Congress Party Mere interference. I think, will produce the [Shri Hanumanthaiya]

opposite effect though we are exercising a great deal of restraint in the matters of retaliation.

International

Mr. Masani, who made out a very good case, almost a perfect case, from his point or view; rather overdid in one or two respects. He took a phrase used by the Prime Minister; he took a statement made by Minister of Information and Broadcasting. He said that the Prime Minister made a statement that we need not be frightened and he produced the supporting argument of the Minister of Information and Broadcasting. The first and foremost thing that we Congressmen have learnt under the leadership Gandhiji, of likewise Mr. Masani, is not to fear. To fear is the worst sin. If you do not have fear, there is nothing else in the world to make you afraid. It is fear complex which Gandhiji removed from psychological atmosphere and made even the dust that lay under the feet of invaders, the docile Indian people, for centuries, rise as an atom bomb against imperialism and colonialism and even capitalism. This courage is the native quality of the Congressmen, When the Prime Minister says that we need not be afraid of China, it is in this true spirit of Gandhian courage. Maybe, people have not followed it up with proper arguments. It is. therefore, that out of context it looks like a statement of bravado. But if you look at the historical background and the grand fight we have waged for the freedom of the country, you will find that this phrase 'not to be afraid' is the phrase which inherently made this country independent. It is the phrase that inherently makes this country to continue to be independent.

Why are we afraid of China? After all, it has produced a crude bomb. Even to have produced a crude bomb does not amount to destruction of India or destruction of any other nuclear power. Some of us have habits of magnifying the danger to such an extent that we make ourselves

cowards. Even under the most turbulent circumstances, if we maintain our head, if we maintain our courage, we can face the odds. It is in that spirit that we have to face this problem.

The other day, I was looking into some statistics. What is the strength of the army of China? I am told on good authority that it has a regular army of about 25 lakhs of men and an additional 15 lakhs as reserve in the army, police and otherwise. All told, it has got an army of about 40 lakhs. its weaponry causes not much anxiety so far as we are concerned. It is all discarded old model, either of Western powers or of the Soviet Russia. The experts have judged that this weaponry is mostly of World War II type. Even if they manufacture some atom bombs, for another decade or so, I am sure, it will be impossible for them to deliver it to any part of the world as effectively as U.S.A. or the Soviet Union could. And the industrial complex that we have in India, which we have developed during the last decade and a half, is in no way inferior to that of China. have a habit of, as I said, exaggerating the importance, the strength and the influence of our opponent. may be for some political purpose. But, if actually, the number of industries, the industrial complex, and the economic growth are properly assessed by an impartial observer both of China and of India, India will take the first place and not China. Here, we have schools and colleges and universities, full of young men and women who are well versed in scientific subjects. Besides, there are, at least in the neighbourhood of 10,000 students who have been studying in Europe and America these scientific subjects. If all this scientific talent is harnessed, I assure you that we need not different, and we shall be able to produce as good weapons, automatic and otherwise, as China could. It is only our peaceful approach to problems, our anxiety to worship at the feet of the daridranarayan, as Gandhiji said, our anxiety to ameriorate the condition of the poor, that has restrained our anxiety to strengthen our defences, so far. But now the time has come.

The explosion of the atomic bomb by China is a big alarm warning. In the days of World War II, whenever there was an indication of enemy aircraft, there used to be sirens sound-We have to take this Chinese atom bomb explosion as a kind of siren which warns of the danger. Fortunately for us, the hon. Minister of External Affairs, who, for the first time, is contacting personally foreign Ministers of neighbouring and other countries and Heads of States will be able to sound opinion all over world. I am sure he has the ability to sound opinion in an effective manner, not merely for the sake of guaranteeing the independence India and her territorial integrity but also to maintain world peace. I am very happy that he is going to Soviet Russia. More than all other factors, the Prime Minister of our country is going to U.K. He will have opportunities of discussing these problems which affect world peace and progress, with the Prime Minister of U.K. We have to remember that we are still in the Commonwealth

I was not in India at the time when the Chinese attack took place in 1962. It was world news. I was in London at that time. The amount of sympathy that was shown by the Queen England, by the Prime Minister of England and by Members of Parliament from all parties was such that if you re-read those speeches, they would be inspiring words of comfort and encouragement. On that day I felt that it was indeed worth the while being a member of the Commonwealth. These Commonwealth statesmen have again and again said that they are not going to allow India to be enslaved by any country, either by China or by any other country. That spirit of the Commonwealth and that spirit of common defence are

there, though we may not have stated it in terms of treaties and in terms of alliances. What Shri M. R. Masani wants is, according to me, so far as the Commonwealth is concerned, already there in spirit, if not in letter.

It is not as if even today China non-chalantly can drop an atom bomb on any of our towns. In the first place, she has not got the equipment, she has not got the scientific equipment such as the electronic equipment, radar and various other things needed for the purpose. Merely because an atom bomb is produced and there is an old-fashioned plane, it does not follow that it is enough to conquer a country through the use of atom bomb.

The position today is that we have to think and think very deeply. China has become the biggest menace. I agree with Shri M. R. Masani that China is not going to bow to public opinion, either of the neighbouring countries or of the world. I shall give only two instances. As regards the Colombo proposals, although those Powers have been persuading China to accept the proposals for the last so many months, China has never cared to listen to them. On the other hand, China is riding the high horse by saying that the Colombo Powers are not negotiating powers, and they are not arbitrating between them and India. China is treating even these Colombo Powers with scant courtesy.

Secondly, there is the atom bomb explosion by China and this attempt of theirs is not going to be deterred by public opinion expressed either in the UNO or anywhere else in any conference. They are so determined that public opinion is the factor that does not count with them. Their ideological interest and their patriotic fanaticism are the only factors that count with them. They know very well that human memory, just as we say public memory, is very short. All of us were very much excited and blamed the U.S.A. when they conducted a series of test explosions under the sea, over the sea and on land. Wesaid that these people were poisoning

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[Shri Hanumanthaiya] the atmosphere of the world. We cried that they might be cursed. But we have now forgotten that, and we want their protection. When Soviet Russia did the same thing, there was a similar uprise of odium against Soviet Russia also When France did it, world opinion was so upset that world opinion blamed France, so was the case in regard to U.K. when they manufactured a few bombs and exploded them in the South Sea regions. But today in the context of the Chinese having an atom bomb in their hands, all this odium that we had exhibited has passed out of memory, and we now think that either the U.S.A. or the Soviet Union will be able to protect India and the world. Knowing the history of these explosions, if any of us thinks that we can make the public opinion of the world united against the Chinese so far as the atom bomb and its manufacture is concerned. I would only plead that such a thing is not going to happen. The history is there, and the psychology is also there, and the Chinese are a determined set of people. I am using the word 'determined' in its bad sense. China today has no friends in the real sense of the term. America is on a war path against China. Soviet Russia is a bitter opponent of China even today in spite of the change of regime in Soviet Russia. All the democratic countries of the world are opposed to her. Even the neighbouring South-East-Asian countries outwardly, because of the fear of the size of China, may pay lipsympathy so far as their friendship with China is concerned. But in their real heart of hearts, I know that they do not like China. In spite of the world as a whole standing against her, China does not mind standing alone and doing whatever she pleases. It is with this determined set of people that we have to deal. For that we should have equal determination. We should have a determination which the world will assess as capable of downgrading or nullifying the determination of the Chinese. That deter-

mination is to determine a deterrent to the ideology, to the methods and to the aggressive policies of China.

Situation

How to do it is not for me to say. The Prime Minister and the Minister of External Affairs, I believe and I am sure, are as patriotic and as wise as anyone of us either on this side of the House or on the other side. They their have come to respective charges newly. They are receptive to public opinion. As they say in the Gandhian sense, they the humility to borrow from others or, as it is said, make their own the opinions found in other quarters and which appear to be sound. I am sure they have not the vanity of saying "what I say is the best, what I say alone is the truth". Their international contacts and the conferences and confabulations which they will have will, I am sure, give them a good appraisal of world trends and world forces. And in a few months' time I am sure they will be able to evolve a policy which will give us a guarantee against all aggression, nuclear or otherwise.

Dr. M. S. Aney: Sir, we have listened to a very sober statement on foreign affairs from the hon. Minister covering almost the entire ground of foreign affairs. I do not want to go over the other points, because I am sure that there are many other Members who would like to deal with them For example, the new situation created on account of the change of government in Russia that is a very important point so far as we are con-Similarly, the change that cerned. has taken place in the government of England, that has also got a bearing, not so much in the direction of foreign affairs as it is likely to have repercussions in the field over our economic position and economic development on account of that. Then there are other For example, the matters. danger which we apprehend to grow and about which we have some great apprehension is that China has not only remained silent as regards nuclear matters, has not only remained aloof from joining the disarmament movements but has taken an active step of creating an atom bomb and exploding it also. This is also a new situation. All these matters have been touched by him.

But I am mainly concerned in dealing with the situation as regards Ceylon affairs. My main reason for this is that I was concerned with this External Affairs Department in the old Viceregal regime also, and then as a Representative of the Government of India I had to be in Ceylon looking after the relations of the Indians, of the domiciled Indians who were there.

In regard to this matter I have been frequently asking in this House formally and informally as to whether, when the question as regards the position of the Indians in Ceylon is concerned, the Government of India really takes care to know as to what is the opinion of the Indians who are in Ceylon, whether they want to remain there or not.

Sir, Indians in Ceylon are of two kinds. There are some who have been sent there as labourers. They have been there for several generations. They were more or less sent as indentured labourers in those days. And there were others who had gone there as merchants and have built great commercial business houses. The total population of Indians there. at least in those days from 1943 to 1947, I can say, was of the tune of 7 lakhs—Indian population in plantation labour colony. And there were about more than 2 lakhs of people who were engaged in other business. Besides that, there are other persons also.

What I want to urge before this Government is this. Whatever economic prosperity Ceylon has attained in the last fifty years, a considerable share of that prosperity is due to the work done by these Indian labourers who were there and on whose labour 1538 (Ai) LSD—6.

the plantations, the rubber plantation and tea plantation, have grown and come to this present prosperous position. This fact is admitted by them. Secondly, even if anybody moves in the streets of Colombo he will find that in the Colombo market, considerable business or trade and commerce is done by the Indians and they occupy a very great and eminent position.

Now, since the movement for becoming independent of foreign domination had come into existence in Ceylon also-it was a very healthy one, no doubt-gradually the ideas began to grow there, Ceylon for Ceylonese. That idea has cropped up there. And much of the difficulty that we now find is due to this idea having taken up a purely racial and colour form. The Ceylonese people think as regards all these non-Ceylonese who have been there-of course they could not touch the Europeans who were there, they did not touch them and the others also-but as regards the Indians who are there, among whom there are both Hindus and Mohammedans, on account of their existence they feel that when Ceylon became independent it would not be purely in the interests of the Ceylonese so long as this element is there. That is the main idea behind this.

In this connection I want to bring . one fact to the notice of the hon. Minister. All these persons who have been sent as labourers were not sent without any understanding between the Government of India and the Government of Ceylon. That is the main point which I want to urge. If we look into the correspondence which took place in those days, which I happened to look into, we would find that there was a series of correspondence between the Government of Madras and the Government of India on the one side and the Government of Cevlon on the other. It was at that time the British Government; Ceylon was dependency as India was. That correspondence clearly shows that these labourers who were taken were given to understand that they could

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live there-they generally used to go for a certain term-that they could live there, on the condition that they could leave after the term was over if they liked, and if they did not do that they would be treated in the same way as the Ceylonese citizens would be treated. This is very clearly stated there. And if they want to come back it will be according to their option. Coming back was optional, but if they remained there the understanding was that they should be what the Ceylonese would be in their own country. That is the position. The whole correspondence leaves no doubt on this point.

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But when I was there for some four years from 1943, and even before I went there I was here Member in charge of Commonwealth Relations in the Government of India, for the first time I heard a voice coming at that time. Ceylon was not independent. But this movement for independence was there. And even there there was considerable sacrifice in the fight for independence by the Ceylonese and Indians in Cevlon along with them. It was heard for the first time that all those agreements, understandings or implications, whatever they were, that were made on behalf of the people of India or the Government of India by the Government of England were not binding on them and they were not bound to observe them. They have repudiated all those things. That is the position. I have been urging that whatever new Government came into being as the successor Government successor to the British Government that existed here, either in India or in Ceylon should honour those commitments, and so far as the rights of the Ceylon Indians are concerned, they should be in accordance with those agreements. But the Ceylon people's idea is different. Their idea is to repudiate all that and try to see that as large a number of those Ceylon Indians are sent back to India as possible. This tussle has been going on for a number of years. The hon. Member is right in saying that.

With a view to give the quietus to any further misunderstanding on this point, it was decided at that time to stop further recruitment of Indians for employment in Ceylon. If I am not mistaken, it was in the year 1938 or thereabouts that we took a decision that further recruitment of Indians for labour in Ceylon must be stopped. There was also a movement, a feeling against indentured labour, that our people were being taken as indentured labour and made to remain there in that condition. We did not want that; we did not want the civilised world to form the impression that Indians could be had as coolies to anywhere. Old Congressmen will remember that we have been passing resolutions on the question of indentured labour frequently. So recruitment of indentured labour was stopped.

By the time I went there, the position was this. The labourers who were there were labourers who were not sent after 1938; they were those who had gone there before 1938 or 1940. A Commission was appointed by the British Government in Ceylon for the purpose of framing a constitution. That Commission went into this guestion also. At that time, the Ceylon Indians put their case before the Commission. They urged that those who had been born in Ceylon, and those whose parents had been born in Ceylon or have been living in Ceylon should all be naturalised. They tried to press this demand before the Commission. Here I would like to tell hon. Members that that Commission was boycotted by the Ceylonese. Though they had boycotted it formally, they were keeping in touch with the members of the Commission

The stand taken by the Ceylonese was that in relation to these matters, the understanding or agreement that had been arrived at in regard to Indian labour, should not be taken into account by the Commission or the Ceylon Government and they

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should be at liberty to take any action concerning immigration of those from outside. At that time, a deputation was led by the Ceylon Indians to England to put their case and protect their interests. The Ceylon Indian Congress was there and there was Shri Thondaman and Shri Aziz. There were also some other Indians like Shri H. M. Desai and so on. These persons urged that those Indian labourers who had been recruited and were in Ceylon should be treated in the new order as Ceylonese just as they have been enjoying that status at present. As regards those who had come after that period, it may be left to the Government to decide their status. That was the position they took.

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But unfortunately, when the law was passed, the Government of India in its own way stumbled and nothing was done. Late lamented Sir Girja Shankar Bajpai was sent there to negotiate with them. He negotiated an agreement. That agreement was ultimately not accepted by the Government of India. In that unproductive agreement an understanding was arrived that the Ceylon Indians should be allowed to remain there, but certain professions should be barred to them. It was a kind of restriction which they wanted to put upon the right of the Indians there as regards their profession. We thought even that restriction unnecessary and unjust and withheld our consent.

My hon, friend said that in arriving at the present agreement, the Ceylon Indians were consulted. I want to know at what stage their opinion was taken into account, whether this agreement was informally discussed with them, with the members of the Ceylon Indian Congress. If so, did the Government of India accept their viewpoint and suggestions? In my opinion, the acceptance by Government of the position of these persons as 'stateless' is a departure from the policy which the Government of India has been pursuing with regard to this matter, till the late Prime Minister, Shri Jawaharlal

Nehru had been at the helm of affairs. In this House he said more than once that the Ceylon Government wants to treat these persons as 'stateless'. But that was not the position of the Government of India.

Then the Ceylonese Government passed a Naturalisation Act for naturalising foreigners there. Under that Act, they called for applications from Ceylon Indians. But they dismissed almost 90 per cent of the applications and only 10 per cent were accepted as naturalised citizens of Ceylon. In that way, the problem of 'stateless' persons of Indian origin has come into existence. So these people were required to apply because of the new law and when they did, their applications were dismissed. In this way, the problem of 'stateless' persons arose. All these matters are recorded in the reports and other documents pertaining to this issue. Unfortunately, today we find in the new settlement that we have reconciled ourselves to the position of Stateless persons of Indian origin, and we do not know what will be the fate of two lakh persons who are now left out and, who do not come into account at all. Five lakhs have been accepted by us for repatriation, and three lakhs by them as citizens; two lakhs more have been left out, what is their fate, I do not know.

Not only that. Even the three lakhs they have accepted are being dealt with by them in a discriminatory manner. I want the hon. Minister of External Affairs to see that no two kinds of citizenship are created there and, that those who remain are not considered second-class citizens. I hope he will not say that it is their internal matter and that he cannot intervene in that.

I most earnestly request my hon. friend on this point. He should try to ascertain the opinion of the people of Indian origin who ae still there Ceylon and taking their advice on this point try to espouse their cause, so

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that, whatever little we may have gained, at least they are not considered second-rate citizens.

In regard to this agreement, you talk of humanism. It may be right, but of all the departments in the Government of India, or any government in the world, the Foreign department is the one where the primary consideration of the Minister must be the interests of the country, no humanism comes in there. Humanism comes in in matters of welfare of our own people, or the people of the world, but so far as the interests of the country are concerned, it is a primary consideration, and if the Foreign Minister ignores that primary consideration. I do not know what difficulties we will find ourselves in.

I only appeal to the Minister that in regard to those who have been now left to the mercy of the Ceylon Government, he should see that they are not made second-rate citizens, that they are treated in a manner befitting a civilised Government. The Ceylon Government should not be allowed to discriminate against those whom we have allowed to remain in their charge.

Shri Bhagwat Jha Azad: Since we dispersed last, there have been many important international developments that concern us in this country. We have seen the change in the Soviet hierarchy. Assurances have been given to us and our Government that there will be no change in their policy. We welcome the assurance.

We have seen that the Labour Party, headed by Mr. Wilson, has come to power in the United Kingdom. It is a good sign, and we welcome that Government.

Similarly, we have seen the presidential elections results in the United States and we are glad that Mr. Johnson has been elected, as against Mr. Goldwater. We welcome him and we hope that the path opened up by

Shri Jawaharlal Nehru of having a bridge between Moscow and Washington will be allowed to develop and strengthen more and more every day.

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We have seen that our Prime Minister made his first contacts, and very good contacts, in the Cairo Conference, and that our Foreign Minister tried there to gain the friendship of the Afro-Asian countries.

But the most important thing that concerns us and the world is the explosion of an atom bomb by the Chinese. There is a lot of opinion in this world and this country on this. We have seen that the Chinese have belied the most expert knowledge of the United States in this matter. They were expecting that the Chinese would be able to explode the bomb only after two years, but it has come that much earlier. They were thinking that it was of plutonium only, but now it is assessed that they have been able to isolate Uranium 235 from Uranium 238. It should also be noted that their targets in India are only 300 miles away, whereas our targets in China are 2,000 miles away.

At the AICC conference in Guntur, I moved an amendment, which runs as follows, to the foreign policy resolution:

"That this AICC reserves the right that in case the sovereignty, integrity and independence of India are challenged by foreign aggression, the country will use nuclear power for the defence of the country."

There was a lot of cry in the country over it, from friends and foes alike, that we were asking for the manufacture of the atom bomb, and I was subjected to critical questions by friends of the left, right and middle.

Let me make it very clear at the outset that I fully support the policy of non-alignment of the Government of India, and the search for peace, enunciated by our late Prime Minis-

ter Pandit Jawaharlal Nehru. Let it not be asked: how can these friends who were so close to that policy, change overnight? We have changed overnight. We have been with the Prime Minister from the beginning when he propounded this policy, when many of these who are talking now were not even seen. When things were otherwise, we were standing stoutly behind the Prime Minister.

I want to remind the House that at one time the Indian Cabinet, the interim Government, used to think reducing the strength of the army, and that was supported by war experts like Lord Wavell and Lord Mountbatten, but a time came when gradually we had to strengthen the army. We do not want our army to attack anybody, but we have to see that there are hostile neighbours on our frontiers. Therefore, even in the thick of Hindi Chini bhai bhai, when on one side there was a demand for ceiling on our defence expenditure, we had to stand firm, and after the Chinese attack, we had to come out in a very big way and stand behind our late Prime Minister when he was alive.

Today it is said by experts like Mr. Menon that this nuclear weapon is not a weapon of war, it is not a deterrent, it is a weapon of mass annihilahave We given been this dose day in and day out by our learned friends. We know that it is a weapon of mass annihilation, but we would like to know from our friends in Parliament, from our countrymen and from all concerned, whether, because it is a weapon of mass annihilation, we should sit tight and allow our enemy to have this weapon mass annihilation, and if, God forbid, this country is attacked with this weapon, we should lie down saying we are followers of peace, and have a mass annihilation of this country?

I make only one amendment and that is this. We are wedded to peace, no doubt. We have never had any big army to attack anybody, we do not want nuclear weapons, nor conventional weapons, to snatch the liberty and freedom of any country, but let the Foreign Minister of this country say boldly that, determined as we are for peace and non-alignment, we are equally determined, if an aggressor challenges our sovereignty, to use nuclear power for the defence of the country. Is that a crime?

#### 15 hrs.

We are for peace, but peace for whom?-peace for the people of this country, peace for the people of the world. If it becomes a question of our being completely annihilated from earth and history, certainly this country, this Parliament, is called upon to say to the world, that it is not a case that even in that case we will not go in for the atom bomb. We did not go in for that; we have never done it in the past. We are wedded to peace. When this challenge to our sovereignty and our very existence came, then we did go for it and in a big way. China has an atom bomb it has got a tremendous booster in the Afro-Asian countries. It can speak from the position of strength. Secondly with the bomb in his pocket, Mao can go about browbeating the smaller Asian African countries in the world. China can talk from a position of strength. We say that it is the legal claim of China to be present in the United Na-The big powers in the world tions. understand only the position demonstration of military strength. can now demonstrate China strength. You will case, India may be relegated to a position in the background even in Asia. We are told repeatedly by those who say that we should not go for it that it will be a great loss of prestige for India and India will not be in a position to cash in on the tremendous support that it has in the Comity of Nations, especially in Asia and Africa. They say that we cannot go for the luxury of an atom bomb, In the past also we did not raise a big Army, neither a con-

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ventional army nor supersonics. Today our Defence Minister is going to Washington, Moscow and London. The point is that we have not joined any bloc against the other nor do we intend joining any bloc in the future. The fact remains that the big powers did not understand our reasoning. They were not prepared to China to sit in the United Nations. Let our Government press hard so that China, which is the spoilt child of the Comity of Nations, may come into the United Nations and behave and be persuaded to understand reason. On the one hand this nation is not allowed to sit in the U.N. and on the other it is called upon to sign the test ban treaty. Is there any reason? Then we are told that India should not manufacture atom bomb.

Mr. Chairman: Has our country reversed its policy of supporting Chinese admission to the United Nations?

Shri Bhagwat Jha Azad: No; I am only emphasising that our country's reasoning was not heeded to from the saying beginning. I am only There are other nations in the world which have got stockpiles of weapons and say that China shoud not sit in the UN; on the other hand they say that China shoud sign the test ban treaty and we are told: please do not prepare atom bomb as we are there to look after you. China is like a spoilt child thrown in the streets by the parents and asked to do what it likes; it should be made to come back and sit at the table along with the others and made to hear reason. My argument is that the Government of India should along with the other nations of the world persuade the big powers to allow China to sit in the UN. If not, China will go on exploding bombs. In such a situation, what are we to do? I can do no better than quote article IV of the Nuclear Test Ban Treaty:

"Each party shall in exercising its national sovereignty have the

right to withdraw from the treaty if it decides that extraordinary events, related to the subject matter of this treaty, have jeopardized the supreme interests of its country. It shall give notice of such withdrawal to all other Parties to the Treaty three months in advance."

Situation

That is to say, even those nations who had signed the treaty can withdraw in some extraordinary event. What can be that extraordinary circumstance? If China is denied a seat in UN it will go on stockpiling atom bombs and it will jeopardise the sovereignty of this country. For whom is she making the bomb? For Russia, United States, Viet Nam, Burma, Ceylon? For none of them. China is manufacturing the atom bomb, firstly to boost itself in the Afro-Asian countries and to browbeat them and the second and most important reason is India. China knows that in spite of a small initial reverse in the NEFA border, they cannot beat India by normal Army and its enemy No. 1 in the political and economic field is India, and if at all this bomb will be used, it will be used against India. We have read this statement of our Defence Minister from London:

"The Indian people knew very well that the use of a nuclear weapon would not be a local affair and escalate into a global war and India could count on the support of very powerful friends."

Let this be stated clearly that because of the presumption that India can rely upon other friends in case of a nuclear war, they count this as a factor for the defence of India. Who are those friends! USSR? It cannot be So the logic of Mr. Masani will stand: let us give up non-alignment and have the nuclear umbrella of the United States. That is what we should be prepared for if you do not see signs on the wall. What is a global war? China will attack India. Ľ America comes to our help, it will attack China. So, this part of Asia will

be the testing ground for the devastating nuclear weapons such as atom, hydrogen and cobalt bombs. A global war does not mean that the United States will go after the USSR or the USSR will go after the United States. They will not attack each other for our sake. A global war means that it will be located in Asia in plains of India and in the plateau of Tibet or Peking. If our friends can take delight in saying this, let them state it quite clearly. I ask, Mr. Chairman, why during the time of Nehru himself, we wanted supersonics and automatic rifles? Are they not more dangerous and more devastating than the more conventional weapons? Is it not a fact that after the Emergency we are spending Rs. 500 crores on the Defence Budget? Is it bringing misery to our countrymen? But we have had to do it because we cannot take for granted our territorial integrity and sovereignty. In morning's papers, the Prime Minister is reported to have stated that India believes in peace and ahimsa but ahimsa did not mean cowardice or Weakness Shri Shastri said that India would be able to promote peace-I request you and the House to mark these words:

".. India would be able to promote peace only if it could tell the enemy that 'we are capable of replying'."

I want only this much. India should be in a position to reply to the enemies, and they will understand peace only when we are in a position to reply to them, namely, that you can maintain the peace with all the might, but if it is forced, it can destroy, it can retaliate and it can take action. Therefore, let the Government say that the Defence Minister's statement that friends will come for help is not because of the question of a defence base or that the nuclear umbrella of the United States Government will be used. Let it be said, to support the Prime Minister's policy, that India needs a strong army: a strong army does not mean only the conventional

army of some eight to 10 lakhs of men; it needs a powerful air force for which the Defence Minister has been going between Washington, Moscow London to have the supersonics. means that much more atomic bullets and much more improved which can match the enemy's power, both in the air, on the ground and underground. That is what we have asked for. Therefore, I say that let our Government say, determined as we are for peace and non-alignment, that we are equally determined that if we are forced, if our sovereignty is attacked, we shall go all out to use nuclear power for the defence of our country.

I will take a couple of minutes more to devote to two important issues: one is the relations with Pakistan in regard to Kashmir and the other is Nagaland. About Kashmir, this morning our Foreign Minister made a statement that the violations of the ceasefire lines have increased on the part of Pakistan. We know when our great Prime Minister was very kind to go and meet Gen. Ayub Khan in his own home, the latter was saying, "India is a country of mean fellows." Pakistan does not believe in reason. Let that be put aside, and I do not want to discuss that aspect. But let Pakistan be told that there is nothing on which we are going to compromise about Kashmir. Kashmir is part of India. Everybody is saying it; A.B.C-all Government bulletins recently published and everybody-they all say that Kashmir is part of India. But why give this corner, this disillusionment or belief-whatever it may be-to Pakistan that there is some corner for adjustment? Why that unanimous call by the House that article 370 of the Constitution should be abrogated is not being heard? It is always used as a weapon against us whoever goes as Prime Minister of Jammu and Kashmir. The first one was arrested for 10 years. He has been bobbling of other things. The other is a corrupt man! Is he going to be in jail for about 10 years? Another gentleman, according to some, Mr. Sadig said previously that art. 370

[Shri Bhagwat Jha Azad] must be abrogated immediately, but when he has come to power, he has been saying that there must be a panel of jurists to see about it. It is our stand that this is jeopardising the full integration of Kashmir with India. Already there were chances of full integration of Kashmir with India On the one side, Mr. Abdullah is saying that as we all Congressmen have fought for freedom but we have failed also. So he was fighting for it. He had faith; he shall succeed. He is saying this-Kashmir is like the case of NEFA-but DIR does not apply to these enemies. He is a traitor who wants to accede a part of our country, whereas those who shout for India are behind the prison bars. Let there be an attempt to rectify things. One may be corrupt, I can understand. But that corrupt man s an Indian and let a chance be given that that gentleman is out and proves his innocence like other Indians.

Mr. Chairman: The hon. Member must finish his speech now.

Shri Bhagwat Jha Azad: I suggest to the Government that article 370 must be abrogated and the most irresponsible utterings like the "freezing of Kashmir" by the self-styled leaders in this country should not be allowed to continue.

The next and the last point is about Nagaland. Even the other day, it was stated in the House that it is part of our internal affairs and that the Ministry of External Affairs should not deal with it and that either the Home Minister or the Prime Minister should deal with it. Since serious things have developed, I will give a few comments on it. This Michael Scott has proved or he has already proved that he is an emissary of Phizo. This Michael Scott has absolutely affronted the dignity and sovereignty of this country. We are told he has contradicted his statement. I want my friends to read between What has he contralines. dicted and how has he contradicted? He has never said it in so many words. He has only said that probably what he has said has been misquoted. Let this Michael Scott be expelled from this country-another member of the Peace Commission. Some of them have been saying that the Constitution should be amended, that it is too rigid; that Parliament is intolerant. I ask can any gentleman in this country say that Parliament is intolerant? Is that the word that Shri Jaya Prakash Narayan use? How could he use that word? So, let the Government clearly say that this Peace Mission can only resume its talk provided that the fundamental thing-no talk of sovereignty and no talk of amendment of the Constitution-is kept in mind

There is only one thing. The Nagas may be permitted to suggest how far, under the autonomy given now, they could get some relaxation. I hope that in the light of the things we are saying everywhere, our Government will be firm and strong in dealing with these matters—the Nagas on the east, with Pakistan, and on the north with the Chinese.

Shri Nath Pai: Mr. Speaker, Sir, it will not perhaps be inappropriate to quote from a leading author as to what is likely to happen for foreign affairs in all countries. It is not, however, the speech delivered by my predecessor Shri Bhagwat Jha Azad, that has prompted me to quote this. Mr. Grayson Kirk has this to say in his article entitled World Perspectives:

"In all countries foreign affairs are likely to become the object of more emotionalism and irrationality than domestic questions. This is the heritage of history viewed through the lens of nationalism. And today the task of looking outward upon the world with calm objectivity and realism becomes doubly difficult because ours is a world so different from that of even our immediate fore-bears that neither national experi-

ence nor the cliches of political leaders offer easy guidance to the puzzled but conscientious citizen."

I will be guarding myself against the dangers he has pointed out.

Since the House debated international affairs in the last session, some events have taken place and I think we owe it to ourselves that we try to evaluate, though not all of them, at least some of them. I join-because this occasion will be very limited,my joining the Minister of External Affairs in what I have to say-in extending a welcome to the new Prime Minister of the United Kingdom for a very simple reason that he has tried to live up to what a socialist, as a socialist, he had been trying to preach. Within 24 hours of his assumption of power, he cancelled the joint manoeuvre with France's Spain which Royal Navy was about to carry out. It was a tribute to a socialist who had fallen as a result of resisting the coming into power of Gen. Franco-with the same expedition and courage he put a ban on the supply of arms to South Africa and told Ian Smith that the talk of independence is a subterfuge, that putting the yoke on African majority in Rhodesia will not be countenanced. I hope that this promise which he has held, of fostering freedom and peace, will be fulfilled as he so readily promised in his book "Purpose and Politics."

Another change in a country which we should take note of is the rejection-a categorical and firm rejection by the people of the United States of the forces of intolerance of adventurism in international sphere, which,my mind shudders to think-if it had received the mandate in the hands of the American people, I am afraid, would have caused perhaps untold hazards if not immediate misery to the world. I therefore join the Minister in saying that we rejoice that the forces of restraint and reason have triumphed in the election of Mr. Johnson. There has been a change with

which India is concerned in the Soviet Union. I should have liked to say that the people there had a say in the changes as these two peoples had a say in their changes. will not do for us to take shelter that this is an internal change and so we shall refrain from saying something. I think the Government India will be put on trial by the one single criterion-the kind of courage and fearlessness it brings to bear while offering judgments on major world issues. I think, it was the Government of India which taught people of India to look upon Khruschev as a dependable ally and a friend, a man who tried to rectify the more glaring and nefarious features of what came to be regarded as Stalinism, who took his courage in his palm and at the 20th Congress exposed what was known to all excepting to the communist world and their deluded friends. This man stood for certain principles, all of which would not have perhaps agreed But by and large Mr. Khruschev cast his weight for the forces of peace. By and large, he stood for co-existence, realising the tremendous danger which the Soviet Union, having fought so heroically to defend her freedom, had gone through at the hands of the Nazi hordes. Such a friend has gone and there is not one word from any Indian spokesman to call him even a friend. I am reminded of what Mark Anthony had to say when Caesar was so brutally stabbed: "None so low as to do him honour." I do not compare the two. But at least we could say what the communist allies of today's Moscow's rulers in Paris and Rome have the courage to say.

We disagreed with Mr. Khruschev. I had tremendous disagreements; I know he was not very much aware of them. But nonetheless, I do not think that the new rulers of Russia will be respecting Mr. Shastri's team if they will be automatically reacting to what has happened in Moscow in this way, that as soon as Moscow has pulled down Mr. Khruschev's picture and

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removed his books, we also will forget what the Parliament and the country were told. The essential plant of foreign policy which the new Foreign Minister should always bear in mind is this. They are not 5, 15 or 20 principles. It is fearlessness in articulating, unholding and advocating what we regard to be true. There is no substitute for courage and fearlessness in the realm of foreign policy.

I know Mr. Minoo Masani has embarrassed Mr. Kosygin by the support he has extended to him. Already we are told that the seats of the new leaders are not quite firm. I hope that Mr. Minoo Masani inadvertently, by his advocating and saying what a good man Mr. Kosygin is as industrial manager, has not added to the hazards which the newly entrenched leader-ship is facing.

When a change takes place in a country, it is not up to us to go on saying that they continue their friendship for us. We should have enough self-respect and self-confidence. I thi...k one Soviet Minister recently told the Indian Ambassador, "Mr. Ambassador, don't forget that you are a nation of 400 million." I ask, why this overwhelming eagerness almost smacking of some kind of timidity asking "Are you going to be friendly" We need Soviet friendship and I think the Soviet Union needs our friendship. Let all the foreign policy-makers know that just as we need friends, just as we require the goodwill of all, other mations also require the goodwill and friendship of 440 million Indians, But this fact is very easily forgotten and we go on bended knees asking " Are you going to continue the policy of friendship?" We are the first to tell ourselves like whistling in the wood, that the Soviet Union has not changed its policy, even before Moscow assures us. It was the duty of the new leaders to tell India that "our policy towards you will continue in spite of the internal changes in the Soviet Union." Rather than wait for that, we jump up and tell that they continue to be friendly. Underlying this kind of thing is something smacking of pusillanimity and timidity. I think in the long run that is not likely to make people respect us very much.

There was the Cairo conference. Mr. Shastri, though normally a man of understatement and modesty, has claimed this as a unique achievement. I know this was his first foray in international affairs and naturally he should feel like that; it is understandable enough. I for one will not accept exaggerated claims of achievement.

I think Mr. Shastri and his new colleague have perhaps shown a realistic understanding that the immediate sphere of our activity should be our neighbours, and rather than surrender to the temptation of being in the limelight, we should try to go on cultivating our immediate neighbours. To the extent this is symbolised by their visits to Colombo, 'heir attention Burma and Kathmandu, I welcome this. But when it comes to Cairo, it is a different story. We are told that it was a great achievement for India. Was it? It will depend upon what we mean. This Government has become obsessed with issuing communiques. The larger the number of communiques it signs, the greater it thinks its achievements in the field of international affairs are. Somehow they have persuaded themselves that they must sign communiques and these communiques make the pages of India's history. We know, if only we look at these communiques, how one communique disagrees very little from another communique. They are same and only the signatories are different. They do not add to the sum total of India's prestige and influence in the world. Of course, they need to be signed and they should go on to be signed. But do not regard them as the criterion of India's achievement.

I do not know if the Prime Minister is going to intervene or it is only his colleague, Shri Swaran Singh, who will be trying to reply.

An Hon. Member: Why trying to reply?

Shri Nath Pai: I wish him well, but I do not get satisfaction from his reply.

Mr. Chairman: The concerned Minister will reply.

Shri Nath Pai: It is customary for the Prime Minister to reply, though this is not casting any kind of doubts on Shri Swaran Singh's ability to reply.

Mr. Chairman: The former Prime Minister was holding both the portfolios and so he was replying.

Shri Nath Pai: So far as Cairo conference is concerned, this was the first State visit of the new Prime Minister of India and naturally he signed communique with President President Nasser, we were told, was the only Head of a friendly State who offered to condemn the Chinese aggression in October, 1962 when China committed aggression against India for the first time in a massive way. But we do not find any kind of reference to this fact of aggression by China in this communique. But Mr. Shastri, of course, could be persuaded to condemn Israel. Even the quid pro quo of international relationship will not asked by us. Why? If the UAR regards Israel as her enemy, is it not true that the late Prime Minister said that China will be India's greatest problem for the next thousand years? If Mr. Shastri goes abroad, will he be forgetting the major problem which his generation, our generation and the coming generations will confronted, namely, the problem Chinese threat to India and to the security of the whole of South-east Asia? What is the use of joining into issuing platitudes completely ignoring the problems with which this country is faced? There is not a mention about the Chinese aggression, but only condemnation of Israel is there. I think this is how we fritter away the likely goodwill we can create for ourselves.

May I cite an example to show how low we can fall in our craving for getting friendship? There was an episode which happened when Parliament was not in session and the country learnt about it with a sense of disgust and aversion, when we were told that on the soil of India the ambassador of a certain country took the liberty to object to an Indian being present because that Indian happened to be somebody—how people learning to take us for granted. I take off my hat to those Indians who were present and said that this would not be tolerated. This is an example of how we can be taken for granted and pushed around. In Cairo there was a chance for quid pro quo. I would not like to join in the condemnation of a country which has not done any harm to me. But I think we could have certainly persuaded President Nasser in this matter. The new Prime Minister of India goes there for the first time and in the communique which was jointly issued, there is no mention of the problems that India is concerned with 10, 15 or 20 principles -there are samhitas in India in which all the principles that man's mind can think of had been adumbrated embodied. How do these samhitas help us? We do not want authors of new samhitas in the field of international affairs. We want those who will appreciate the basic minimum of India's national interests and courageously and fearlessly try to pursue them even at the risk of getting the odium of being condemned as Indian nationalists. Such stuff alone will be giving us strength. Such alone will be giving us the wherewithal with which we are to fight a difficult world.

Then there was the conference. Shri Shastri, I think, adumbrated correctly the proposal that the Chinese should receive a delegation. There was oppo-

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sition and it was promptly dropped. How serious are we about the things we say! If the suggestion for sending a delegation was a serious one, why did not the Foreign Minister insist on it? Why did he not say that he had not gone there to sign some platitudes but to see that peace was maintained in Asia? Why did he not say he had not gone there to barter away the legitimate interests of his motherland and he would like to seek harmony and to remove clash or conflict between the interests of his motherland and those of his neighbours? He ought to have said that it was his motherland which was the victim and that he was there to defend her. Why did he not insist that this delegation should be sent? They opposed. self-respect he should have told Chairman that he was withdrawing from the conference. That they will never say. Whether we are humiliated, humbled or whether we win or not, they will never say that, if only they can sign and be a signatory to one more meaningless, platitudinous communique when we will be hanging on in the hope that something good may come. I think this is how the world measures us in this matter.

I will leave Cairo for the moment. I would ask Shri Swaran Singh to sit down and dispassionately and clamly, as an Indian patriot, think about what is happening to us in Africa. had the honour of being associated with some leaders of African would like. the House here, to share our joy in the emergence of Africa as a free continent, when shackles are being broken one after another in Africa of western dominance and hegemony and one after another the African people are taking their place. I rejoice in it. But when I see that in parts of that continent my compatriots will thrown out, humiliated and humbled and there is only this meek kind of protest from this Government, serious question that comes is about the success of the foreign policy.

I tried to raise the Zanzibar question this morning. He also tried to give a reply. The motion was not admitted. It was a serious question. Because we did not join a procession, the Indians were asked to close down their legitimate activity. If there is something against the interest of the country where they are carrying on their legitimate activity, they will have the courage of saying that they have no place there. They clearly insisted on the activity being carried on by Indians to be stopped, to be terminated to be brought to an end for the offence that the Indians did not join a particular procession. This kind of liberty can be taken with Indian citizens who have done honest jobs some of the countries, because howsoever small or new a country may be they have taken a measure of the guts of the Indian Government and particularly the foreign Ministry of India.

Mr. Chairman, on a par with all this is this new agreement with Ceylon. I quite understand the eagerness of Shri Swaran Singh to exaggerate move and every step that he takes in the realm of international affairs as if it were a landmark in the realm of our international affairs, as if it were a hallmark of diplomatic achievement. But we would not be so easily persuaded. This agreement, inasmuch as it symbolises an effort on the part of the Government of India to solve these long-standing problems with neighbours, I welcome it. This effort must be continued and pressed further, because we want to ensure that our immediate neighbours are neighbours and possibly dependable allies and friends in the event of danger to their security or our security. So the legitimate price that can be paid is something which, though reluctantly sometimes, I shall be agreeable to paying. It will be acceptable to me. But here they should ask the author of the Colombo proposals, the Prime Minister of Ceylon, what is the sanctity of these proposals when after going from here she puts a totally dif-

ferent interpretation on these proposals? The Indians are to be reduced to the status of second-class citizenship. Shri Swaran Singh said: "How can we compel a sovereign nation to do what we like"? You were a party. These people were never allowed to sit as equals. You cannot treat lakhs of people as chattels which can used to suit the convenience of mighty nations. There are six lakhs or eight lakhs of people who are concerned. They were not made equal partners in these negotiations. You consulted them. Under their protest you went on with this agreement. I would have been agreeable to accept at least this. But what is happening? The whole process of integration and assimilation of Indians will be gravely jeopardised if the Ceylonese Government goes on with its threat to keep them on a different list. Let us say in all humility to Ceylon and all our neighbouring nations that we joined in Cairo and we joined in Algiers in condemning the western colour bars, and rightly so. Let there not be this small, minor Asian version of this brown apartheid. White apartheid in South Africa is bad enough. Let there not be this kind of imitations of apartheid, people of Indian origin being reduced to the status of second-class citizens. I cherish the friendship of Ceylon, as I said, as much as with all our neighbours. But we cannot barter away these basic principles because it will be a dangerous precedent. If Indians in one country after hundred years can be thrown out and reduced to the position of second-class citizens, that dangerous precedent may be followed in many parts of the world. Mauritius may tomorrow come, Madagascar may come tomorrow. British New Guinea may come and we do know where this will end. So we will have to take a line. Whereas respecting the sovereignty of all our neighbours, respecting their legitimate interests and asking those people Indian origin who want to be citizens there to see that their basic loyalty must be to the country of their adoption, nonetheless, none shall be puni-

shed in this world just because his fore-fathers were Indians. When shall we have this much of courage to say that it shall not be a crime? We saw that it was a crime to be a Jew and it was a crime to be something else. But now it is becoming almost fashion to treat as a crime to be a man of Indian blood. Shall not we raise our voice and say that it shall not be a crime to be born of Indian origin?

Mr. Chairman, I will say a word about Pakistan. We heard the grauesome, grim story of this growing depredation first from the Defence Minister in the last session and during this session from his deputy. I do not know if these new bold adventures committed by General Ayub's are as a diversion because he is hard pressed for his survival by a lady and since his success against her is a little dubious he is creating this artifician success against, of course, the field where everybody turns when he is in need for success, when he is in difficulty in the world—the Indian frontier. So beautifully has this Government defended this frontier. When China is in difficulty it goes to Ladakh and NEFA. When Ayub is in difficulty in Karachi he goes to Ladakh Kashmir—Baramulla.

I endorse the Prime Minister's statements that it will be our endeavour to seek rapproachment with Pakistan, but not at the cost of our self-respect or legitimate interests, not at the cost of bartering away what was on the 15th August 1947, and Pakistan will have to be warned-I know this may be ridiculed as chauvinism as I am now going to make the most important aspects of my submission for the day-that we are always ready to be friends with them as with the rest of our neighbours, but if friendship is to be extorted from us by chunks of Indian terri'ory, if we are to connive at all the depredations and daily humiliations in the vain hope of one day being called friends, we shall not pay this price. I think this has

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also to be made abundantly clear just as we reiterate our determination to seek rapproachment with them.

Sir, I am tempted, but I am in divided mind to speak about Nagaland, not because of the provocations of my hon. friend, Shri Bhagwat Jha Azad, but because I want to register my moral protest (Interruption). My protest is a moral one against the continuance of Nagaland to be handled by the External Affairs Ministry. What the people of Nagaland asked for when they asked to handled by the External Affairs Ministry was that their welfare should be looked after by Pandit Jawaharlal Nehru. I do not think they said that in every Foreign Minister they had the same trust as they had in him. It was therefore, time, as they listened to our counsel and advice in Goa and it was transferred from the External Affairs Ministry to the Home Ministry, that Nagaland should have been transferred. It gives legitimate ground and scope for mischief, misunderstanding and distortion. It is only a'part which is not assimilated in the country that continues to be handled by the foreign ministry. You give substance to the Naga mischief-makers by continuing this part of our country to be handled by the Ministry of External Affairs. I should only say one thing because that would require, according to me a separate debate, that any proposal which will mean even in a remote sense the dismemberment of this country shall not be accepted by us. We have had enough of this vivisection, dismemberment. Seek any rapproachment with any people in any part of the country provided it is within the four corners of this motherland, provided they continue as loyal citizens ef this country. As such, they can claim all rights; beyond that nobody thall have the right to go.

Now I come to the perhaps most important development that has taken place since the House debated foreign affairs, the explosion by China of her atomic device. Mr. Chairman, I had vainly sought to raise this matter on the floor of this House on the 3rd of October.

Mr. Chairman: How long will he continue?

Shri Nath Pai: Another ten minutes.

Mr. Chairman: When he says ten minutes, I will see he means it.

Shri Nath Pai: This question of the Chinese atom bomb I had tried raise on the floor of the House on the 3rd. First, the Government were taken by surprise. They said: what are we to do? The first reaction the hon. Minister, Shri Nanda, was that he shrugged hi<sub>3</sub> shoulders, which is his normal reaction to any emergency and he asked: what are we to do? I had to speak for minutes, supported by many Members of the Congress, the ruling party, that we need a statement from the Government and, in the end, the Speaker had to compel them to make a statement. They were taken by surprise and, as usual, events overtook them. And when the events came, what was the reply? It was very interesting:

"....and our own monitoring stations are certain to be able to fairly precisely know the approximate strength of the explosion and also its location in China."

There have been press reports about this incident, yet not a considered statement assuring Parliament, assuring the nation that we know that China is determined and is going ahead with her preparations for blowing her first warhead and this government is determined that we do not become a victim to the Chinese accretion of new strength. Far from that. Here is the piece.

"While what happens in this field in a neighbouring country like China is a matter of great corcern to us, the indications are

that the exploding of a nuclear device does not of itself give cause for anxiety in the near future."

Now, the first sentence says there is concern, the next sentence contradicts it by saying that there is no need for How ill the Government thinks about major issues that confront very vitally is elaborated by this statement. They have to be cajoled, coaxed and coerced into making a statement. Voluntarily, as in other countries, they do not come forth statements, It was within 24 hours of the Soviet explosion of the first atom bomb that President Truman called the leaders of the Congress, I mean the American Congress, took into confidence and told them that the Soviet Union has carried out its explosion. Within a few hours he facing the people. I have still been waiting to know what has happened to the much-wanted and talked about monitoring system of Shri Nanda, now of Shri Y. B. Chavan, to detect these things. I think it is still waiting for the atomic explosion to come! have not heard anything about it. Is it functioning? That is one aspect. Of course, we are used to this kind of standard from Government.

Now, what is happening since then is a cause for alarm. Instead of making a very dispassionate and assessment of the Chinese possession of this dangerous, deadly weapon, we have been indulging once again in sentimental platitudes, confusing whole issue and unnecessarily dragging Mahatma Gandhi, Pandit Jawaharlal Nehru and, for a good measure, Lord Buddha and Samrat Asoka also. I would like to ask them: have they tried to sit down and assess what exactly are the Chinese up to?

It will be my submission to Shri Swaran Singh, to his colleagues who make the foreign policies and House as a whole, is that the explosion by China in defiance of the treaty at Moscow-to which it was not a signatory, I know very well-in defiance of world opinion was not a freak, was not just blowing by an erratie child of a cracker, as stated by Shri Bhagwat Jha Azad, but it was culimination of a certain process which she has laid down for herself. have to think of it, judge it, evaluate it against the background of Chinese overall strategy, long-term long-range objectives in the whole of Asia and in the world as a whole.

May I point out that Marshal Chen Yi, the Foreign Minister of China, has stated this? "I would rather prefer to go hungry and without shows and naked rather than forego my right to make a bomb. I would rather make the bomb and go hungry and naked than stand naked in the realm of my defence". This is by Marshal Yi. I will quote another Marshal who makes their policies, Marshal Adeen-"The objective in a war is primarily to annihilate the enemy". They are not producing this as a toy, as a prestige symbol; they want it as an instrument for fulfilling the long-term goals and aims of their policy. And what is that policy? Once again it has become necessary to remind them that Chinese nationalism, Chinese chauvinism and Chinese expansionism is the bedrock of her foreign policy.

Shri Masani unnecessarily tried tobring in doctrinnaire and ideological considerations in the discussion. would like to tell him that if there be any sphere of human activity where ideological considerations count least, it is the sphere of international affairs; here national affairs When somebody, asked Lord Palmerston whether he was treating Turkey as a permanent ally, he promptly turned back and said: England does not have a permanent ally; England does not have a permanent enemy; England has only permanently interests. This is the bedrock of foreign policy. The Chinese have never been shy in adumberating that policy.

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# [Shri Nath Pai]

Though I have quoted once, may I have your indulgence to quote one book again? May I add that it is very fine book written by an Indian? Very few books are written in this country on our own problems, barring economic problems, on the major foreign affairs problems of defence. It is the tragedy of university life that we have to pend on foriegn sources. This is an exception, a good book written by an Indian author. I am quoting from China's Foreign Policy by Vidya Prakash Dutt:

"In all their actions the Chinese leaders are goaded by a relentless drive for power status for China. China must be the equal of the United States and the Soviet Union and Great Britain. It must possess the authority that belongs to a Great Power. If there are some who do not believe so, they shall be made to believe it. some Great Power is not ready to treat China as an equally Great Power, then it must be taught a lesson and made to do so. No sacrifice is too great, no effort too costly to achieve this status. Of all the present leaders of China, Mao Tse-tung is the one most deeply steeped in the Chinese tradition, and the most conscious of China's power status."

How deeply have we made a long-'erm assessment of China, not a hand to mouth, begging kind of attitude of China? Once again I remind what Jawaharlal Nehru has said, the majo: thing that should worry us, that should concern us profoundly—I wish he had arried it out in his life time—is the emergence of China. Why? Here is an example.

"The Chinese believed that they were literally situated in the centre of the world,"

it is called Chin, because it is the meaning of Chin in the Chinese language—

"called their country the Middle Kingdom and their emperor the Son of Heaven. The first map published in China and prepared by Jeusit Missionary Mateo Ricci in the 17th century put China in the centre in deference to Chinese sentiments."

This is their conception of China. whether it is ruled by Chiang shek or Mao Tse-tung, that China shall be the centre of influence, if not of the world, at least of the whole of Asia, not South East Asia and all that. This is the government which come in possession of this deadly weapon. What shall be our reaction?

Shri Masani has tried to create a Martin's fork for this House. He has tried to put the House in the horns of a dilemma by saying, either you be intimidated by China because of her possession or alternatively you take the American Umbrella.

In the first place it is his assumption that if only we ask then we will get it from the Americans based on experience. If Shri Minoo Masani is so sure that we can get from the United States the weapon which we need, I would rather like to go and persuade them to give us the F-104 fighters which they declined to give us because Pakistan objected to the giving of this weapon; if he is so sure of it, why not have the 130 transport planes which we badly needed and which the Americans would not give us Pakistan objected to it? If the Government is facile enough in deceiving itself, Shri Minoo Masani, I do not think, is less facile in the way he can deceive himself or delude himself that we have only to ask and we will get it. I am tempted to quote a very rustic proverb but I shall resist the tempta-Even if we ask and perhaps compromise ourselves, there is guarantee that we shall get it.

China, let u<sub>S</sub> persuade ourselves, will be using the atom bomb for blackmailing India, Burma and all the Asian nations. One example of it,

it has already provided. Not a single Asian nation came forth condemning China. China is already reaping a dangerous harvest of her game that not a single voice of protest raised. Even the so-called Conference, which the late Minister, Jawaharlal Nehru, had sarcastically referred to as a body which you can join if you want a free trip, only deplored it. There was no condemnation. Meeting on the soil of India these gentlemen deplored they did not condemn it unequivocally. It needed to be condemned, as we condemned, as our late Prime Minister condemned all those built atomic weapons. But they deplore it and join China's explosion with that of France which was carried on before the treaty was signed.

This kind of frightening, this kind of hypnotising by the show of her What strength is the first thing. shall India do? Everybody, every Indian leader who can part his lips gets up and says, "We shall not produce an atom bomb". This is supposed to be a threat to China. This is supposed to be a manifestation of some and statesmanship. heroism whole world will be browbeaten by this proclamation! I am reminded of one thing. When we were citing the examples of Chinese intrusions in our country. Pandit Nehru heroically said in the face of Chinese aggression. "We will negotiate, negotiate, negotiate".

Mr. Chairman: The hon. Member's time is up.

Shri Nath Pai: I will be concluding soon. I will not be taxing your patience at all.

I am reminded of this. Perhaps he thought that this heroic proclamation namely, that we will negotiate, was somehow going to strike terror in the hearts of the rulers of Peking. Nothing whatever happened and we had to go through the humiliation of a defeat. I am afraid, Shri Shastri should think about this. What is the 1537 (Ai) LISD—5.

herosim in this? The correct policy for this country would have been this. We should have told, of course, as he tried to say that we shall not be browbeaten, frightened, cowed down China, by her crude atomic deviceand it is not as crude as we were told-but we retain to ourselves the freedom to use all legitimate meansand what is legitimate shall be decided by this country and its Parliament-to defend our security and our freedom. This has never been but an assurance is given to China and Shri Minoo Masani precisely uses this. He frightens the House and the country by giving staggering, astronomical figures of the expenditure. Why quote French authorities when have Indian authorities?

I have already been ridiculed in some columns of some newspapers as the man who wants the bomb. I am not doing any such thing; but I am refusing to be dragged into this kind of an amalgam of sentimentality and misconceived loyalty to Gandhi's ideals and give up my right as a citizen of this country to defend my motherland. This is my sovereign, unalienable right.

Shri Masani talks of the price. want to be free; so, I must pay the price. India alone shall have shoulder the responsibility burden of defending herself. cannot be transferred. This is not something that can be delegated. How can we depend on others? guarantee is there that tomorrow the United States will not reach an agreement with China as if one day with the Soviet Union? We should not be dependent. This again is a fallacy of which not he alone guilty but this Government also likely to be guilty. Defence is something because freedom is something which cannot be left to the tender mercy of others.

Mr. Chairman: He should try to conclude now.

Shri Nath Pai: I am concluding, An Hon. Member: The House is interested in his speech.

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Mr. Chairman: There are other hon. Members also. You cannot ask me to encroach on thier time.

Shri Nath Pai: I will not ask that.

Mr. Chairman: I understand many hon Members are anxious to speak.

Shri Nath Pai: I am concluding Mr. Chairman,

Shri Bhabha, the Chairman of the Atomic Energy Commission, said two sentences which needed more attention by us, courageous attention. Let us not shirk our responsibility and let us not take shelter behind the pious hopes of peace in the world because the world is made of a different stuff. We will have to face the hard facts. This temptation to be a Gandhi and the Prime Minister at the same time must be resisted by all those who want to ascend the throne of India. It is enough to produce one Gandhi in a century and the rest will have to carry on courageously the job of defending this country even if it temporarily involves some kind of an It does not cost Rs. 16 crores or some astronomical figure of crores of rupees as this to build the weapons. Shri Bhabha tells us that it Rs. 17 lakhs to produce one million ton TNT. He further told us that the only deterrent to an enemy who is in possession of an atomic weopon is the possession, not to annihilate China, not to bomb Peking, Shanghai Lhasa but only to warn China that we are not so helpless as she may think us to be. It is only to prevent the rules of China and to assure our neighbours that India is not helpless. We shall have to give up shouting. Whether we produce or not, I would like to have a separate debate that, but I hope the House will not be carried away by this sentimentalism of being loyal to Ahimsa but to the greater duty we owe to ourselves to try, to remain a free and sovereign people.

(Ja-Shri Harish Chandra Mathur lore): Mr. Chairman, this House has developed the practice of discussing

foreign affairs almost every but the discussion this year is very significant. It is not the usual discussion but is in the context of certain very significant events which have taken place during the last few months. During the last two months events of such importance and significance have taken place on the world horizon that this country or any other country cannot afford to miss and analyse the impact and implication of these on the world horizon as well as in the context of the country concerned itself. Of course, we very much what has happened as a result of elections in the USA. The people that country have given an unequivocal direction to the Government there and have indicated to the world at large that they want to act with restraint, that they do not favour extremism and that we can rely some sane policies which will avoid It will continue confrontation. work and make every endeavour and effort for easing tension in the world. That we very much welcome.

We again welcome the results elections in the UK though I do not think that it makes very great difference so far as international are concerned. As a matter of fact, I was rather intrigued to find certain observations made by the Minister that in most vital matters the policy of the UK and this country is almost identical. I wonder the Prime Minister had in mind when he made these observations. feel a little intrigued. I would rather like the hon. Prime Minister to take this House into confidence and make the position clear because it has been my definite conclusion and understanding that Britain had always played a part which had been absolutely partisan to Pakistan which is one of our problems. As a matter of fact, only the other day when there was a discussion in the UN, we found that it was the UK's representative had gone out of his way to malign India and to give extra support Pakistan. I do not understand how he can say that on vital matters we and the UK think on identical terms.

My hon. friend, Shri Nath Pai, paid present an eloquent tribute to the Government of the UK because not only it is a socialist government but, I hope, he had some inkling or-I donot know whether he had any-indication that this Government would follow a little different policy, and would be fair and would support India's reasonable and very justified case in this matter. Of course, I know that some of the representatives of the Labour Party who had been out to this country as also to Pakistan had spoken in a very outspoken manner so far as Kashmir was concerned, but we have no indication so far as the Government as such is concerned.

We also understand that our Prime Minister is paying a visit to U. K. while the Parliament is in session. It must be under certain very emergent circumstances. I can conceive of a Prime Minister absenting from his own great country when the Parliament is in session only in the context of a certain emergency. I would like the hon. Prime Minister to explain to this House what that emergency is which is taking him to U. K.

I would further like him to clear the position which I had earlier referred to regarding the question of our agreement with the U. K. Government, our policies on vital matters being identical. Here is the case of Aden. I do not know if we think on the same terms as the U. K. Government thinks so far as the affairs of Aden are concerned. I think we differ very greatly.

Now, let me pass on to problems which are very much in our mind and which concern us very intimately. I will first dispose of Pakistan.

An Hon. Member: Dispose of Pakistan?

Shri Harish Chandra Mathur: think we will have to do that and, I think, it is very clear to me that it is now time that we do a little bit of hard and clear thinking on subject and make it absolutely clear to Pakistan that we mean business. Ever since 1947-48, it has been effort and endeavour to develop very friendly relations with Pakistan, not only to develop friendly and neighbourly relations but to go a little bit out of our way to adjust our affairs with Pakistan. At the instance of Mahatma Gandhi, this country diverted Rs. 50 crores to Pakistan which was not very much justified because what was due to this country from Pakistan during all these 17 years has not been settled and not a pie has come.

16.03 hrs.

[SHRI SONAVANE in the Chair]

Again, we went out of our way in regard to water treaty. At the cost of our country, we had to settle that with Pakistan and gave them the necessary water which would enable them to develop agriculture on their side. I do not understand, if she is not satisfied with these things where we have gone out of our way, how is the ball in our court. We have seen from the statements made from time to time-we know what has happened at all the negotiation tables-that Pakistan is just trying to bully us and take advantage of our very soft attitude because of our anxiety to come to terms with them.

Shri Kapur Singh: Soft-headedness.

Shri Harish Chandra Mathur: I would not call it soft-headedness; it is soft-heartedness. If he says it is soft-heartedness, then I will possibly agree with my friend.

What is there to be negotiated about Kashmir? I have never been able to understand all that we have to say about Kashmir. It is only here that I am in agreement with our ex-Defence Minister that the only thing that we have to talk with Pakistan in regard to Kashmir is for it to return the territory occupied by it. There is nothing else to be talked about. Is

## [Shri Harish Chandra Mathur]

Pakistan anxious to talk about the return of that territory? Is it what we are trying to do? Nobody in this country feels the anxiety of Pakistan to do that. Therefore, I do not see should we not make it absolutely clear once and for all because it creates confusion in this country, it creates a lot of uncertainty in Kashmir and it only baffles and, as a matter of fact, embarrasses our friends want to be on our side. We are not taking an absolutely clear attitude in this matter. Is it not a fact that in the Jammu and Kashmir Assembly, we have hundred sets and out of these hundred seats, 75 seats are covered by Jammu and Kashmir which is at present being administered by the present Government of Jammu and Kashmir and the 25 seats which are vacant pertain to the area which is under the occupation Pakistan? You must remember what the ex-President and the leaders of the occupied Pakistan who have now spoken on this subject said regarding Pakistan's attitude of bullying and torture which is being perpetuated in that part on this particular issue. Therefore, I think. it is time that this Government makes its standpoint clear because the mind of the people is very much exercised about it. When we talk about abrogation of article 370 of the Constitution which has by and large been demonstrated by the full support from all sections of this House, let us understand the feelings of the representatives of this country and the Government should adopt a clear attitude in this matter.

I will now deal with the next point which is exercising the mind of most of us today in the context of the explosion of an atomic bomb by China. I do not know whether it is an atomic bomb; possibly it is a hydrogen bomb as has been given out in certain press reports. I am not speaking out of any panic or fear. I do not suggest to the Government that we should be frightened into any decisions. I do not suggest to the Government that we should play in a trap which has been

laid for us by China. But it would be equally foolish and suicidal, almost ostrich-like, not to take cognizance. not to take notice, of what has happened and the impact and implications which it has on our country and in the world at large. Even America which is such a powerful country feels exercised about it and there have been more discussions and confabulations at the highest level. The immediate reaction which I see is that even the Secretary of State for U.S.A. said, "Now, we will have to include China; we would have to request China to the top table for a discussion on this matter of disarmament" My friend who preceded me spoke on this subject very eloquently and I would not like to repeat all that he has said in this context. But I wish that we take into consideration certain points.

Our Government says that it is the will and the determination of the people which is more important than atomic and hydrogen bomb. Well, I do now know about it; we may be an exception in this world and we may develop such a will and determination. At least, I do not see that leadership in this country, at present, which will galvanise this country to that sort of spirit and to that sort of strong will which will resist atomic bombs and hydrogen bombs. I would like to be realistic and want to point out this to our Government. I do not know whether there is any country which will claim a more determined will and which will contain a greater will and greater nationalism than what Japan had. Japan was considered on this side of the world to be one of the foremost countries where nationalism, patriotism, the will and the determination of the people was almost supreme which was to be emulated by others. What happened during the last War? What happened to the will and the determination of the people of Japan when Hiroshima had the atomic explosion? Let us understand it. Let us understand the implications of it. Let our Government explain it to the

people and to the world and let those leaders—there is a greater responsibility on U.S.A. and U.S.S.R.—who are very anxious to see that there is no proliferation and that other countries do not come into the Atomic Club tell us what is their plan or scheme in this regard how they are going to give a greater respectability to those countries which are in a position to manufacture and make atomic bombs and who are desisting from doing so what is their place in international parleys.

I would like to know whether these Powers will put India and the other countries at the same table. For instanc, Canada is one such country, and India is another country, which everyone accepts is in a position to manuture atom bombs. I would like to know whether these Powers would give India and Canada the same place which they are now giving to China because she has just exploded an atom bomb.

As regards our endeavour and effort, there is no doubt about it, and for one year or two years, we may go and make all-out effots to see that this race for atom bombs and hydrogen bombs is not there, and that these countries give up the manufacture of nuclear devices. But I have not the ghost of a hope that China will ever accede to such a thing.

I wish to remind this House particularly in the context of our history, what had happened to India all the time. From the very beginning, there was chivalry in this country, there was bravery in this country but it was only the superiority of the weapons which the invaders brought, which humiliated this country. First We had the spears and arrows; then came the guns; then came bigger guns and canons. And we know what happened in 1962 when China invaded India. We were expounding the same thing then which we are expounding today in the context of the atom bomb, that we have not got the foreign exchange, we have not got the wherewithal, and we cannot do

it and so on. At that time we could not spend even Rs. 50 crores of foreign exchange in order to be able to equip our Army to meet the Chinese aggression. If we had spent about Rs. 100 crores during the last five years to equip our Army, India would not have suffered that humiliation which she suffered because of our unpreparedness and because of our having been lulled into this sort of attitude that all was well and nothing was to be worried about. So, let us not repeat those mistakes again.

There is also another repercussion that will flow from that. If India is going to be attacked then what is going to be its effect on the smaller nations round about? The question between India and China is whether communism is going to triumph or whether democracy is going to triumph Communism wants to use all methods and means to brow-beat and demoralise the countries in this region and to have them in its lap. That is exactly what is happening from day to day, step by step, and this atom bomb explosion is only a major step in that direction. Let us understand that clearly.

Some of our friends say that we can rely upon the USA. I would ask how we can rely upon the USA? If the USSR tells the USA tomorrow that 'Please hold your hands off this fight between China and India; if you come in in any way, we shall have also to come in the picture". Will the USA be prepared for an atomic and hydrogen bomb warfare with the USSR for our sake? What is there to assure us that the USA will come to our aid?

Now, I would say a word about the Moscow treaty. I was really very much intrigued about one thing. The present rulers of Moscow tell us that they are following the same policy as before, but only the other day in Bangkok Mr. Nikolayev Ferubin, the Soviet Deputy Foreign Minister praised the Chinese explosion of a nuclear device as a great achievement. Instead of condemning it, was he not going away from the Moscow treaty, when

[Shri Harish Chandra Mathur]
he gives an all-out praise to China.
And yet, are we to be lulled into this
sort of feeling that nothing is going
to happen?

It is in this context, therefore, that I wish to ask the Prime Minister what use there is if we raise this issue in the United Nations. When this issue is raised in the UN, France is definitely going to oppose it. And we have already the indication in the speech of the Soviet Deputy Foreign Minister that Russia also is not likely to support us but is likely to oppose us. So, we are creating more troubles and more problems for ourselves by raising this issue in the UN.

In conclusion I would just say one word. There is no other morality; our moral duty is the security of this country, the dignity of this country, the honour of this country and the safety of this country. Everything else will have to be subjugated to that. Our policies have to be designed and fashioned for that purpose.

I am really surprised to find that our ex-Defence Minister accused Dr. Bhabha for having said something, for having let out some information about these atomic explosions and the cost they involve. I do not know what Dr. Bhabha has done to merit that. In doing what he did, he was perfectly well within his right. I wish to emphasise this on the floor of this House. What did he do? It was not Dr. Bhabha who made this estimate. It was an estimate which was made at an international conference by USA and others who had come there. Dr. Bhabha merely quoted them, repeated them. What is much more significant and which has relevance is this. I will just read a para from that,

"In the third international conference on the peaceful uses of atomic energy organised by the United Nations—mind you, the United Nations-

"At Geneva in September this year there was a paper by the US on the peaceful uses of atomic explosion for excavation, for water diversion, irrigation or flood control, for construction of canals, harbours, for blasting passes through mountains for highways and rail-roads and for several other peaceful uses....

It was a paper prepared by the USA-

"the cost of nuclear explosives was given. A 10-kilo-ton explosion (that is, 10,000 tons TNT) would cost about Rs. 17.5 lakhs.....

Shri Ranga: That is provided you have the factory.

Shri Harish Chandra Mathur: I will meet that point.

"On the other hand, at current prices of TNT, 2 mllion tons of it would cost some Rs. 150 crores. Making use of that explosive in any event is totally impossible. This shows that atomic explosives are more than twenty times cheaper and thermo-nuclear explosives are more than 500 times cheaper than conventional explosives".

It is the cost which I am stating-

"Thus on the basis of these figures given in the paper I have quoted, a stockpile of some 50 atomic bombs would cost under Rs. 10 crores and a stockpile of 50 2-megaton hydrogen bombs would cost something of the order of Rs. 15 crores.

"These expendtures are small compared with the military budgets of many countries. We may therefore well have to reckon with a number of countries possessing nuclear weapons within the next five or ten years."

That is the cost structure. It is such that numerous countries can posses it. If numerous countries can possess it, it would not be impossible for this country. Therefore, let us not give a wrong impression in the country. Let us make things absolutely clear as to where we stand. It is certainly our desire, it is certainly our endeavour, to work for peace, for peaceful settlement of disputes but we have got to take into consideration these hard facts.

Then it was not as Shri Nath Pai said, that we were anxous to go and find out as to what the attitude of the new Government in USSR is. new Government itself-it was not that we were asking them and we were just shakng in our shoes-came out with an assurance. We very much apprecated Mr. Khrushchev's policy. This country has paid him tributes. Here I do wish to pay a tribute to Mr. Khruschev for having rendered veoman service in the international sphere. He worked hard for relaxation of international tensions. He had rendered such a service which has a different pace in the entire international moral scene. Mr. Kennedy appreciated it, the USA appreciated it. We do appreciate it.

But we do not know what is going to happen. With very great respect, we believe what the new Government in the USSR says. We will watch them and will be very grateful and happy to see that they pursue those very policies.

Shri Frank Anthony: I propose to confine my observations to the Chinese explosion of a nuclear device and the grave. even critical, implications for India.

While this explosion need not be an occasion for counsels of panic, equally I feel that it should not be an occasion for counsels of complacency and above all, for counsels of dangerous illusion.

I am one of those who feel that the NEFA debacle was due to the fact that the Government of India insisted on living in a world of wild illusion. I have it on fairly good authority that

a former Chief of Army Staff went to the late Prime Minister and told him, several years ago, that it was imperative that India must have automatic semi-automatic weapons. and Prime Minister is supposed to have asked him: "How much will it cost?" The answer was: "Between Rs. 50 and Rs. 100 crores." The Prime Minister at first said nothing. Then he smirkde, and then he almost shouted him and told him that if we had to fight we would fight with spirit, and we would fight with lathis. That was the reason for the NEFA debacle.

And if the NEFA debacle has taught us anything, if it should have taught us anything, it is this, that in this day and age, it is not only arrant, it is dangerous nonsense, to talk of fighting with lathis; it is dangerous nonsense, to talk of fighting with .303 rifles; it will be dangerous nonsense to talk of fighting with automatic and semi-automatic weapons in the next one or two years.

Shri Joachim Alva: It is an uncorroborated statement attributed to the former Prime Minister.

Shri Frank Anthony: This hon. Member has developed this perverse habit of interrupting unnecessarily.

I feel that, with the Chinese explosion, we are faced relatively with the same kind of opposition that was posed for us by that former Chief of Army Staff. What is going to happen? Are we to stand still and allow events in this nuclear age to overtake us, as they overtook us in the NEFA debacle? What is going to happen to most of the weapons we are produing today? In a year or two, in another Chinese confrontation with China armed only with atomic artillery, what will happen? The weahons we are producing today with such phrenetic energy will be utterly obsolete; whole battalions of our army armed with what you are producing today, will face mass slaughter, utter decimation. Let us understand that.

[Shri Frank Anthony]

Situation

I say this also that we have accepted this position that what China has exploded was not a crude plutonium bomb. Expert opinion has now agreed that the fission material used-I am not a scientist, but I am a layman who understands some thingswas not even Uranium 235, that fission material used was of an extremely advanced type, that it was not an atom bomb that it has exploded, it was a hydrogen bomb. We are told that France, after spending hundreds of crores on atomic research, has not been able to produce a bomb with Uranium 235. China is several steps ahead of that

Shri Nambiar: It was Uranium 235, that was the report, which is superior.

Shri Frank Anthony: It was not Uranium 235. Why should there be these interruptoins?

China is alleged to have used Uranium 237, which is supposed have a much higher quality, or more fine quality of fission material. Uranium 235 is now a fairly sort of backward form of Uranium.

Shri Nambiar: It is superior.

Shri Frank Anthony: Today, another report has it, a fairly authoritative report, that China is building a vast gaseous diffusion plant, in order to separate this Uranium, in order to mass produce nuclear weapons. not concerned so much with that; am concerned with the further report that China today is concentrating on short range rockets and missiles. For whose benefit? Obviously for benefit of India Short range rockets and missiles are not going to be used. or they will not be usable, against distant countries like America and Britain. Short range rockets and missiles, armed with nuclear warheads, can only be meant for the special benefit of India. Let us take notice of it.

We also know this, that China has not many, but she has between 10 and

They have a combat 15 TU-4 planes. radius of not less than 2,000 miles. She has a Russian-supplied fleet of 150 to 400 Ilyushin-28s, with a combat radius of about 700 miles, tunately, the infamous betrayal Tibet has come home to roost. Even with the subsonic Hyushin planes, all our major cities, major indutrial targets, major industrial centres aerodromes are within easy flying range from the Chinese Tibetan bases which we virtually handed over What I am even more concerned about is this. Apart from the short-range rockets, the latest reports say that China is concentrating producing shells with atomic warheads. What is it meant for? Let us remember this. Today atomic artillery shells with atomic warheads are being classified as conventional weapons and their use by China in border conflicts with us like in NEFA will not precipitate a world conflagration. They will be deemed to be using conventional weapons. What happen? What is the good of building up an army of a million men with automatic and semi-automatic weapons? What is the good of building up an army of ten million men with automatic and semi-automatic weapons? In the face of a Chinese Army equipped with atomic artillery one million Indian soldiers with all the courage in the world will be sitting ducks. The debacle will be a picnic compared to what might happen within the next six months or one year. That is what I am really afraid of. When I warned the late Prime Minister about what was going to happen in NEFA, I said that it was the soft underbelly, he ridiculed me in this House that I had become a neurotic conjuring up visions of Indian soldiers' heads rolling in NEFA. I say this today. It is not a fad; it is a fact. What is the answer? I am not one of those who believe in uninformed hysteria; I am not one of those who support the ranting braggadocio of some Opposition Members. I say this; I am also inclined to accept the mildewed mantraras

that have become the stock-in-trade in the policy of the Government of India today. What I feel is this. am aware of the difficulties we are faced with, I am aware of the fact that India is a signatory to the partial nuclear test ban treaty. I am aware that the cost of producing an atom bomb or a hydrogen bomb may be utterly crippling, I do not know of the cost. Shri Shastri said that it was 40 or Rs. 50 crores. I do not whether it was the same report which my hon. friend read just now in which Dr. Bhabha stated that you have a stock-pile of about 50 bombs for 21 million dollars, equivalent to about Rs. 10 crores. aware of the fact that with almost a thousand crores of defence expenditure, the economic back of the country is breaking; that it is this defence expenditure that has contributed largely to the run-away inflation to the astronomical rise in food prices; aware of all that. I am aware also that it is perhaps part of Chinese strategy deliberately to stampede us into undertaking impossible defence burdens so that we may falter on the economic front, because of that there may be shortages of food and run-away inflation and frustration creating the conditions under which the communists in this country will thrive, create chaos and subversion.....

Shri Nambiar: Stock argument, repeated several times.

Shri Frank Anthony: But how true; they never lose their validity. That is shown by how sensitively my friend reacts to the truth.

Shri Nambiar: Communists do not want calamity to thrive; communists can thrive on their own.

Shri Frank Anthony: What then is the alternative? Do we sit back in the face of this real danger today and indulge, I regret to say, as we are indulging, in periodic exercises in futility, preaching philosophy, condemning these explosions, trying to persuade the other nations of world not to join the nuclear club.

My hon. friend the Minister of External Affairs referred with great clang, probably justified, to all the principles for which he was not prepared to stigmatise Panchsheel. I use the word "stigmatise", because there is a certain stigma after the Chinese subscribed to it. Has he told us how many of those nationals gathered at the Cairo Conference, how many of them condemned the Chinese explosion? India I think UAR and I think the President of Ghana; all the other so-called non-aligned nations—their silence was not only significant but was eloquent. Which nations at the Cairo Conference condemned the Chinese explosion? my way of thinking there were two reasons: the first is the psychological reason. I do not agree with Shri Masani; we know that it is psychology of colour, that it is the resentment against the abrogation of superiority by the White which runs like the powerful motive through all their thinking and even their policy-making, and it is psychology of colour which, in the first place, perhaps created a secret sense of satisfaction, psychological satisfaction, among the coloured nations of Asia, Africa and even of Latin America, that here was the answer of a coloured nation to the nuclear monopoly of the nations. It was a psychological, secret satisfaction. The second reason was that these other nations, unlike us, are more practical; they realised the utter futility of philosophising in this nuclear age. I do not know, but I read the accounts in fairly well-informed journals, that even the UAR, with the help of Nazi scientists, are on the verge of exploding a nuclear device; they have already developed a bomb into which they can load radio-active cobalt. One of the things which I read recently was this: that West Germany has devised an absolutely revolutionary break-through for extracting the radium isotope. It means this: I believe it is so revolutionary that if it becomes general knowledge the smallest nations of the world will be able to produce

## [Shri Frank Anthony]

sophisticated nuclear weapons at comparatively negligible cost. In the face of this, does any responsible person believe that India's preaching or the preachings of other well-intentioned countries will prevent more and more nations from joining this nuclear club? France yesterday, China today, the UAR and Japan tomorrow, Ghana the day after tomorrow, and the feetdragging, Ahimsa-preaching India, the day after day after tomorrow-much too late. That is what is going to happen tomorrow. Let us face the reality; because we refused to face the realities we went through unmitigated humiliation of And this time it would not be humiliation; it will be something will defy description.

As I say, what do we do? What is the answer? The answer is not an easy one. It will mean for us agonising reappraisal. I feel within the limits of my very limited knowledge that perhaps we should enter the race for producing atomic or a hydrogen bomb because of the cost and also because of the inability to deliver it. There is no point in having an atomic bomb or a hydrogen bomb; how will we deliver We have not got even subsonicilyushins. While our major cities are within easy range of the Tibetan bases, we have no planes to deliver anything to the Chinese industrial centres or the main cities. Because of that I feel that it would be unwise to enter the race for producing an atom bomb or a hydrogen bomb. There is this vague feeling, there is this assurance which is not expressed, that if the Chinese attack us democracies will come to our aid. I hope so, but that may or may not happen.

So far as the deploying of nuclear weapons is concerned, my knowledge is this: that even the USA cannot go to the aid of a country unless it has treaty arrangements and that treaty has to be approved by the Senate or ratifled by the Senate. There is no treaty arrangement. So even if

China chooses to unload an atom bomb or a hydrogen bomb on us there is no guaranteeing in that even America would or could come to our help. The only answer to a massive attack is the answer which Masani referred to in his own way. When I was in London recently, I met some Members of the Party who are now in the Government. They have always been, and quite rightly, against having own independent nuclear deterrent. Even for Britain, a fairly wealthy country, they say, to have an independent nuclear deterrent, the cost of it would be crippling. So, they have decided that the only alternative is collective security. But for us, with all our distortions of nonalignment our pathological aversions and misinterpretations, collective security means the abandonment sovereignty. 'We would rather remain defenceless than affirm our eignty by entering into some kind of collective security arrangement with other sovereign, equally independent countries. As if Britain is going to abandon its sovereignty by entering into an arrangement of collective security.'

Even assuming that we break way from the inhibitions of these mantrams of the past and we are prepared to enter into some system of collective security, my real fear is this that we will not address ourselves to the immediate need. The immediate need today in my humble thinking is that we must pursue from today, from tomorrow, the development of nuclear technology and know-how. Let us assume that the present leaders of China, for one reason or another, do not unload an atom bomb on us; they may be afraid that it will cause a world conflagration. But they are going ahead with preparing these conventional weapons with nuclear warheads. That is going to happen in the case of the next confrontation?

I am not prepared to agree with the remantic assessments made by the Members of the Government, such as

Chagla, that we can produce an atom bomb within within a month or two I do not think we have the resources, apart from the treaty arrangements. I do not think under the treaty arrangements that we have with the Canadians in regard to the Tarapore Ranapratapsagar, Nuclear Stations that we can use the nuclear power there for defence purposes. In any case, I do not think we would be able to produce more than two crude plutonium bombs in the next 18 months. I do not know what the cost is going to be. Nobody seems to be able to tell us. Let us assume that the cost of pursuing nuclear technology and know-how is going to be Rs. 200 to Rs. 300 crores. Immediately they would say, where do we find it? This is where I say there must be an integration-because ultimately the decisions will have to be political —there must be an integration between our foreign policy and our defence policy. There must be now an immediate radical rethinking of our defence planning. What is the point of spending Rs. 1000 crores? What is the point of having an army of 1 million men? What is the point of having 20 and 6 more ordnance factories? Can't we cut back defence expenditure almost diately Rs. 200 or Rs. 300 crores? Would it not be much more effective to have an army of half a million men equipped with the tremendous firepower that the nuclear weapons will give them, instead of uselessly expanding our army to a million men and having all these ordnance factories?

I know there will be resistance. the first place, there will be resistance by vested interests, from Generals. They may not want their army to be cut down. There will be resistance from certain regional, chauvinistic, provincial satraps. Maharashtra, with its tremendous history of tribalism, will not want their factories to go from Chanda and Ambagheri. The south may not want it the proposed factory not to

be established in Tiruchirapalli. It will have to be a political decision, a decision informed not only by vision, but a decision informed by courage. We will have now to rethink completely and replan our whole defence expenditure.

I will finish with this. I would congratulate the Prime Minister. feel that better late than never, he has initiated a policy of friendship instead of this old attitude of living in a sort of grandiose isolation. That would not help us. We did not have any friends anywhere. When it came to the crunch, who were our friends? Did we have any friends, among the people around us, among any of the nations at the Cairo Conference? No. Fortunately today the Prime Minister has initiated a long-overdue policy of seeking friends. We can have them. There is Afghanistan. Our relations with Afghanistan are cordial Let us strengthen them. I think our relations with Nepal have improved. I am also prepared humbly to endorse the Indo-Ceylon agreement provided Ceylon does not resile from certain obvious implications on that. we cannot afford to go round continuing not having friends, continuing creating enemies on our borders.

Our major confrontation, our only confrontation, a confrontation which means life or death for this country, is China. And it is a confrontation which is going to remain with almost permanently as long as China has her present leaders committed avowedly to policies of political brigandage. Sir, may I say this to the hon. Minister for Foreign Affairs? Let us have closer ties with countries like Malaysia. Let us have closer ties We know that Japan with Japan. has tremendous industrial capacity and she has a tremendous military potential. I believe, working closely with these Asian neighbours, especially with Japan, we can contain this menace of Chinese neo-imperialism armed with this nuclear terror.

डा॰ राम मनोहर लोहिया: सभापति महोदय, में आप से पहली अर्ज तो यह

### [डा॰ राम मनोहर लोहिया]

करूंगा कि ग्रगर अन्तर ग्रखबार वालों के लिए ध्रनुवाद का इन्तजाम हो जाए, तो ग्रच्छा हो, क्योंकि फिर इस से गलतफहिमयां ज्यादा न हो पायेंगी।

एक माननीय सदस्य : वे समझ लेते हैं। डा० राम मनोहर लोहिया : चाहते हैं कि ऐसा हो।

मुझे हमेशा एक बात अखरती रही है कि दुनिया में हिन्दुस्तान की सरकार सब से कम इज्जात सरकार क्यों है। देश तो मुखा ग्रीर रोगी है ही, लेकिन इस सरकार का शब्द दुनिया में कोई मूल्य नहीं रखता ग्रीर शायद इधर दस पंद्रह बरस में दुनिया भर में ऐसी कोई सरकार नहीं रही है, जिस ने अपनी इतनी जमीन खोई, जितनी हिन्दु-स्तान ने । इज्जत गई, जमीन गई, कोई चीज हाथ नहीं लगी, तो ग्राखिर इस सब का कारण क्या है ? स्रोर कभो कभो तो मुझे ऐसा लगता है कि हम लोग सरकार की टीका करते वक्त कोई जड़ की बात नहीं पकड़ पाते कि कहां पर ख़ाराबी है।

मेरी राय में सब से बड़ी ख़राबी यह है कि इस सरकार की घोषणात्रों का कोई मुल्य ही नहीं रह गया है। जब यह कुछ कहती है, तो इस के दिमाग़ में भी शायद उत कहने के लिए कोई ग्रास्था या भक्ति नहीं रहती । विपरीत घोषणायें भी कर दिया करते हैं। जैसे चीन के मामले में इस सरकार की एक घोषणा यह है--ग्रीर वह तो लोक-सभा का बहुत बड़ा संकल्प भी है--कि अपनी सब जमीन पाये बिना चैन से नहीं देंठेंगे। सरकार के मंत्री बार-बार कह भी दिया करते हैं कि बिना इज्जात के भौर बिना अपनी सरजमीं वापस पाए चीन से कोई समझौता नहीं होगा। एक तरफ़ यह घोषणा है स्रौर दूसरी तरफ़ जब कभी बचने की थोड़ी बहुत भी जरूरत होती है,

तो घोषणा हो जाती है कि शान्ति के लिए तो ग्राख़िर कुछ लेना-देना पड़ता ही है, समझौते में लेना-देना वाजिबी हो जाता

सब से पहले तो मैं कहना चाहता हूं कि चीन के साथ समझौते में लेना तो कोई होगा नहीं---लेने का सवाल ही नहीं उठता, देना ही होगा । लेकिन इस तरह की बात बोल कर के यह सरकार संसार भार में ग्रपना वचन निर्लंज बना देती है। कोई इस पर विश्वास नहीं करता । क्या लोक-सभा के उस संकल्प का कोई मतलब है कि हिन्दुस्तान की पूरी जमीन वापस लिए बिना हिन्द्स्तानी चुप नहीं बैठेंगे ? श्रगर उस का मतलब नहीं रह जाता है, तो कोई देश क्यों विश्वास करेगा हिन्द्स्तान पर, उस की किसी घोषणा पर ?

न सिर्फ़ बाकी दुनिया के लोग हिन्दुस्तान पर विश्वास खो चुके हैं, लेकिन खुद हिन्दु-स्तानी दिमाग सरकार के कारनामों के कारण बेईमान बनता चला जा रहा है। इस दिमाग के ग्रन्दर विपरीत घोषणायें रखी हुई हैं। ग्रगर मान लो, कभी कोई ऐसी जरूरत पड़ जाये कि समझौता करना हो, तो झट से कह देंगे कि हम ने समझौते की बात कही थी स्रीर स्रगर लड़ना पड़ जाये, तो झट से कह देंगे कि हम ने इज्जत की बात कही थी। इन विपरीत घोषणाओं के दिमाग़ में रहने के कारण दिमाग़ बेईमान बन गया है।

इसलिए मैं समझता हूं कि जो बुनियादी रोग इस देश भीर इस सरकार को लगा है, वह यह है कि इस की घोषणात्रों का कोई मुल्य नहीं है, इस की जीभ का कोई मृल्य नहीं है, इस पर कोई विश्वास नहीं करता, यहां की जनता इस की बातों पर कोई ग्रास्था नहीं रखती । ग्राप जानते हैं कि दो जीभ वाला जानवर कितना ख़तर-नाक हुन्ना करता है। सारा संसार उस से डरता है। न सिर्फ़ संसार के लोग उस पर विश्वास नहीं करते, बिल्क सब कोई उस पर डंडा या बरछा लिए हुए खड़े रहते हैं कि किसी तरह इस का मुंह कुचल दिया जाये। यह मैं ग्राप को हिन्दुस्तान की विदेश-नीति का सब से पहला, बड़ा ग्रीर बुनियादी रोग बता रहा हूं।

ग्रगर ग्राप जरा ग्रपने पड़ोसियों की तरफ देखेंगे, तो यह साफ़ जाहिर हो जायेगा। नेपाल, भटान, सिविकम, ये जितने भी इलाके हैं, ये हमारे देश के या ग्रंग हैं या पड़ौसी हैं। इस वक्त मैं इस प्रश्न में नहीं जाता हूं कि कौन स्वतंत्र है ग्रीर कौन परतंत्र है, क्योंकि यह बहुत छोटा सवाल है। वहां पर सारी जनता के मन में हिन्दुस्तान के प्रति न तो कोई म्रादर्श का विचार है, न कोई म्रीर विचार है, न कहीं कोई ग्रीर स्वार्थ है। उन को ख़ाली एक ही लालच है कि किसी तरह से हिन्दुस्तान से पैसा वसूलो । मैंने यहां तक सुना है कि भूटान की एक लोक सभा जैसी बनादी गई है ग्रीर वहां पर एक साहब हैं, जिन का नाम है शेरीन दोरजी, जोिक राजा के सम्बन्धी हैं। उन का पेशा ही यह हो गया है कि हिन्द्स्तान को एक दो गाली ग्रीर दे दो, तो हिन्दुस्तान से कुछ श्रीर ज्यादा पैसा मिल जायेगा यहां के काम-काज के लिए, यहां का सब काम-काज चलाने के लिए । यह सरकार चाहती है कि पैसे के ग्राधार पर ग्रपने ही ग्रंगों को या अपने पड़ोसियों को खरीद लिया जाये--म्रादर्श के म्राधार पर नहीं, या किसी विचार के ब्राधार पर नहीं। सच पूछिए, तो खद हमारे हिन्द्स्तान का जो सीमान्त श्रंग है, ग्रगर उस के ऊपर किये जाने वाले ख़र्चें को देखें, तो ताज्जुब होता है कि कितना खुर्च किया जाता है काश्मीर पर, सिक्किम पर श्रीर उर्वशीयम पर । नागा प्रदेश की बात तो मैं नहीं करता । हो सकता है कि इस में कुछ खुर्चा पल्टनी होता है, लेकिन

काफ़ी ख़र्चा वहां जनता को ख़रीदने के लिए होता है।

मैं बार-बार यह कहना चाहुंगा कि यह सरकार ग्रादर्श-विहीन, ग्रादर्श-शून्य हो चुकी है स्रोर उस का सब से बड़ा प्रमाण श्रभी मुझे मिला कुछ ही दिनों पहले कि ग्रक्साई सड़क के बारे में लगातार इस सरकार ने झूठ बोल कर हिन्दुस्तान की जनता को संतोष दिलाना चाहा। श्रक्साई सड़क के एक एक गज के बनते वक्त इस सरकार को पूरा पता था कि वह सड़क बन रही है। मैं इतना ही चाहुंगा कि गंगटोक में हिन्दुस्तान की सरकार का जो प्रतिनिधि था, उस ने 1951. 1952, 1953 स्रौर 1954 में जो रिपोर्टें भेजीं, वे छाप दी जायें। उन रिपंटों से साफ़ पता चल जायेगा कि सरकार को सब कुछ पता था । जब इन रिपोर्टों के बावजुद यह सरकार कहती है कि उसे पता नहीं था, चीन ने उसे धोखा दिया, तो सारी दुनिया कहती है कि यह सरकार तो बिल्कुल झुठ बोल रही है, इस के बाद उस पर क्या भरोसा किया जाये ।

इसीलिए मैं ग्राप से कहना चाहंगा कि चीनी बम पर जितनी भी बहस हो रही है, वह कुछ बेमतलब सी हो जाती है। मैं ने यहां पर बहुत कुछ खर्च के बारे में सुना। कोई तीस लाख कहता है, कोई चालीस करोड़ कहता है। जो मैं ने थोड़ा बहुत सूना है ग्रीर जो ग्रणु बम के कारख़ाने को दूर से मैंने एक बार देखा था, उस से मुझे याद पड़ता है कि ग्रमरीका के ग्रण बम के कारखाने पर चौदह ग्ररब रूपये की पूंजी खर्च हुई थी। यह कीई मजाक है ? यह तो ऐसा ही है कि कह दें कि एक मोटर-गाडी पंद्रह हजार रुपये में मिल सकती है। हां, एक मोटर-गाड़ी पंद्रह हजार रुपये में मिल सकती है, लेकिन मोटर-गाड़ी के कारखाने पर पचास, साठ या सत्तर करोड रुपया खर्च हम्रा करता है । ग्राज-कल ग्रणुबम को ले कर जितनी भी बहस हो रही है, मैं समझता हूं कि वह बहुत

# [डा॰ राम मनोहर लोहिया]

ही नाकाक़ी है, घोखा देने वाली है, झठी है। ग्रसल में बताया जाये कि ग्रण बम को बनाने के लिए खर्चा कितना होता है। उस के ग्रलावा यह भी बताया जाये कि जो मशीन. कल-पूजें उद्योगीकरण हैं, क्या हिन्द्स्तान ग्रठारह महीने छोड़ दो, ग्रठारह बरस में भी उन को बना सकता है। ब्राखिर भूल नहीं जाना चाहिये कि यह वही हिन्दुस्तान है, जिस ने सूरज का चल्हा बनाने के लिए चार बरस का वक्त खराब किथा ग्रीर बाद में वह नहीं बन पाया। यहां के वैज्ञानिक कोई चीज अच्छी तरह से नहीं किया करते हैं। सरज की किरणों में से कुछ उन्हें तत्व निकालना चाहिये या उन्होंने गर्मी में से निकालना शुरु कर दिया ग्रीर इस कारण से सारी दुनिया के वैज्ञानिक हिन्दुस्तान के वैज्ञानिकों पर हंस रहे हैं। अगर इनको कुछ करना था तो सूरज की किरणों से न कि सूरज की गर्मी से। सरज की गर्मी में कुछ नहीं है। जब विज्ञान की, भौद्योगी-करण की और सब की ऐसी हालत है तो अण बम की ऐसी चर्चा बेमतलब हो जाया करती है। असल में चर्चा कुछ ग्रौर होनी चाहिये।

कहां दुब्रा है हिन्दुस्तान का ख्रौद्योगी-करण? कहां है हमारी संकल्प अक्ति? हमारी जमीन इतनी छिन गई लेकिन अभी तक भी हिन्द्स्तान की सरकार का दिल मज-बुत नहीं हो पाया है, उस में संकल्प की मजबुती नहीं म्रा पाई है। पूरा दलदल पड़ा हम्रा है। कहां हम कह रहे हैं कि हम चीन के साथ कोई सम्बन्ध नहीं रखना चाहते। चीन ने हमारे देश के हिस्से को हड़प लिया है। मैं नहीं कहता हूं कि चीन पर ग्राप हमला कर दो। वह बेबकुफी होगी इस वच्त के हालात में। जब ग्रापने सतरह बरस में हिन्दुस्तान को नग्ंसक बना कर रख दिया है तो कोई स्रादमी यह कहें कि चीन पर हमला कर दो तो वह पागलपन होगा। इतना जबदंस्त हमला होने के बाद और हमारी जमीन हम से छिन जाने

के बाद हम लोग जिस शान्ति के साथ बैठे हुए हैं, चीन के साथ जितने भी सम्बन्ध रखे हुए हैं भ्रौर चीन की पैरवी करते रहते हैं संयुक्त राष्ट्र में, उससे मुझे कहना पड़ता है कि ग्रण बम क्या खाक, पत्थर ग्राप बनायेंगे और अगर अणुबम बना भी दिया तो चीन वाला इधर उधर से प्रेम या डंडे की बात जरा हिला देगा तो ग्रण बम भी उनको सौंप दिया करोगे। संकल्प शक्ति सब से बड़ी चीज़ है, मन की शक्ति सब से बड़ी चीज़ है। चीन के साथ किसी तरह का सम्बन्ध नहीं रहना चाहिये। चीन की पैरवी बन्द हो जानी चाहिये जो संयक्त राष्ट्र में भ्राप किया करते हैं। चीन को भी समझना चाहिये कि इस ब्राधनिक युग का वह राक्षस बन गया है। जिस तरह से आज से बीस तीस बरस प हले उस संसार का राक्षस हिटलर ग्रीर जर्मनी बन गया था, उसी तरहं से ग्राज इस संसार का कोई राक्षस है तो वह चीन बन गया है। उस राक्षस के स्वरूप को ग्रापको समझना चाहिये। राक्षस कुछ सफेद होता है, कुछ काला होता है। हमारी बदनसीबी है कि इस राक्षस का हम को काला स्वरूप ही देखने को मिला है। लेकिन जब हम उसके काले स्वरूप को देखें तो हमें भूल नहीं जाना चाहिये कि इसका वह सफेद स्वरूप भी है जिस का ग्रभी एंथनी साहब ने जिक्र किया है, जिसको उन्होंने ग्रभी ग्रापके सामने रखा है। हम भूल जाया करते हैं समझने में कि चीन ग्राज दो ग्ररब रंगीन लोगों का प्रवक्ता बन गया है। एक ग्ररब सफेद मुंह वालों के खिलाफ। हिन्दुस्तान ने ग्रब तक इस चीज को समझा नहीं है या समझ लिया है तो उसके पास कोई तरीका नहीं है, कोई ब्रादर्श नहीं है। सरकार नहीं जानती है कि ग्राज की दुनिया कैसी है। ग्रगर सरकार को चीन का मुकाबला करना है तो वह ट्रांसमिटर इधर उधर प्रचार या ऐसी वैसी छोटी सी चीजों से नहीं हो सकता है। जड़ को पकड़ना पड़ेगा स्नापको । स्नाज की दुनिया में जितना माल एक हिन्दुस्तानी

एक घंटे में पैदा करता है, उतना माल चीनी 40 मिनट में पैदा करता है, रूसी 7 मिनट में ग्रौर ग्रमरीकी केवल 3 मिनट में पैदा कर लेता है। यह उत्पत्ति की साम्राज्यशाही संसार के सामने है। जब तक उत्पत्ति की साम्प्रा-ज्यशाही को ले कर हिन्दुस्तान की विदेश नीति कोई चित्र और कोई उपाय नहीं रखती है, तब तक चीन से वह कभी भी अफीका और एशिया और दक्षिण अमरीका के इलाकों में म काबला नहीं कर सकेगी। इस राक्षस के इस उजले स्वरूप को हमें जानना चाहिये। मैं कहा करता हं पिछली दुनियां के स्वरूप को बताते हए, हिटलर को बताते हए कि ग्रगर हिन्द्स्तान ने ग्राजादी पाई है तो किन दो व्यक्तियों के कारण। एक व्यक्ति ग्रच्छा था, ग्रच्छा ग्रादमी वह था ग्रीर दूसरा व्यक्ति वरा ग्रादमी था। लेकिन इससे इन्कार नहीं किया जा सकता कि उस समय की दूनिया में इस एक अच्छे ने आंर एक बरे ने मिल करके इतनी उथलपुथल पैदा कर दी कि पुराना ढांचा खत्म हम्रा भीर नया ढांचा स्राया: उसी तरह से ब्राज चीन बुरा होते हुए, उसके नेता बुरे होते हुए भी, उसके नेताग्रों ग्रीर उसकी सरकार ने हमारे देश के ऊपर हमला कर देने के बाद भी ग्राज मीजुदा दुनिया के ढांचे को उथलना पुथलना शुरू किया है, उसे हमें समझना चाहिये। ग्रगर हम चीन का मुका-बला करना चाहते हैं तो फिर इस उत्पति की साम्प्राज्यशाही के खिलाफ हमें उठना है।

इसके ग्रलावा ग्रीर भी बाते हैं। लोग जमींदारी की बात करते हैं। दुनिया भर में जमींदारी है। ग्राज कुछ इलाके हैं गोरों के, जैसे साईबेरिया है, कैलिफोर्निया है। इन इलाकों में एक मील के ऊपर मुश्किल से एक ग्रादमी दो ग्रादमी पांच ग्रादमी, दस ग्रादमी रहते हैं ग्रोंर हिन्दुस्तान जैसे इलाके में एक मील के ऊपर तीन सौ, चार सौ, पांच सौ ग्रादमी रहते हैं। ग्रन्तराष्ट्रीय जमींदारी के बारे में भी कोई न कोई बात िन्दुस्तान को रखनी ग्रीर निकालनी पड़ेगी। यह तो मैंने सिलसिले के तौर पर कह दिया है। लेकिन ग्रगर हम को चीन का मुकाबला करना है तो इन सब बातों पर ध्यान देना होगा।

अणुवम वनाना, न बनाना एक गौण बात है। जब मीका आएगा, तब फैसला हो जाएगा। अभी तो खाली यह है कि क्या अणुवम बनाने के लिए जो दो चीजें जरूरी है, वे क्या हिन्दुस्तान की सरकार के पास हैं। एक चीज है यह कि हिन्दुस्तान का औदांगीकरण कांत्रे खते हुए हिन्दुस्तान का औदांगीकरण को देखते हुए हिन्दुस्तान 18 महीने में तो क्या 18 बरस में भी अगुवम नहीं बना सकता है और दूसरी चोज है, मन की शक्ति, संकल्प-शक्ति जो आज हिन्दुस्तान की सरकार में बिल्कुल नदारद है। हिन्दुस्तान की सरकार दल दल बन गई है, उसमें काई खूटा नहीं रह गया है। ये दो चोजें हैं जो हमारे सामने आनी चाहियें।

ग्रौद्योगीकरण कहां है? मैंने ग्रकसर सवाल उठाया है कि सरकारी मंत्री कोई भी यह तो बताये कि हिन्दुस्तान पिछले 14-15 बरस में ग्राज की दुनिया में ग्रौद्योगीकरण के हिसाब से कितने नम्बर पर है। जब अंग्रेज यहां थे, हम को लट रहें थे, चुस रहें थे, तब हिन्दुस्तान का नम्बर दुनिया में ग्राठवां था। ग्राज 17 बरस की मेहनत के बाद इतने कहने के मताबिक लगातार उन्नति के बाद भी, दुनिया मैं हिन्दुस्तान का रुतबा कौन सा है, किस नम्बर पर वह म्राता. है, इस पर गौर किया जाए। इसको मैं खद नहीं बताऊंगा। मैं यह चुनौती इस सरकार के सामने हमेशा के लिए रख देता हं कि क्या कभी यह बतायेगी कि 17 बरस की ग्रापकी पसीने वाली मेहनत के बाद हिन्दुस्तान की दुनिया में श्रौद्योगिक रुतबा कौन सा है। .मैं कह दं कि 17 बरस पहले वह ग्राठवां था जबिक ग्रंगेज हमें लुट रहे थे। ग्रब कितना है ? ग्रजीब हालत होती है जब ग्रण्डम की बात कही जाती है। तब कहते हैं कि हम तो महिंसा के पथ पर हैं, हम तो देश का स्रौद्योगीकरण कर रहे हैं, जनता को उठाने की कोशिश कर रहे हैं। जब जनता को उठाने की बात होती है तब कह देते हैं कि क्या करें, हमारे ऊपर लगातार हमले होते हैं, इसलिए हमारा सारा पैसा

[डा० राम मनोहर लोहिया]

रण नीति में ग्रीर रक्षा करने में खर्च हो जाता है। ऐसी बातों के सबब से ही हिन्दुस्तान का मन बिल्कुल बन नहीं पा रहा है। मन हमारा कहीं टिकना चाहिये।

विदेश मंत्री के भाषण को मैंने सुना है, प्रधान मंत्री के भाषणों को भी मैं सुनता रहा हूं। इनके भाषण में कहीं कोई एक हरफ भी ऐसा नहीं था, ग्रक्षर तक नहीं था, वर्ण-माला का कोई ग्रक्षर ऐसा नहीं था जिससे दिल ग्रीर दिमाग को कहीं कोई उठान मिले। खाली ऐसा माल्म होता था जैसे कोई स्कूल का विद्यार्थी --- वह भी कालेज वाला नहीं ---स्कूल वाला विद्यार्थी कुछ चीजों को गिनता चला जा रहा हो। कुछ इधर उधर का विश्ले-षण कर रहा हो। उस में कोई सुजनात्मक चीज नहीं थी, कोई उठाने वाली, निर्माण करने वाली, नई दिशा में जाने वाली चीज नहीं थी। मुझे तो बड़ा ग्राश्चर्य हम्राजब प्रधान मंत्री ने बड़े ताव से ग्रण बम के बारे में कहा कि सरकार नीति बनाया करती है। सरकार क्या नीति बनायेगी? यह सरकार इस लायक नहीं रह गई है कि नीति बनाये। इसकी घोषणात्रों का कोई म्लय नहीं रह गया है। जब यह बात करती है तो बिल्कुल उलटी सीधी, ऐसी जिसका वस्तुस्थिति से कोई सम्बन्ध नहीं रहा करता है, जिस का कोई तात्पर्य नहीं हुम्रा करता है। म्राप म्रच्छी तरह से जानते हैं कि इस सरकार ने एक तरफ तो समाजवाद की, सामाजिक न्याय की घोषणा कर रखी है, श्रीर दूसरी तरफ मैं कहना चाहता हूं कि ग्राज दुनिया भर के लोग हिन्दुस्तान भर के लोग जानते हैं

सरकार के जो बड़े मंत्री हैं,--छोटे मंत्रियों की मैं इस वक्त बात नहीं करना चाहता--उन में से एक भी ऐसा नहीं है जिस ने इन घोषणात्रों के विपरीत काम न किया हो। जब ऐसी हालत रहती है तो इन घोषणात्रों का क्या मतलब रह जाता है।

इसी तरह से थोड़ा सा मैं रूस के बारे में कह देना चाहता हूं। इसके बारे में बहुत

कुछ कहा गया है। वहां पर जो परिवर्तन हुए हैं, उनके बारे में बहुत कुछ कहा गया है ग्रीर यह भी कहा गया है कि उनके कारण हिन्दुस्तान के प्रति रूसी नीति में कोई तबदीली नहीं होगी। मैं यह जानना चाहता हूं कि क्या रूस के कभी किसी मंत्री ने कोई बयान किसी ठोस मामले में दिया है, काश्मीर के मामले में दिया है, चीन के मामले में दिया है या मदद के मामले में दिया है ? वैसे बयान जैसे वे दिया करते हैं, वैसी मदद जैसी वे दिया करते हैं, उसका कोई मतलब नहीं रह जाता है उस मदद के। मैं देख चुका हूं। रूस ग्रीर ग्रमरीका दोनों की मदद को मैं देख चुका हं। रूस वाले मिग हवाई जहाज बना रहे हैं। पिछले दो तीन बरस से कुछ नहीं बन पाया है यहां पर जब चह्वाण साहब से पूछा जाता है तो वह इधर उधर का जवाब दे दिया करते हैं। रूस ग्रीर ग्रमरीका में मदद के मामले में कोई होड़ नहीं है। मैं होड़ देखना चाहता हूं दोनों देशों में। कोई मदद नहीं मिल रही है, न रूस ग्रीर न ग्रमरीका से।

एक ग्रौर बुनियादी बात मैं ग्रापके सामने रखना चाहता हूं। यह क्रान्तिकारी देश है, म्राप कहते हैं कि म्रापकी सरकार क्रान्तिकारी सरकार है। मुझे इस मामले में भी रूस ग्रौर ग्रमरीका का नमुना ग्रापके सामने रखना पड़ रहा है क्योंकि हिन्दुस्तान म्राज इतना मशहूर नहीं है अपने किसी भी गुण के लिए। 17 hrs.

[Mr. Speaker in the Chair] ग्रब क्रान्तिकारिता का ग्राप नमुना देखिये। ये सरकारी लोग पिछले 17 बरस से घर में रहे हैं ग्रमरीकी, बाहर रहे हैं रूसी, घर में ग्रमरीकी, बाहर रूसी । ग्रमरीकी ग्राधुनिकता की नकल इन्होंने हिन्दुस्तान की खेती, कारखानों के ढांचे ग्रादि में करनी चाही है। ग्रमरीकी खपत। तो घर के ग्रन्दर ग्रमरीकी नकल ग्रौर बाहर रूस के साथ रहने की कोशिश । सोचा कि शायद रूस के साथ सम्पर्क हो जाने से, उस के छू देने से कुछ क्रान्तिकारिता म्रा जायेगी । मैंने इसे पहले भी सम्पर्क या स्पर्व कान्तिकारिता कहा था। जब ग्रादमी में ग्रसल में कान्ति-कारिता नहीं रहती है तो किसी दूसरे कान्ति-कारी को, जिसे वह ऋान्तिकारी समझता है, छ देने से समझता है कि उस के गण मेरे ग्रन्दर चले ग्रायेंगे, जिस तरह से **किसी** पुराने जमाने में शिव महाराज के लिंग को छ देने से हिन्दू सोचते थे कि उन के कुछ गण मेरे अन्दर आ जायेंगे । यह स्पर्ध कान्ति-कारिता सरकार की रही है। पिछले सत्तरह वर्षों से, मैं यह आरोप लगाना चाहता हं, यह सरकार बिल्कुल कान्तिकारी नहीं रही है, यह सरकार दलदल में फंसी रही है, उस ने देश को कतई नहीं उठाया है क्योंकि घर के अन्दर वह अमरीकी **और बाहर रूसी** रही है। ग्रगर कान्तिकारी बनना है देशी मामले में ग्रीर परदेशी मामले में, तो मैं कहना चाहता हं, हमें घर के ग्रःदर रूसी बनना पड़ेगा और बाहर ग्रमरीकी बनना पडेगा । हम अपने खेती कारखानों के ढांचे को वदलें ग्रौर जो खर्च बड़े लोगों की विला-सिता और ऐयाशी में हो जाता है उस पर रोक लगा कर पूंजी जमा करें स्रौर स्रपने कारखानों को चलायें, श्रौद्योगीकरण को चलायें । घर के ग्रन्दर हम रूसी कान्ति-कारिता अपनायें । जब मैं यह शब्द इस्तेमाल करता हं तो मेरा यह मतलब नहीं कि हम ग्रातंक का रास्ता इस्तेमाल करें, लोगों को मारें पीटें, धमकायें, उन की जानें ले लें, वह हिस्सा जो रूस ने किया उस को मैं ग्रलग करता हं, लेकिन रूस के ग्र**ंदर जो** ग्राधिक कान्तिकारितः ग्राई, जिस कान्ति-कारिता को शायद उस ने गलत रास्ते पर ले जाना चाहा, उस को छोड़ कर, हमें **ग्रायिक** कान्ति अपने देश में लानी पड़ेगी, और विदेशी मामलों में हम को ज्यादातर अमरीका के साथ जाना पडेगा, क्योंकि चीन है ग्राधनिक यग का राक्षस, श्रीर मैं जानता हूं कि जितने भी श्रीर देश हैं, उन की नीतियों में कुछ अस्थिरता है, कुछ हीलडोल है, वह कुछ इधर उधर हो जायेंगे, लेकिन जहां तक 1437(ai) LSD-8.

श्रमरीका का मामला है, विदेशी नीति के मामले में उस को जनतंत्र का थोड़ा बहत माधार रखना ही पड़ेगा । इसलिए हो सकता है कि श्रमरीका की बहत सी बातों को मैं पसन्द नहीं करता, ग्रगर मेरे हाथ में कुछ भी हो तो मैं विदेशी नीति को ऐस चलाना चाहुंगा कि शायद अगर आप अल्जीरिया के मामले को लें या समझ लें कि क्युबा के मामले में, मैं अमरीका की मुखालिफत न करूं, मैं चप रह जाऊंगा, लेकिन ग्रमरीका का साथ हरिज नहीं दूंगा । जब मैं कहता हं कि श्रमरीका के साथ श्रपनी विदेश नीति को थोड़े बहुत जोड़ने की कोशिश करनी चाहिये तो मेरा यह मतलब नहीं है कि ग्रमरीका की सब बातों में मैं हां कर दूं, मैं उस का हिमायती बन जाऊं, बल्कि सिर्फ इतना कि हम को हिन्दस्तान के अपने हितों की रक्षा करने के लिए और सारे संसार में जनतंत्र वगैरह भ्रौर शान्ति की रक्षा करने के लिए बाहर के मामलों में ज्यादातर ग्रमरीकी सरकार का साथ देना पड़ेगा ग्रौर भीतर श्रपने कारखानों वगैरह में नये नये ढांचे में हम को रूसी तत्व ज्यादा इस्तेमाल करना पडेगा । ग्रगर इस कान्तिकारिता को हम भ्रपनाते हैं तो शायद भ्रपनी विदेश नीति को हम कुछ सुधार पायेंगे।

ग्रध्यक्ष महोदय, ग्रसल में जब ग्राप नहीं ग्राये थे तब मैं यह ग्रर्ज कर रहा था कि किस तरह से यह सरकार किसी भी ब्रादर्श के मामले में बिल्कूल निकम्मी हो चकी है क्योंकि उन की घोषणात्रों का कोई मतलब नहीं रह गया है। संसार के लोग उन पर विश्वास करते ही नहीं हैं। उस की घोषणाओं में और उस की कृति में अन्तर हो गया है। इसी चीज़ को मैं ने ग्रलग भ्रलग मिसालें दे कर यहां रखने की कोशिश की है। जब तक इस हिन्दुस्तान की सरकार को विदेश नीति के ग्रादर्श का कोई पाया नहीं मिलता है तब तक ग्राप की यह विदेश नीति चल नहीं पायेगी। मिसाल के लिये मैं कहं

#### [डा॰ राम मनोहर लोहिया]

कि जब माननीय विदेश मंत्री काहिरा जा रहे ये तो मैं ने उन से अर्ज किया था कि वह दिसाण अफीका के मामले को काहिरा में जरूर उठाने की कोशिश करें। तब उन्हों ने कहा कि वह उम्र रूप से उठाने की कोशिश करेंगे। यह सही है कि वहां दिसाण अफीका का जिक आया है, लेकिन वह जिक तो हर हालत में आ ही जाता । अगर हिन्दुस्तान की सरकार ने काहिरा सम्मेलन में दिसाण अफीका के मामले को उम्र रूप से उठाया होता तब पता चलता कि चीन के मुकाबले में यह भी कोई सरकार सामने आई है।

इसी तरह से ग्रगर विदेश नीति के मामले में हिन्दुस्तान की सरकार धगन्नाई नहीं करती, खाली कह देती है कि लोग मण बम वगैरह फोड़ने के बारे कोशिश करें कि वह बन्द कर दिये जायें या हम शान्ति करवाने की कोशिश करें, तो मैं श्रर्ज करूंगा कि शान्ति इस तरह से नहीं हुआ करती । घोषणा म्राप दे दिया करते हैं कि हम एकतरफा निरस्त्रीकरण करेंगे, दूसरी तरफ आप घोषणा दे देते हैं कि हम सम्पूर्ण निरस्त्रीकरण करेंगे, तीसरी तरफ श्राप घोषणा दे देते हैं कि हम सब तरह के हथियार इकट्ठा करेंगे, जैसेकि ऐसे हवाई जहाज जो ग्रावाज से भी तेज चलते हैं, इस तरह की विपरीत घोषणात्रों का रैनतीजा यह होता है कि हिन्दुस्तान की सरकार का दिमाग और हिन्दुस्तान की जनता का दिमाग बेईमान बनता चला जा रहा है। इस में कोई टोक नहीं है, दलदल में कोई खुंटा नहीं है। जब तक यह चलता रहेगा तब तक हम बेकार यह बहसें चलाते रहेंगे, यह शायद यहां पर तीसरी या चौथी बहस है, इस का कोई नतीजा नहीं निकलता, किसी नीति में परिवर्तन नहीं होता. कोई भ्रच्छी चीज सामने नहीं ग्राती ।

सरकार कह दिया करती है कि नेपाल

का रिश्ता हमारे साथ सुधर रहा है। मेरे पास भादमी आये हैं हैं, उन्होंने बतलाया कि नेपाल की सड़कों के ऊपर पानी के नल पड़े हुए हैं पिछले दो सालों से। उन के ऊपर लिखा है "श्राई० ए० एम०" यानी "इंडियन एड मिशन' और वह दो साल से पड़े हुए हैं। काठमांडू की सारी जनता कह रही है कि देखों यह हिन्दुस्तान की सरकार काठमांडू को पानी पिलाना चाहती थी, वह पानी भी नहीं पिला पाई। जहां भी आप चले जायें वहां हिन्दुस्तान की सरकार की इज्जत खत्म होती चली जा रही हैं। 

है । 

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Mr. Speaker: If hon. Members agree, we might sit half an hour more because we took half an hour in the morning for miscellaneous work, so that 10 hours might be available by tomorrow evening.

An hon, Member: No.

Some hon. Members: One hour.

Mr. Speaker: All right.

Shri Nambiar: Then we should not have the same fate as the other day when the Food Corporations Bill could not be proceeded with for want of quorum.

Mr. Speaker: If that happens, then Members shall not have the right to ask for extension of time.

Shri Shinkre: It happened the day before yesterday.

Mr. Speaker: I remember it.

Shri Vidya Charan Shukla (Mahasamund: I would come straightway to the most glaring problem in international developments we are facing today. The Chinese nuclear explosion definitely took us by surprise. But the nation did not expect that the Government would act or react to it in such a hurry and in such unthoughtful manner.

When the news was broken, the matter was raised in the House. As is well known, the Home Minister and no other Minister of Government were ready with any information or reaction. But suddenly we were surprised that the Prime Minister began to say practically at every meeting he addressed after the Chinese nuclear explosion that we shall never make the bomb, we will never make it. This seemed to be a reaction of injured martyrdom, a feeling, an attempt to rouse the pity of the world on us, that in spite of our mortal enemy China making a bomb and exploding it, still we are so peaceful and so peace-loving that, in spite of that mortal danger, we shall never attempt to make a bomb like that.

This is surprising. I would submit very humbly that the Government should give a little consideration of this matter. Let them think deeply and deliberately about it; let weeks, months pass. Then let them come out with a well-considered opinion. They should not react in a huff to this most important problem we are faced with in a century.

We read the other day that Indonesia announced that they are going to have a nuclear weapon of their own next year. It is not surprising because I believe that the Chinese bomb will circulate; it will not only circulate in the smaller countries of Asia, but it will encircle us. Today it is Indonesia, tomorrow it may be Burma, the day after it may be Pakistan. What is the considered opinion of the Government in case Pakistan also gets this nuclear device in the coming three or four years? What are we going to do? Are we going to sit on our haunches and just pray to God that they may never use it on us? After all, this is a well-considered scientific opinion that within the next ten years it will be possible even for small nations to possess this bomb, and once it is possessed by the smaller powers, it will become inevitable for us, sooner or later, to go in for it.

We have been claiming, and there is a resolution of this House, that we shall take the territory that has been forcibly occupied by China. Can we conceive of an armed action against China without our having equal nuclear power to take back our territory? Can we march our forces on Aksaichin or NEFA, whatever small area of it has been left out,---our armed forces are not there, although Chinese have vacated it-or can ever violate the terms of the unilateral cease-tire that the Chinese have imposed on us without equal force, equal armed strength? The whole resolution of this House, and all the resolutions made in the country, will be a mockery unless we have the forces to implement them, and I believe with the rest of House, and with the rest of the country I dare say, that unless we have the wherewithal of implementing what we say, we will be making fools of ourselves, and nothing else, in our own eyes as well as in the eyes of the world.

As was mentioned a little earlier there is an article in the Test Ban Treaty that by giving three months notice, we can withdraw our signature from it. We can do so in order to preserve our sovereignty and the in-tegrity of our territory. There is nothing that debars us from doing so, and I really wonder why this Government is only harping on purely ideological propositions which have relevance to the realities of today. I am quite sure that if the late Prime Minister was alive today, this kind of hurried declaration of our resolution not to make the atomic bomb would not have been made like this. would have thought about it. would have been a lot of consultations at the technical and the political level, and then only a decision would have been taken.

I asked a question of the Minister today, and he told me in answer that the Cabinet of the Indian Government has not yet taken a decision whether to make the bomb or not. I wonder why the Prime Minis-

International [Shri Vidya Charan Shukla]

ter, without taking a Cabinet decision, has taken upon himself to declare in India and abroad that India never manufacture an atomic bomb.

The entire context of our defence strategy and our foreign diplomacy has changed, with the Chinese nation becoming a nuclear power. One of the corner stones of our foreign policy is non-alignment. Does the Government seriously believe that we can remain non-aligned in the face of the Chinese atomic bomb? It will be stupid to my mind to assume that China and Russia will always be at loggerheads. Sooner or later, being communist powers, they are going to become friends at least in international strategy and international diplomacy; if not after two years; if not after two years, after five years; and if the Chinese and Russians are even basically friendly, then in case there is any threat from China, any menace from China, wittingly or unwittingly we will have to depend on the deterrent nuclear power of the Western countries. And this unconsciously will drive us to align ourselves, whether we call it non-alignment or anything else; for all practical purposes we shall be aligned with the Western powers, and that will be a very sad day for us, because the political and the diplomatic independence in international affairs that we have been preserving for us in a very cherished manner will be lost by this unthoughtful decision of not making a bomb of our own for ourselves.

It is also true that we are wedded to the policy of peace. But there must be some means of preserving peace. If this argument is carried to its logical conclusion, it may mean that our Army comes in the way of maintaining peace.

श्री बड़े : शान्ति श्रीर शक्ति साथ साथ जाती हैं।

Shri Vidya Charan Shukla: Army is only for defensive purposes; it is

deterrent. Still if the Army is coming in the way of maintaining peace, if there are border clashes and things like that, are we going to get rid of our Army also? I feel that no serious attention has been given to this problem by the Government; they are trying to maintain an old policy in radically changed circumstances.

Possession of nuclear weapon China will also drastically affect our relations with the neighbours and South-east Asian countries; not only will our neighbours not agree to what we stand for but they will also go into the military influence of the Chinese Republic. This is as plain as the Sun and does not require any logic or argument. The smaller neighbours that surround us will definitely look to the stronger party and not to the weaking.

Mr. Bhabha the Chairman of Atomic Energy Commission must congratulated for the very outspoken manner in which he put the problem before the country; he given a completely new twist to the whole thing. There have been very uncharitable criticism against him although he did not put the matter in a political level; he mentioned it scientifically and economically as to what the matter was as far as the production of the atomic bomb was concern-I suggest that the Government must immediately take steps to constitute a high level committee of scientists as well as political leaders to consider the whole question in a dispassionate and detached manner and consider that report. This can be done in a month; it need not take months or a year.

The second point I would refer to is the role of civil servants in our diplomacy. The running civil servants in the EA Ministry have most of the time brought a bad name to our diplomacy. I am afraid that the things that began in 1950-51 with the resolution of the Security Council on Kashmir are still continuing. The latest example is the conduct of the civil servanus in the Cairo Conference. I concede that the civil servants are very competent, very able and very experienced and all that; still they do not have the political background that is necessary to give the national content to their approach to international probiems. We made ourseives extremely unpopular in the Atrican circles by remaining neutral on whether Mr. Tsnombe should be allowed to participale in the conference or not. might have been legally correct remain neutral about it. Was it politically correct? A political decision could not be taken because the Foreign Minister was busy in a dinner and the Prime Minister was busy elsewhere and one of the civilians to represent our country in the comconsidering this mittee which was matter and he could not get into contact either with the Foreign Minister or the Prime Minister for instructions. So, he took his own decision to remain neutral in the matter. The same thing has been felt about these people the UN delegations, who go there as representatives of the people of this country. The role of civil servants in diplomacy has to be reduced to an appreciable extent. I am glad that our Prime Minister made this declaration a few months back, immediately after he took over as Prime Minister and I hope he will implement it sooner or later.

I should like to say a few words about Nagaland and then conclude. It is really unfortunate that the State of Nagaland has to be considered in the External Affairs debate. It not only gives the edge to the demand of the Nagas for complete independence but it also creates a tremendous amount of confusion in the world circles about this problem of Nagaland.

Shri Swaran Singh: Anyway, we need not consider them because are considering the international situation; we are not considering the Ministry's demands or any such thing.

Shri Vidya Charan Shukla: This has been mentioned and no objection was taken.

Shri Swaran Singh: I have not said a word about Nagaland in my speech.

Shri Vidya Charan Shukla: What I say is, the Government must take it out of the purview of the Extern2l Affairs Ministry and put it under the Home Ministry.

Another point is about the Commonwealth. We have been very shabbily treated by the British Government. The latest example is our international flight on Air India from Delhi to London via Moscow. Whereas the British Government allowed the Pakistan International Airways to pick up passengers from Moscow and carry them to London, the British Government did not allow Air India to pick up any passengers from Moscow and carry them to London. They said this violates this rule or that rule and this has resulted in a discrimination between India and Pakistan in this manner. We could give lots of examples. Although there is some improvement after the Labour Government came into power, still, I think the basic concept of the Commonwealth against our sovereignty and our nationhood. I would suggest to the Government to seriously consider whether it is proper for us to remain in the Commonwealth or not.

I have also tabled a substitute motion endorsing the policy of the Government of India.

Mr. Speaker: Shri Dubey. I will be calling next Shri Brajeshwar Prasad and then Shri Shinkre.

श्री रा० गि० दुवे (तीजापुर उत्तर) : अध्यक्ष महोदय, डा० लं.हिया साहव अभी जब यहां पर तक़रीर कर रहे थे उसे मैं ने सुना श्रीर फूड डिवेट पर भी जब वे वोले थे तो उस को भी मैं ने सुना था और मुझे उन्हें सुन कर ऐसा लगता है कि कभी-कभी वे इस

# [श्री रा० गि० दुवे]

तरह को फिनासकी हाउस के सामने रखते हैं जिस से देख पड़ता है कि वह एक डैसपैरेट स्रोर रेनार केस्ट ब्यूज रखते हैं।

हमारी नुक्ताचीनी की जाती है कि हम पड़ोतो राष्ट्रों से सम्बन्ध नहीं रखते स्रीर यह नहों करते स्रोर वह नहीं करते । लेकिन मैं उन त्≆ताचोनी करने वालों को यह बतलाना चाहता हूं कि सरदार स्वर्ण सिंह ने विदेश मंत्रो होते ही ग्रगर कुछ किया है तो पहला कदम यह उठाया है कि वह बरमा गये, सोजान गये स्रोर काठनाडू गये स्रोर वहां के राष्ट्रों । वैयक्तिक मित्रता के संबंध स्थापित किये । इतना ही नहीं, लेकिन जो सवाल इस राष्ट्र के ग्रांग पिछले 15-20 साल से थे उन सवालों को हल करने के मार्ग में उन्होंने सिकय कदम उठाये । ग्रब यह तो नहीं हो सकता है कि सो तन के इंडियन नेशनल्स की प्राब्तम हाथ में लेते ही कल ही वह हल हो जायेगी । इस तरह की उम्मीद बांधना तो उचित नहीं है। लेकिन यह हक़ोक़त है कि सरदार स्वर्ग सिंह ने वह सवाल हल करने के मार्ग में को शिश की । इसी तरीक़ से बरमा में ग्रपने जो इंडियन नेशनल्स हैं उन के ए तैरस का जो मामला है वह भी उन्होंने हल किया। इस तरह से हम देखते हैं कि चाहे वह बर्मी लोग हों, चाहे सोलोनी लोग हैं. न लोगों के साथ ग्रच्छे सम्बन्ध बढ़ाने की दिशा में कदम उठाये गये। अब यह भी खुब रही कि ग्रगर उन देशों के साथ मैत्रीपूर्ण सम्बन्ध स्यापित करने का प्रयत्न किया जाता है तो हमारे लिए यह कहा जाता है कि हम वीक रेटोच्युड लेते हैं। ग्रब मेरी समझ में यह नहीं अाता कि हमारे यह मित्र चाहते क्या हैं ? मित्रता और लड़ाई यह दोनों कैसे साथ-साथ चल सकती हैं ? कभी सरकार की वीक स के लिए उसे क्रिटि आइच किया जाता है। ग्रा ग्रगर बार-बार सरकार के लिए यह कहा जाय कि वह फर्मनेस शो करे, एक फर्म पालिसी प्रखत्यार करे तो उस तथाकथित

बीकनैस का ग्रसर जनता के दिल में होता है जोकि डिजायरेबल नहीं है।

चाइना के बारे में ग्राज हाउस ने काफ़ी घ्यान दिया है लेकिन मुझे लगता है ग्रीर जो मैं ने डा॰ लोहिया, श्री नाथ पाई, फैंक एन्योनी और मसानी साहब के भाषण सुने तो मुझे उन के चाइनीज श्रीर श्रण बम के बारे में कंट्रैडिक्टरी व्यूज जान पड़े। उन के भाषणों को सून कर मैं तो इस नतीजे पर ही पहुंच कि स्राज गवर्नमेंट ने जो पालिसी स्रखत्यार की है वह एक सही पालिसी है। मसानी साहब यह क़बुल करते हैं कि अगर भारत ग्रण बम की रेस में शामिल होता है तो उस का इतना खर्चा बढ जायेगा कि देश के स्राधिक ढांचे पर उसका बहुत ग्र∃रहोग. श्रौर उस के परिणामस्वरूप हम लोग तबाह हो जायेंगे। यह बात भी सही है कि चीन चाहता है कि हम भी न्युक्लियर रेस में शामिल हो जायें ताकि हमारी एकोनामिक प्राबलम्स ग्रौर ग्रधिक बढ़ ती चली जायें श्रीर उस तरह कम्यूनिस्ट पार्टी उस का लाभ उठाये। लेकिन श्री नाय पाई ने कहा कि यह कैसे हो सकता है कि हम न्युक्लियर भ्रम्बरैला के लिए इंग्लैंड भौर श्रमरीका पर भ्राश्रित हो जारे। हम इसके लिए ग्रमरीका ग्रीर इंग्जैंड पर भरोसा नहीं कर सकते कि उन से हमें न्युक्लियर ग्रम्बरैला मिलेगा ही ग्रीर उन्होंने कहा कि भारत को इस बारे में स्वयं ग्रपने पैरों पर खड़ा होना चाहिए स्रोर उन्होंने यह मांग की कि हम स्रपनी ग्रणु शक्ति स्वयं बनायें ग्रीर बढ़ायें। लेकिन ग्रगर हम उस दिशा में सोचें भी ग्रौर ग्रपनी ग्रणु शक्ति बढ़ाना भी चाहें तो यह कोई मामुली चीज नहीं है। जाहिर है कि ग्रगर हमें न्यक्लियर मामलों में परफैक्टनैस लानी है तो हमें ग्रपना सारा बजट इसी मद में डालना होगा जोकि हमारे देश के लिए हितप्रद भौर मुनासिब बात नहीं होगी । भ्राज यह बात किस से छिपी हैं कि हमारा देश एक गरीब देश है ? जुल ई-ग्रमस्त के महीनों में

मैं ग्रपने जिले में गया था, देहातों में मैं घूमा था तो मैं ने लोगों को दो-दो और तीन-तीन दिन का भुखा पाया था। क्या ऐसे हालात में रह कर हम ग्रणुशक्ति बनाने के वास्ते श्रपना सारा बजट उघर डालना एफोर्ड कर सकते हैं ? वह रास्ता तो जरूर देश को तबाह करने का रास्ता हो जायेगा। मैं चाहता हं कि श्रपने देश की भौर उस की भाजादी की हर क़ीमत पर रक्षा की जाय लेकिन इस के साथ ही हम यह भी समझते हैं श्रीर ब्नियादी तौर से चाहते हैं कि तमाम विश्व में शान्ति ग्रौर परस्पर सहयोग का वातावरण विद्यमान हो श्रीर उस विश्व शांति के लिए भारत ग्राज भी अपना योग दे रहा है। लेकिन अगर दुनिया भणबम म्रादि के रास्ते पर चलती है, विश्व में श्रशान्ति फैलती है श्रीर उस हालत में श्रगर भ्रण बम की लड़ाई होती है तो सारी दुनिया तबाह हो जाती है। अगर हम दरअसल संसार में शान्ति चाहते हैं जोकि हक़ीक़त है और न्युक्लिग्रर टैस्ट बैन ट्रीटी करते हैं लेकिन इसरी तरफ़ ग्रगर हम यह ग्रणु बम बनाना शुरू कर देते हैं तो यह कंट्रैडिक्टरी चीज होगी । बुनियादी तौर से उस हालत में हमें ग्रपनी पालिसी चेंज करनी होगी । एक श्रोर हम ग्रण बम बनाने की बात करें ग्रौर दूसरी ग्रीर हम यह घोषणा करें कि हम दुनिया में सर्वत्र शांति चाहते हैं तो वह चीज नही रहेगी । भगर हम घबरा कर न्यक्लियर रेस में जायेंगे स्रीर यह घोषणा कर के उसमें शामिल हों कि हम उस का इस्तेमाल साइंटिफिक परपजेज के लिए श्रीर दुसरे कर्री के डेवलपमेंट के कामों के ललिए ही करेंगे तो फिर उस का इस्तेमाल डिस्ट्रिक्टव परपजेज के लिए होने में कितना टाइम लगता है ? वह डिस्ट्रक्टिव परपजेज के लिए भी इस्तेमाल में भ्रा सकती है।

श्री फ्रैंक एन्थोनी ने वेस्ट जर्मनी के डिफोंस वेपत्स का जिक्र करते हुए ग्रपने वहां के हिवयारों में जो सुधार की मांग की वह बात उनकी ग्रनुचित नहीं है ग्रोर ग्रावस्थक सुधार हम वैस्ट जर्मनी के हथिया ों को महे-नजर रखते हुए कर सकते हैं।

जहां तक हमारी नीन एलाइनमें ही पालिसी का सवाल है मैं समझता हूं कि हमारी पालिसी बिल्कुल सही है ग्रीर हमें उसे कायम रखना चाहिए । भ्रभी शास्त्री जी कैंग्ररो गये थे। मुझे खुशी है क्योंकि जब कामैनवेल्य प्राइम मिनिस्टरर्ज कान्फ्रेंस हुई थी वह उस वक्त बीमार थे और वह वहां नहीं पहुंच पाये थे । यहां हाउस में भारत सरकार की इस बारे में ग्रालोचना की गई कि ग्रफीका ग्रीर एशिया के ग्रन्य राष्ट्रों से हमने सम्बन्ध नहीं रखा, मित्रता का सम्बन्ध नहीं रक्खा, ग्रीर यह कि हमारे बारे में उन्हें जानकारी नहीं है। मुझे शास्त्री जी के वहां कैंग्ररो कान्फ्रेंस में जाने से बड़ी खशी हुई। एको ऐशियन कंट्रीज हमसे अच्छी तरह प्रभावित हुए। शास्त्री जी के जरिए उन्होंने हमारे देश ग्रीर जनता को ग्रच्छी तरह से जाना-पहचाना । वहां उनका ग्रन्छा ग्रसर रहा । जब कैंग्ररो कान्फ्रेंस खत्म हो रही थी तो उन्होंने हिन्दुस्तान को इज्जत दी ग्रौर यह तय किया कि गया कि श्री लाल बहादूर शास्त्री कनक्लुडिंग थैवस करें। उन्हें ने दहां पर पंचशील के सिद्धान्त को मान्यता दिलाई। चीन को वहां पर ग्राइस लेट कर दिया। इस तरह से मैं समझता हूं कि शास्त्री जी के वहां जाने से हमें पौजीटिव ऐचीवमैंट्स हुए हैं। लेकिन ग्रगर हम डा० ले।हिया की तरह से हर एक मौके पर हिन्दस्तान को डिग्रेड करने की बात करेंगे तो उससे कोई फायदा नहीं होगा उलटे नुकसान ही होगा ।

डा॰ लोहिया जब देखो तब मौका बेमौका कांति लाने की बात कह दिया करते हैं। भ्रव यह कान्ति की उनकी बात आऊट आफ कंटैक्स्ट होती है। वह कोई जादू के जोर से एकदम से नहीं आ जायेगी; उसके लिए बीरे धीरे हमें एक निश्चित सिद्धान्त को लेकर बढा होगा । क्रांति के लाने के लिए पेशंस भी हमें चाहिए । श्रगर इस तरह से आये दिन हम कान्ति लाने की बात किया करेंगे तो उससे कुछ नहीं बनेगा।

युनाइटेड किंगडम में लेबर गवर्नमेंट पावर में ग्राई है तो हमारे लिए वह भी ठीक ही है। श्रब लेबर रहे या वहां कंजर-वेटिव पार्टी पावर में रहे, हमारे बारे में उनका रुख बदला नहीं है ग्रीर हमें उसी तरह से उनसे बराबर मदद मिल रही है। ग्रलबत्ता एक बारे में लेबर गवर्नमेंट के ग्राने से वैलकम चेंज अवश्य हुआ है और वह यह कि कंजर-वेटिव गवनंमेंट की श्रफीका को जो मदद करने की एक पालिसी चलती थी उस बारे में उन्होंने एक सुधार का कदम उठाया श्रीर उसके कारण हमारी रेस हैट्रेड के खिलाफ जो एक ग्रान्दोलन चलता है उसे मदद मिलती है।

ग्रब जहांतक रूस में सन्ता में चेंज का सवाल है यह सही है कि श्री स्मृश्चेव का प्रधान मंत्री के पद से वहां पर ग्रपदस्य किया जाना यह उनका एक म्रान्तरिक मामला है। मैं इससे तो इन्कार नहीं करता कि वहां के प्रधान मंत्री स्त्राश्चेव रहें, श्री बोजनेव रहें या कोसीजन रहें;यह उनका अपना आन्तरिक मामला है लेकिन इतना जरूर है कि आठ साल तक जो व्यक्ति उनके वहां प्रधान मंत्री बना रहा ग्रीर उसकी सब पालिसियों को स्वीकार करते हए, उसके पंचशील के सिद्धान्त को स्वीकार करते हुए ग्रगर ग्राप उस व्यक्ति को एकदम से अनसैरीमोनियसली निकाल दें नो उसका एक अच्छा असर दुनिया पर नहीं पड़ता है। श्राखिर को जब कोई प्राइम मिनिस्टर बनता है तो उसके सामने भी कुछ ग्रीबजेक्टिव हेता है ग्रीर वह इस दिष्ट से पालिसी चलाता है कि उसे देश में ग्रीर देश के बाहर ऐप्रीसियेशन मिलेगा लेकिन अगर जिस तरह से स्टालिन चले गये. ह्य प्रचेव उसी तरह से चले गये थीर चार, छ: साल के अन्दर-अन्दर श्री ब्रेजनेव ग्रीर कोसीजन भी चले जायें तो फिर दुनिया के सामने कम्युनिज्म क्या ग्रादर्श पेश कर सकेगा? अगर इस तरह से चलता है तो फिर कम्यनिज्म कोई खास तारीफ़ की बात नहीं हुई ग्रीर उस हालत में कम्यनिजम रहे, सोशलिंज्म रहे या श्रीर कोई इज्म क्यों न रहे; वह कोई मायने नहीं रखती है।

Situation

डा० राम मनोहर लोहिया : खुश्चेव तो ब्रजनेव से ग्रच्छा था

श्री रा० गि० वुवे : मैं भी मानता हूं ग्रौर कम्युनिस्ट पार्टी भी मानती है कि स्प्रचेव की पालिसी म्रच्छी थी।

श्री जानसन यु० एस० ए० के प्रेजिडेंट बने, यह बड़ी अच्छी बात है। अगर श्री गोल्डवाटर वहां के प्रेजिडेंट बन जाते. तो रेशियल हेट्रेड को बढ़ाते । जी फ़रसिज्म की पालिसी थी, वही उनकी भी पालिसी होती। दुनिया की शान्ति की दुष्टि से श्री जानसन के चुनाव का बड़ा महत्व है

म्राज ग्रगर संसार में पीस को कहीं खतरा है, तो वह चीन की तरफ़ से है। कायरो काफ़ेंस में चीन के नये साम्प्राज्यवाद की तरफ संसार का ध्यान दिलाया जाना चाहिए था । ग्राज चीन शान्ति में विश्वास नहीं करता है । माम्रो-त्से-तंग का सिद्धान्त है कि वायलेंस स्रोर इनसरेक्शन के द्वारा कम्युनिज्म को बढ़ाना चाहिये । रूस ने इस सिद्धान्त को त्याग कर शान्ति का मागं अपना लिया है। यह सही है कि हमको चीन के डेंजर को रोकने के लिए सही कदम उठाना चाहिए, लेकिन उसका मतलब यह नहीं है कि हम न्यक्लियर रेस में शामिल हो जायें। आज दुनिया में शान्ति को चीन की तरफ से बहुत बड़ा ख़तरा है। इसलिए हमको संसार में एरिया आफ पीस को बढ़ाने का प्रयत्न करना चाहिए।

इन शब्दों के साथ मैं ग्रापको धन्यवाद देता हुं।

Shri Brajeshwar Prasad (Gaya): Mr. Speaker, Sir, I am opposed to the suggestion that India should into any security arrangements with the United States of America.

America cannot attack China if in the event of the outbreak of hostilities between India and China, Russia were to tell America that any American attack on China would entail a nuclear war between Russia America. President De Gaulle does not believe, though France is a member of the NATO, that America is bound to attack Russia if Russia attacks France. America is not a deterrent to China

Comrade Mao is prepared to sacrifice 300 million Chinese at the altar of Chinese Communism. A military alliance between America and India would lead to the resurrection of the Sino-Soviet Pact. The United States of America will withdraw from the Rimlands if the Sino-Soviet Pact is resurrected. Sino-Soviet hegemony will be established over the Rimlands if this comes to pass.

Russia prevents China from attacking India. China cannot be allowed to conquer India. If India is conquered, the whole of the Afro-Asian sector of the Rimlands will pass within the sphere of Chinese hegemony. Russia will be driven out of the Heartland if China is allowed to conquer India and the Afro-Asian sector of the Rimlands.

The Chinese nuclear blast and the changes in the Kremlin cannot alter the international situation in significant manner. It does not lie in the power of the leaders of Russia and America, not to speak of other States which have for all practical purposes lost the power to pursue any foreign policy, to run counter to each other.

The thermo-nuclear stalemate binds Russia and America together in a bond of unbreakable unity. They cannot wage war against each other. They have to cooperate with each other, if they cannot wage war against each other. Neither Russia America can come to terms China, for China will be liquidated if comes to terms with either. There cannot be any political settlement on Chinese terms either ween China and Russia or between China and the United States of America. If a political settlement arrived at between China and Russia on Russia's terms, a political settlement will be arrived at between Russia and America on terms advantageous to the former. But if a political settlement is arrived between China and America American terms, a political settlement between Russia and America will be arrived at on terms advantageous to America. A political settlement between Russia and America is inevitable, on the basis of the division of the Afro-Asian sector of the Rimlands in general and of China in particular into two spheres of influence, Russian and American. There cannot be any political settlement, either between China and Russia, or between China and America Chinese terms, because China stands for the establishment of hegemony over Siberia, Russian Turkistan, the continental and peninsular regions of Asia bordering the Pacific Ocean, large parts of India Asia, Africa and the New world in general and the United States in particular. Russia and America would be wiped out if these objectives are achieved. Russia lacks the power to facilitate the establishment of Chinese hegemony over territories which are not Russian; America bars the way. America lacks the power to facilitate the establishment of Chinese hegemony over territories which are not American: Russia bars the way. China has laid claims over 7 lakh sq. miles of Russian territory in the Heartland. This has barred the way to the resurrection of the Sino-Soviet pact.

[Shri Brajeshwar Prasad]

International

China is the Yellow peril. It is a common threat to both Russia America, nay, the whole world. It can never become a thermo-nuclear power of the stature of Russia America. No Chinese Government can feed 700 million persons out of its own internal resources. If China is to liquidate Russian hegemony over Eastern Europe, how can Russia and China become friendly to each other?

A political settlement between India and Pakistan would weaken the military position of both vis-a-vis China. China can conquer the whole of the Indian sub-continent if both Russia and America remain neutral in event of the outbreak of hostilities. Russia will have either to remain neutral or to join hands with China, if India and Pakistan come together. The United States of America may withdraw from the Rimlands if the Sino-Soviet Pact is resurrected.

It is not in the interests of United States of America to India to come to terms with Pakistan. The conditions precedent to a political settlement between India Pakistan are political settlements between Russia and America and between Pakistan and Russia conditions precedent to a military alliance between India and America, as suggested surreptitiously by Masani, are military alliances between Russia and America and ween India and Russia. Any political settlement between India and Pakistan, under the present circumstances. is bound to be an anti-Russian move. The conditions precedent to a political settlement between ndia Pakistan are the withdrawal of Pakistan from the SEATO and CENTO, the abrogation of the Sino-Pakistan Pact and the abandonment of all Pan-Islamic designs to the full satisfaction of Russia and India

Pakistan is the pasture land of the bear that walks like a man. Do not, for heaven's sake, provoke Russia by coming to terms with Pakistan. Any political settlement between India and Pakistan would accentuate the differences between Russia and America. Would India play such a reactionary part on the stage of international politics?

The aim of Chinese foreign policy is to accentuate the differences between Russia and America China wants India to do the same. Conflicts which are not resolved often weaken both the parties to the conflict. Even if no war breaks out between Russia and America, both will be weakened if their differences are not resolved. China may emerge as the greatest and the strongest power in the world, if both Russia and America are weakened by internal conflicts.

India should never strengthen the hands of China and Pakistan by coming to terms with them. The world will be divided into three spheres of influence-Chinese, Pan-Islamic European-if Russia and America are weakened and China emerges as the strongest power in the world.

The solution of the Kashmir problem is either the division of India into two spheres of influence-Chinese Pan-Islamic-or the establishment of Russian hegemony over Pakistan, Tibet, Sinkiang, Inner Mongolia, Manchuria and North China and of American hegemony over South China and the continental and peninsular regions of Asia bordering the Pacific Ocean

श्री हुकम चन्द कछवाय (देवास ): 25 माननीय सदस्यों के सामने इस महत्व के विषय पर बहस चलेगी क्या ?

प्रध्यक्ष महोदय: इनको खत्म कर लेने दीजिये, फिर मैं भ्रापकी बात सुनंगा।

श्री वजेश्वर प्रसाद : क्या कहा, मैं नहीं समझा ।

The problems of international politics are the problems of Asia and Africa. No conflict amongst the states in the New World has led or can lead to the out-break of a global war. American hegemony prevails over the New World. Now, it does not lie in the power of England, France and West Germany to wage war either against Russia or amongst themselves. The NATO acts as a brake upon both Russia and the states of Western Europe. The Warsaw Pact acts as a brake upon the NATO powers. No world war can break out as a result of conflict amongst European States. The division of Europe in general and of Germany in particular has shifted the centre of gravity to the Asian sector of the Rimlands. By acts of commission and omission, Russia will facilitate the establishment American hegemony over the continental and peninsular regions of Asia bordering the Pacific Ocean and by acts of commission and omission, America will facilitate the establishment of Russian hegemony Turkey, Iran, Pakistan and other regions which I have mentioned just now.

The Foreign Minister has been congratulated for having begun a chapter in international relations by starting negotiations with the neighbouring countries of India. So far, so good. But I do not think that the achievement of the goal of Afro-Asian unity is either possible or desirable. The concept of Afro-Asian unity means either the consolidation of friendship amongst the Afro-Asian states or the integration of all the Afro-Asian states into one political unit. Neither the one nor the other is either possible or desirable. Friendship is not possible because all states are enemies of one another by virtue of the imperatives of power politics in a world of anarchy. All states and not merely Afro-Asian states would become friendly to one another if the goal of disarmament which is the next stage in political evolution is

achieved. Co-existence does not mean only Afro-Asian unity. The condition precedent to the implementation of the doctrine of co-existence is achievement of the goal of world disarmament. Co-existence does not mean the maintenance of the status quo Co-existence, under the present circumstances, means co-existence between Russia and America only. The Afro-Asian integration of all the states into one political unit connotes the withdrawal not only of England, France, Portugal and U.S.A. from the Afro-Asian sector of the Rimlands, but also of the U.S.S.R. from the Heartland.

The withdrawal of England, France and Portugal from the Afro-Asian sector of the Rimlands would strengthen the forces of democracy within the framework of the bipolar world. The withdrawal of the U.S.A. from the Afro-Asian sector of the Rimlands and of the U.S.S.R. from the Heartland, if it leads to the integration of all the Afro-Asian states into one political unit which is highly improbable, would lead to the integration of either the whole of Europe from Great Britain to the Ural mountains or of Europe and the New World into one political unit.

Mr. Speaker: He should conclude now.

Shri Brajeshwar Prasad: Just two or three sentences more.

The United States of America would play the role of a balancer, if Europe is integrated into one political unit. The U.S.A. is playing, more or less, the same role today. The integration of all the Afro-Asian states into one political unit would not augment the power position of the black and the coloured races in any way, if Europe is integrated into one political unit and the U.S.A. plays the role of a balancer.

The Afro-Asian states would be the weakest autonomous centre of power. The Afro-Asian states would become a satellite state of the Atlantic state

#### [Shri Brajeshwar Prasad]

International

if the whole of Europe is integrated with the U.S.A. British, French and German hegemony may be established over Eastern Europe and Russia within the framework of a United States of Europe and our large parts of Asia, Africa and the New World in general and the U.S.A. in particular; Pan-Islamic hegemony may established not only over the Caucasus, Central Asia and large parts of India, but over the whole region extending from Morocco to Indonesia, and Chinese hegemony may be established over Siberia, the continental and peninsular regions of Asia bordering the Pacific Ocean and over large parts of India, Asia, Africa and the New World in general and the U.S.A. in particular if in pursuance of the goal of Afro-Asian unity Russia and America are driven out of the Heartland and the Rimlands.

The withdrawal of the U.S.A. from the Afro-Asian sector of the Rimlands may lead to the integration of the Afro-Asian sector of the Rimlands with the Heartland.

Mr. Speaker: Now, the whole world has been covered!

Shri Brajeshwar Prasad: The withdrawal of the U.S.A. from the Afro-Asian sector of the Rimlands and of the U.S.S.R. from the Heartland may lead to the outbreak of chaos and anarchy throughout the Heartland and the Afro-Asian sector of the Rimlands. The leaders of the African continent stand for the development of an African personality and not for the integration of all the Afro-Asian states into one political unit.

Mr. Speaker: Shri Shinkre.

भी तुलशी बास जाधव (नांदेड्) : इनके भाषण से हिन्दुस्तान को क्या करना है, यह स्पष्ट नहीं हम्रा है मौर न ही इन्होंने इसके बारे में कुछ बताया है।

भाष्यक्ष महोदय: ग्राप इनके पास बैठ जायें, ग्रानको यह ग्रलहदा बता देंगे ।

भी बजेश्वर प्रसाद : हम बता चके हैं, जनाब ।

Shri Shinkre: Mr. Speaker, Sir, I thank you very much for allowed me to participate in this important discussion on international situation....

श्री हकम चन्द कछवाय : यह बहुत महत्व का विषय है ग्रीर हाउस में कोरम नहीं है। इस पर इस तरह से बहस चलती रहे, इसको मैं ग्रच्छा नहीं समझता हूं। इस बारे में मैं ग्रापसे व्यवस्था चाहता हं।

मध्यक्ष महोदय : व्यवस्था क्या हो सकती है ? ग्रापका यह हुक्म है । ग्राप नहीं चाहते हैं तो बन्द करनी होगी।

The hon. Member may continue tomorrow. Now, the House stands adjourned to meet again tomorrow at 11 O'Clock.

#### 17.50 hrs.

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The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, November 24, 1964/Agrahayana 3, 1886 (Saka).